

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

OA NO. 470 OF 2023

Public Action Committee and Ors.

...Applicant

Versus

State of Punjab and Ors.

...Respondents

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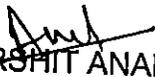
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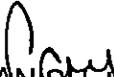
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PLACE: CHANDIGARH
DATED: 2/2/2024


[AALOK JAGGA]
P/569/05


[HARKIRAT S. JAGDEV]
PH/3324/19


[HARSHIT ANAND]
P-1782/17


[KANISH JINDAL]
P-1766/17

ADVOCATES
COUNSEL FOR RESPONDENT NO.5

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

OA No. 470 of 2023

Public Action Committee and Ors.

...Applicants

Versus

State of Punjab and Ors.

...Respondents

Reply on behalf of respondent no.5 to the petition filed
by the applicants

RESPECTFULLY SHOWETH: -

PRELIMINARY OBJECTIONS: -

1. That the present petition is not maintainable as the applicants have no locus to file the same and they just want to harass the answering respondent by filing frivolous complaints and petitions which are nothing but an abuse of process of law.
2. That the present petition has been filed on the behest of the applicant no.6 who also has a factory in the vicinity just want to harass the answering respondent for some ulterior motives known to the applicant only.
3. That further the applicants have also concealed various material facts from this Hon'ble Court and for that the present petition deserves to be dismissed.

PRELIMINARY SUBMISSIONS: -

1. That briefly stated, the answering respondent was established in the year 1996 and was engaged in procuring the dyes in powder form from the units manufacturing dye and dye intermediate for carrying out mixing and blending process of pure form of the dyes to get standardised dyes of the desirable purity, which was/is needed by the textile units. The firm is registered with the Registrar of Firms and

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Societies in the name of AMAR COLOR CHEM (INDIA). A copy of the Form-A showing the registration of the firm is attached herewith as **ANNEXURE R-1**.

2. That before countering the allegations raised against the answering respondent, the answering respondent would like to explain the process of working which includes purchase of the basic dyes from different suppliers and to standardise the same as per the market requirement. The major products manufactured by the answering respondent includes Auramine Yellow Dyes and Malachite Green Dye. In the unit of the answering respondent, in order to manufacture Auramine Yellow with the strength of 30%, the process involves of mixing the basic yellow colour and glycerin and then stirred and steamed at a particular temperature. No evaporation of the material in the environment is being made. After presenting the same, the material is transferred to the storage tanks. Subsequently the material is packed after following the set procedure. Same is the procedure for manufacturing of OIL GREEN Dye. The detailed process of manufacturing along with the process charts is attached herewith as **ANNEXURE R-2**.
3. That it is apposite to state herein that during the standardisation, neither any evaporation of the material takes place nor any water effluent is being discharged. Still, on the asking of the Punjab Pollution Control Board, the answering respondent had installed an ETP to treat the untreated effluent from the Industry, if any. The same had already been informed to the Board vide letter dated 14.10.2021, copy of which is attached herewith as **ANNEXURE R-3**. Although, the same was not even required but still, the answering respondent had set up the ETP. So much so, the answering respondent is hereby placing on record the Feasibility Report on Water Pollution Control Measures made by Universal Enviro Engineers, Fatehgarh Churian Road, Muradpura, Amritsar, whereby, it has been certified that the ETP

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installed at the Industry of the answering respondent is as per the norms of the Punjab Pollution Control Board (PPCB). Copy of the Feasibility report along with the certificate dated 03.06.2021 is attached herewith as **ANNEXURE R-4**.

4. **FALSE COMPLAINTS AND REGULAR COMPLIANCES BY THE APPELLANT**- That the answering respondent unit had been a regular victim of the harassment by appellants who are repeatedly filing false complaints against the answering respondent. Such complaints have been found to be false on various occasion. For illustration, attention of this Hon'ble Tribunal is invited to page 63 of paper book which are proceedings recorded by PPCB on 03.01.2022 wherein appellant complained that answering respondent is still continuing operations in the unit inspite of closure order. Accordingly, on 02.01.2022 visit was conducted and it was found that unit was closed and there is no operations. Complaint was thus found to be false.
5. That first appeal was preferred by the answering respondent Industry against the order dated 10.01.2022 wherein the PPCB had issued an order of sealing of the plant along with the DG Sets of the answering respondent Industry and further the renewal of consent to operate, had been illegally declined by the Respondent No. 4 Board. The said appeal was disposed of by the Ld. Secretary on 06.05.2022 and had held that the action of the Board by relying upon the alleged report which was prepared by the Department of Chemistry, Guru Nanak Dev University, Amritsar pertained to Germany and it did not have any applicability to India. Further, it had been clarified that the chemical being produced by the answering respondent Industry, is not banned in India as alleged in the order dated 10.01.2022 and the order dated 10.01.2022 was set aside. A copy of the disposal order of the first appeal dated 06.05.2022 is **ANNEXURE R-5**.
6. That thereafter again the consent to operate was revoked by the PPCB unilaterally on 08.07.2022, against which the answering

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respondent had approached the Ld. Secretary and filed an appeal which was again disposed of on 18.08.2022 whereby liberty was given to the answering respondent to make necessary compliances and thereafter apply for fresh consent under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981. Pursuant to the said order, the answering respondent had undertaken all the necessary compliances and had submitted an application in this regard for obtaining the consent to operate online on the online Portal on 29.08.2022.

7. That the above said application to obtain consent was returned on 05.09.2022 along with scrutiny details wherein certain clarification had been sought by the Respondent Board from the answering respondent which is duly reflected on the Portal under the Head-Scrutiny details. The answering respondent thereafter immediately made all the compliances and again submitted a fresh application to obtain the consent to operate on 15.09.2022. However, despite submitting a detailed compliance report along with the application form, the PPCB, in an unreasonable manner, had returned the same on 26.09.2022 by simplicitor stating that the attachments along with the applications being corrupt files, could not be downloaded and therefore, the same was returned to resubmit the same.
8. That the above said action of the Board was though uncalled for, however, in order to run the Industry, the answering respondent had no other option, but to again, on 08.10.2022, submit a fresh detailed application for obtaining consent to operate along with all the detailed compliance report reflecting that all the compliances /clarifications which have been sought from the answering respondent Industry, have been duly met with.
9. That it is pertinent to mention herein that the Board did not consider the said application, however, on 12.10.2022, the Board, while overreaching the procedure, had issued directions U/s 33 (A) of the

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Water Act and U/s 31 (A) of the Air Act, thereby ordering the sealing of the entire plant and machinery along with the DG sets of the Industry. A copy of the letter dated 12.10.2022 is attached herewith as **ANNEXURE R-6**. The only reason mentioned therein was that since the industry is operating without valid consents and further regular complaints are being received against the Industry and the compliance for disconnection of the electricity connection by the PSPCL pursuant to the alleged directions issued on 30.08.2022 is pending. Pursuant to the same, on 13.10.2022, the Board had partially sealed the Unit.

10. That challenging the same the answering respondent had yet again approached the Ld. Authority-Cum-Principal Secretary, Department of Science, Technology & Environment, Punjab Civil Secretariat, Chandigarh by filing appeal No.20/SLO/AA/2022 titled as *Amar Colour Chem India Versus PPCB*. The said appeal was disposed of on 16.11.2022. While disposing of the said appeal, the Ld. Authority had allowed the industrial Unit of the answering respondent to operate subject to certain conditions which are mentioned at Sub Clause (a) to (h) of para no.8 of the order dated 16.11.2022. For ready reference, the said conditions are reproduced hereinbelow: -

'8. In view of the above recorded facts and the undertaking given by the Counsel with the consent of the appellant, I hereby allow the operation of the industrial unit subject to the following conditions that:

- a) The appellant shall connect all the 8 vessels of the industrial unit with the air pollution control system within six months from today.
- b) During the period of six months, the appellant shall use only two vessels for industrial process and purposes which are connected to the air pollution control system and the remaining six vessels shall only be used for storing the raw material (it would however be ensured that such storage

should not lead to any pollution) and shall not be used for any purpose which leads to any sort of pollution or any sort of emission generation.

- c) The effluent treatment plant with treatment material/culture and component shall be made operational.
- d) The appellant may connect vessels to the air device in a block wise manner but all six vessels must be connected within 6 months.
- e) The appellant shall only put into use the block-wise vessels to industrial use with prior consent of the Board which have been connected with the air pollution control system.
- f) The orders dated 21.02.2022 and 06.05.2022 earlier passed by the Appellate Authority in the appeal case filed by the appellant with regard to restrictions imposed in the case shall also remain operative.
- g) The industry shall take extra care and adequate precautions to avert any kind of incident which may cause pollution.
- h) The industry would follow all relevant guidelines issued by PPCB from time to time.

A copy of the order dated 16.11.2022 is already attached with the petition as Annexure P-13.

11. That the only conditions which were levied, were for connecting the vessels of the Unit with the air pollution system and that too, in a phased manner, as described therein. Still further, the other compliances were ordered to be made which were being made by the answering respondent industry as per the order in *stricto sensu*. However, firstly, as per the order, the Unit of the answering respondent was never opened within the 5 working days from the issuance of the order. Rather, instead of opening the Unit or descaling the entire plant and machinery, the Board served the impugned letter dated

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- 18.11.2022 upon the answering respondent vide which, in an illegal and arbitrary manner, they have levelled an environmental compensation amounting to Rs.8,37,500/- upon the answering respondent Unit for a period of 23.08.2022 till 28.10.2022. A copy of the letter is attached herewith as **ANNEXURE R-7**.
12. That thereafter, it is only on 25.11.2022 that the Board had opened the Unit of the answering respondent and a report was prepared by the officers of the Respondent Board dated 25.11.2022. Still further, on the same day i.e., on 25.11.2022, the Board, vide its letter bearing Endorsement No.3770 dated 25.11.2022 had issued directions to the Punjab State Power Corporation Limited for restoration of the electricity connection for 6 months with immediate effect.
13. That challenging the notice dated 18.11.2022, wherein the environmental compensation of Rs.8,37,500/- has been levied, the answering respondent filed an appeal bearing Appeal no.01/SLO/AA/2023. The same is pending for orders.
14. That moreover, the Board had yet again revoked the consent granted to the answering respondent vide its order dated 09.03.2023. Aggrieved against the same, the answering respondent again approached the Ld. Authority-Cum-Principal Secretary, Department of Science, Technology & Environment, Punjab Civil Secretariat, Chandigarh by way of filing Appeal no.12/SLO/AA/2023, which vide order dated 31.05.2023 while observing the fact that the answering respondent had been complying with the environmental norms and conditions imposed upon it, directed the answering respondent to apply fresh for obtaining consent and also directed the Senior Environmental Engineer namely Sh. Harpal Singh not to deal with the consent application of the answering respondent and directly put the said case to Senior Environmental Engineer, Jalandhar who will move the case to Chief Environmental Engineer, Jalandhar. A copy of the

said order dated 31.05.2023 is already attached by the respondent board as Annexure R-4/Z.

REPLY ON MERITS-

1. to 5. That the content of these paras are wrong and hence denied. That the petitioners herein have no locus to maintain the present petition as firstly that no prejudice is being caused to them and the same is just a tactic to benefit some industrialist who want to take over the property of the answering respondent, secondly, the petitioner no.1 is not a registered NGO as has been admitted in para 1 and therefore the same cannot maintain the present petition even by appending the so-called resolution. Further, it is clarified that the answering respondent is complying with the environmental norms and the conditions imposed upon it by the Ld. Principal Secretary, Dept. of Science, Technology and Environment, Government of Punjab. It is denied that the answering respondent is a habitual offender but it is the opposite as the applicant no.6 is the habitual litigant and is just harassing the answering respondent for no reason at all. Moreover, the answering respondent had never received any notices regarding personal hearing and the answering respondent is not aware about the result of the said committee.
6. That the content of this para are wrong and hence denied. That the chronology of events so described by the petitioners herein only reflects one side of a story. They does not depict the orders of the Board which the answering respondent was made to comply with and the consent which the answering respondent had obtained and the test results of the ETP and the air sample.
7. That the content of this para are wrong and hence denied. It is denied that the answering respondent was on connivance with the officials of the PSPCL and the PPCB. The petitioners on their whims and fancies are levying allegations against the answering respondent.

8. That the content of this para are wrong and hence denied. The answering respondent had undertaken all the necessary safety measures for its workers which will also suffice from the report of the committee which they had prepared during the visit of the officials of the Central Pollution Control Board on 20.10.2023 at the industrial unit of the answering respondent. The answering respondent maintains that there is no discharge of any liquid from its factory.
9. to 15. That the content of these paras are wrong and hence denied. The answering respondent had complied with all the requisite compliances and for the same reason, the operation in the answering respondent industry were allowed. The answering respondent had no knowledge of the so-called complaint filed by the petitioner with the Hon'ble Chief Minister, Punjab. The said report dated 14.12.2021 was contrary to the feasibility report which the answering respondent had got conducted which is attached above as Annexure R-4. It is pertinent to mention that the so-called report which the petitioners had conducted from the Guru Nanak Dev University was defective and could not be relied upon as there were some chemicals which the said report had shown as to be banned in India, whereas the scenario was that the said chemicals were only banned in Germany and not in India. Therefore, the said report can't be relied upon and the closure notice so issued was challenged by the answering respondent before the Ld. Principal Secretary, Department of Science, Technology and Environment, Government of Punjab, which vide order dated 06.05.2022 had granted the answering respondent to operate subject to certain conditions. Therefore, the same implies that the petitioners herein are just trying to manipulate the facts knowingly to get a favourable order.
16. & 17. That the content of this para are wrong and hence denied. The petitioner is placing on record the test reports of the ambient air samples and the ETP inlet and outlet samples and the

water samples as **Annexure R-8**. Further on 20.10.2023, a team comprising of the officials of the Central Pollution Control Board (CPCB) visited the industrial unit of the answering respondent and the answering respondent was made to fill out a form which was duly filled by the answering respondent and a copy of the same is **Annexure R-9**. The contention of the petitioners herein that the answering respondent is regularly dumping effluent into domestic sewerage and on roads and in open plots is wrong and the petitioners shall be directed to prove the aforesaid contention by placing on record material record and not just bare allegations. The fire incident which the petitioner is referring to was a minor incident and had occurred due to short circuit. This short circuit was also due to the negligence of electricity board department as the employees of the Electricity Department got removed the heavy load wire from the factory from one transformer to another which led to the incident, where no loss of any kind was incurred to anyone. Moreover, the leakage which the petitioners are referring to was also not a leakage of any harmful chemical, but the leakage was of Hydrogen Peroxide which is a commonly used for bleaching. Moreover, the said chemical was stored in liquid form and therefore there was no leakage in the air but only a small quantity was leaked from the storage tank on the ground. There was no such incident of gas leakage in factory premises ever. The neighbour with help of some press reporter got published fake news in newspaper. The police officials visited the spot and found everything normal. The answering respondent got delivery of one chemical a day back and there was leakage in tank which supplied it. The chemical when came into contact with air makes fog, which was not harmful to anyone. The said neighbour for the last more than 7 years is filing false complaints. Due to personal grudge against the answering respondents, he utilized the leakage of non-harmful chemical for making a news of a big disaster which was nothing but false. If any

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dangerous gas would have leaked it must have caused bodily harm to humans and animals. But no such harm was ever seen by the police officials and officials of PPCB. The news was just propaganda to defame the answering respondents.

18. That the content of this para are wrong and hence denied. The Board had allowed the operation of the industry of the answering respondent under strict compliance vide its order dated 16.11.2022 and 31.05.2023 and the answering respondent is complying with the same. The answering respondent after passing of the order dated 31.05.2023 had even applied for getting the consent to operate under the Air Act, 1981 and the Water Act, 1974, which was also granted to the answering respondent on 27.06.2023 for a period of 6 months which was to expire on 31.12.2023. A copy of the consent to operate is **Annexure R-10** and it was auto renewed and is now till 2025 and a copy of the same is **Annexure R-11**.
19. & 20. That the content of these paras are wrong and hence denied. The orders appended by the petitioners refer to those industries who are polluting however, the answering respondent industry is working under strict compliance of the PPCB and had also obtained the consent to operate which is not granted to a polluting industry.
21. That the content of this para are wrong and hence denied. The answering respondent industry is operating under the strict compliance of the PPCB and moreover the recent test results also shows that the answering respondent industry is well within the prescribed limits of emission. Moreover, the chemicals which are being referred by the petitioners are not banned in India but in Germany and the report by the Guru Nanak Dev University did not took into account the said fact and just made the report in connivance with the petitioners to close the industry of the answering respondent.

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22. That the content of this para are wrong and hence denied. The present petition is hopelessly time barred and all the facts referred to long back and does not take into account the present scenario which the answering respondent had placed on record. Further the present petition is just a tactic to harass the answering respondent and the present petition had been filed on the behest of petitioner no.6 who is just using this forum as a means to take over the property of the answering respondent. Moreover, the locality situated adjoining to back boundary wall of the answering respondent's industry is unauthorised and illegal. The complainant with the help of those locality persons use to move false and fictitious complaints against the answering respondents. The Locality is full of drug peddlers and drug addicts. These persons are blackmailers who either on one or another pretext use to blackmail the industrialists to allure the money and also the answering respondents had moved the application to the Deputy Commission of Administration and Punjab Pollution Control Board regarding the illegal construction of the locality.

Objections/ reply to the Joint Committee report filed by the Board before this Hon'ble Tribunal vide Letter dated 21.11.2023.

Answering respondent wishes to submit reply to the 14 suggestions of the Committee to the answering respondent which would depict that the answering respondent is already complying with all the environmental laws in force. The para wise reply to the 14 suggestions are given below as-

1. In the process of standardisation of dyes, there is no discharge of any kind of effluent nor any toxic gases or fugitive fumes are released. Still, the answering respondent welcomes the stringent surveillance by the respondent Board.
2. The unit had already applied for the permission from Central Ground Water Authority (CGWA) for ground water abstraction vide application

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no.20240100047018. The status of the same is still pending. A copy of the application is **Annexure R-12**.

3. The unit had installed flow meter and is in process of installing electromagnetic flow meter. Since unit does not emit liquid discharge & log book is duly being maintained. A copy of the photograph of meter which is already attached is **Annexure R-13**.
4. The next suggestion is that Emergency Preparedness plan based on hazard identification and risk assessment and disaster management plan should be implemented in the unit. The unit is in the process of implementing the same and the same would be done as early as possible. For this purpose the respondent has already prepared on site emergency plan and copy of the same is **Annexure R-14**.
5. That respondent submits that it is not the business of trading of Acetic Acid, Sulphuric Acid, Oxalic Acid etc. as there is no sale of the same. However, respondent still wishes to make all efforts to avoid any conflict. Therefore, the unit had already approached the officials of the Board for getting the NOC for the said purpose but the same is not being provided to the unit without giving any reasons. It is therefore requested to also direct the respondent Board to grant the requisite NOC to the answering respondent unit. A copy of the request letter dated 31.01.2024 is **Annexure R-15**.
6. The next suggestion is that the unit should obtain authorisation under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. The unit had already entered into an agreement with one M/s Aggarwal Manufacturing Co & M/s Nimbua Green Field Punjab Ltd. Vide Membership No 2878 Dated 10.06.2021 for disposal of Used drums/containers, ETP sludge, process residue and expired chemicals. A copy of the agreements are annexed as **Annexure R-16**.
7. The unit had already taken public liability insurance policy. Vide Policy No.4008/ 319441233/00/000 Dated 05.12.2023 ICICI Lombard

- General Insurance Co. Ltd. and a copy of the same is **Annexure R-17**.
8. The unit had already prepared on site /off site emergency plan of the plant area which was submitted to PPCB in June 2021. Still, the unit will submit the same again which is attached above as Annexure R-14.
 9. The unit is in the process of improving the overall housekeeping of the plant process area.
 10. The unit is in process of limiting/improving the leakage and spillage in the manufacturing process. The respondent submits that it is already taking extreme care and caution to ensure that this does not happen. Still the respondent has issued instructions to his supervisor to ensure that this is not done. Instructions have already been issued to the supervisor to ensure that utilisation of material must be under his supervision. A copy of such instructions is **Annexure R-18**. Further, the unit is also attaching the report obtained by it from one Jandiala Engineering and Allied Services regarding examination of mixing tank as **Annexure R-19**.
 11. The unit had already installed adequate fire-fighting arrangements and further in addition the unit has applied for the fire NOC from the concerned department. Supporting proof is **Annexure R-20**.
 12. The unit had started carrying out regular occupational health check-up of engaged workers and records of the same is being maintained.
 13. The unit is maintaining proper ventilation system in the work Zone by providing proper exhaust along with filter and duct in the process area of green dye stuff.
 14. The unit had already put up proper display board at the entrance gate as per the Hon'ble Supreme Court order in WP 657/1995. Copy of the same is **Annexure R-21**.
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PRAYER

It is, therefore, respectfully prayed in the interest of justice and fair play that this Hon'ble Tribunal/ Court may be pleased to dismiss the present petition with cost.

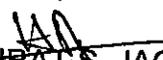
It is still further prayed that this Hon'ble Court may be pleased to issue any other appropriate order or direction as this Hon'ble Court may deem fit and proper in the facts and circumstances of the instant case.

Place: Chandigarh

Dated: 2.02.2024

Rohit Handa
Respondent no.5


[AALOK JAGGA]
P/569/05


[HARKIRAT S. JAGDEV]
PH/3324/19

[HARSHIT ANAND]
P-1782/17

[KANISH JINDAL]
P-1766/17

ADVOCATES
COUNSELS FOR RESPONDENT NO.5

Verification:-

Verified that the contents of above appeal contained in paras 1 to 22 are true and correct to my knowledge. No part of it is false and nothing has been concealed therein.

Place: Chandigarh

Dated: 02.02.2024

Rohit Handa
Respondent no.5

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH AT NEW DELHI

OA No. 470 of 2023

Public Action Committee and Ors.

...Applicants

Versus

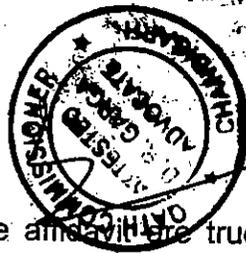
State of Punjab and Ors.

...Respondents

Affidavit of Sh. Rohit Handa S/o Sh. Rakesh Handa, partner of Amar Colour Chem India, Plot No. 26, Old Focal Point, Near Hayatt Hotel, Amritsar, Punjab- 143001, aged 38 years.

I, the above-named deponent, do hereby solemnly affirm and declares as under:

1. That the deponent has gone through the contents mentioned in the accompanying reply which are true and correct to the best of my knowledge and belief. No part of it is wrong and nothing material has been concealed or misstated.



Rohit Handa
Deponent

Verification:

Verified that the contents of above affidavit are true and correct to my knowledge and belief. Nothing material has been concealed or misstated therein.

Verified at Chandigarh on this 2 day of 2 2024.

[Handwritten signature]

ATTESTED

DEV RAJ GAN

With Commissioner
Chandigarh

Rohit Handa
Deponent

[Handwritten signature]

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

OA No. 470 of 2023

Public Action Committee and Ors.

...Applicants

Versus

State of Punjab and Ors.

...Respondents

All this shows that the unit had majorly complied with all the suggestions of the Joint Committee Report and it is in this regard it is respectfully prayed that the present Original Application may kindly be dismissed with costs.

Place: Chandigarh

Rohit Handa
Respondent no.5

Dated: 2-2-2024

[AALOK JAGGA]
P/569/05

[HARKIRAT S. JAGDEV]
PH/3324/19

[HARSHIT ANAND]
P-1782/17

[KANISH JINDAL]
P-1766/17

ADVOCATES
COUNSELS FOR RESPONDENT NO.5

Verification:-

Verified that the contents of above appeal contained in paras 1 to ___ are true and correct to my knowledge. No part of it is false and nothing has been concealed therein.

Place: Chandigarh

Rohit Handa
Respondent no.5

Dated: 2-2-2024

FORM 'A'

(RULE 59)

REGISTER OF FIRMS & SOCIETIES

(Maintained under section 59 of the Indian Partnership Act, 1932)

1. Serial Number of Firm : 2254 of 1995-96
 2. Name of Firm : AMAR COLOUR CHEM (INDIA)
 3. Date of Registration
 4. Duration of the firm : At will
 5. Principal place of business :- Lohā Mandī, Bazar Walian, Amritsar.

Date of Change	Remarks
----------------	---------

7. Partners :-

Name of the Partners	Address	Date		Remarks
		Joining	ceasing	
1. Amar Nath Handa	C/o Firm	10-11-1995	16-07-2012	Ceased to be a Partner
2. Ravinder Kumar Handa	-do-	-do-	31-03-2006	Ceased to be a Partner
3. Smt. Geeta Handa	-do-	-do-	-do-	Ceased to be a Partner
4. Rakesh Kumar Handa	-do-	-do-		
5. Smt. Manjta Handa	-do-	-do-		
6. Rohit Handa	-do-	01-04-2009		

Name of Firm

Sl. No. of Doc.	Description of Document	Date of filing	Sign. of Registrar
I.	Application for registration of the firm under the I.P.A. 1932.		sd/- Registrar of Firms & societies, Pb.
II.	Notice of Change in the constitution of under Indian Partnership Act, 1932		

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922 - 19 -

FORM 'D'
RULE 9 (a)

No. 2254 of 1995-1996

MEMORANDUM ACKNOWLEDGING RECEIPT OF DOCUMENTS

The Registrar of Firms, Punjab, hereby acknowledges the receipt of the undermentioned document(s) and intimates that it has/have been filed in pursuance to the Indian Partnership Act, 1932. (Here enter description of document/documents)

Notice of change in constitution of the firm under the I.P.A. 1932.

M/s AMAR COLOUR CHEM (INDIA)
LOHA MANDI, BAZAR WAHIAN, AMRITSAR.

CHANDIGARH
Dated 6/9/2

Registrar of Firms Punjab
Registrar of Firms & Societies
Punjab

T.C
12/2

R

Annexure R-2

ANNEXURE 3

17-20

AMAR COLOUR CHEM INDIA

26, FOCAL POINT AMRITSAR

MANUFACTURING PROCESS

Complete Process for Manufacturing of OIL YELLOW strength 30 %

Basic yellow colour and glycerin are mixed as per the following quantities for a batch of 1000 kg in glass lined Tanks.

Basic Yellow 300 kg

Glycerin 640 Kg

The stirrer is started, and steam is started and when the temperature reaches 60 C the steam is stopped and stirring is continued with the addition of Benzaldehyde 25 Kg and Dimethyl Aniline 35 Kg the oxygen is started to completely dissolve the basic yellow color.

There is no evaporation of the material in the environment as condenser is provided on the outlet of Glass Lined Tanks which condenses the vapors of any solvents.

After 4 hours the material is transferred to the storage tanks where it is stored for a period of 3 days so that there is no crust formed on the top.

After this sample is analyzed using spectrophotometer at the Wavelength of 428 nm and strength of the material is labelled as per the result of spectrophotometer analysis.

It comes out to be 30.0 % \pm 0.01 % .After this the material is packed in the cartons of 25 kg Capacity and send to the market for sale.

T.C
B.A.

For Amar Colour Chem India

Partner

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TOTAL INPUT

BASIC YELLOW	300 Kg
GLYCERINE	640 Kg
BENZALDEHYDE	25 Kg
DIMETHYL ANILINE	35 Kg

1000 Kg

TOTAL OUTPUT

40 Carboys of Oil Yellow of 25 Kg each = 1000 kg.

Hence material loss is 0 %

For Amay Colour Chem India


Partner

T.C
BB



21

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22
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AMAR COLOUR CHEM INDIA

26, FOCAL POINT AMRITSAR

MANUFACTURING PROCESS

Complete Process for Manufacturing of OIL GREEN strength 20 %

Basic Green colour and glycerin are mixed as per the following quantities for a batch of 1000 kg in glass lined Tanks

Basic Green 200 Kg

Glycerin 740 Kg

The stirrer is started, and steam is started and when the temperature reaches 60 C the steam is stopped and stirring is continued with the addition of Benzaldehyde 25 Kg and Dimethyl Aniline 35 Kg the oxygen is started to completely dissolve the basic green color. There is no evaporation of the material in the environment as condenser is provided on the outlet of Glass Lined Tanks which condenses the vapors of any solvents.

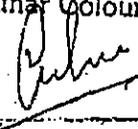
After 4 hours the material is transferred to the storage tanks where it is stored for a period of 3 days so that there is no crust formed on the top.

After this sample is analyzed using spectrophotometer at the Wavelength of 600 nm and strength of the material is labelled as per the result of spectrophotometer analysis.

It comes out to be 20.0 % +/- 0.01 % .After this the material is packed in the carboys of 25 kg Capacity and send to the market for sale.

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T.C
B.A.

For Amar Colour Chem India



Partner



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TOTAL INPUT

BASIC GREEN	200 Kg
GLYCERINE	740 Kg
BENZALDEHYDE	25 Kg
DIMETHYL ANILINE	35 Kg

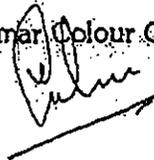
1000 Kg

TOTAL OUTPUT

40 Carboys of Oil Green of 25 Kg each = 1000 kg.

Hence material loss is 0 %

For Amar Colour Chem India



Partner

T.C
Bche

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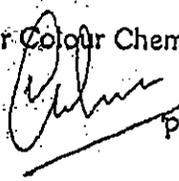
AMAR COLOUR CHEM INDIA

26, FOCAL POINT AMRITSAR

POINTS TO NOTE:-

1. In Case Basic colour are in the form of Lumps we grind it using grinding machine available with us.
2. As we use oxygen cylinders to completely dissolve the material so there is no need for the filtration of the finished standardized OIL BASIC colors.
3. There is no chemical reaction involved in this process only dissolution of basic dyes is done into the solvents. As demand for liquid colors is on the rise.
4. There are different Tanks available for different coloured standardized dyes.
5. Tanks washing is done only on change of dye using glycerin this is collected at the bottom of the tanks and is reused in the next batch of the same colour.
6. As annual maintenance the floors are washed, and the liquid obtained is collected and mixed with talcum and starch in ball mill and sold as festival colour.

For Amar Colour Chem India


Partner

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82-25

FLOW PROCESS CHART

OIL YELLOW

BASIC YELLOW 300 Kg + GLYCERINE 640 Kg

Mixing for 2 hrs. (60 C)

Add BENZALDEHYDE 25 Kg

Add DIMETHYL ANILINE 35 KG

OXYGEN SUPPLY

STORING IN TANKS

ANALYSIS USING SPECTROPHOTOMETER

FILING IN TO CARBOUYS

DISPATCH

100
100 C
100

For Amar Colour Chem India

Partner

A

26

PROCESS CHART

OIL GREEN

BASIC GREEN 200 Kg + GLYCERINE 740 Kg

Mixing for 2 hrs. (60 C)

Add BENZALDEHYDE 25 Kg

Add DIMETHYL ANILINE 35 KG

OXYGEN SUPPLY

STORING IN TANKS

ANALYSIS USING SPECTROPHOTOMETER

FILING IN TO CARBOUYS

DISPATCH

A
T.C
1/20

For Amar Colour Chem India

Partner

Ac

Annexure-R-3

GSTIN : 03AACFA0128R1Z0



Amar Colour Chem India

A GOVERNMENT RECOGNIZED EXPORT HOUSE

Manufacturers, Importers & Exporters of Basic Dyes, Chemicals & Pharma Raw Materials

Work & Corp. Office : Plot No. 26,
Old Focal Point, Near Hyatt Hotel,
Amritsar 143001 (Punjab) INDIA.

+91-97792-60903
+91-62849-16659
+91-98150-91377

accexporters@hotmail.com
info@amarcolour.com
rohit@amarcolour.com

AmarIndia.co
amarcolour
www.amarcolour.com

Dated: 14-10-2021

To

Regional Office
Punjab Pollution Control Board
Amritsar-143001

Subject: Visit of the official team & Progress of compliance of the directions by PPCB.

Respected Sir,

With reference to the visit of the official team & compliance of the directions by PPCB, it is submitted that our unit M/s. Amar Colour Chem India situated at 26, Focal Point, Mehta Road, Amritsar was established in the year 1996 and the unit was engaged in procuring the dyes in powder form from the units manufacturing dye and dye intermediate in India and China for carrying out mixing and blending process of pure form of the dyes to get standardized dyes of the desirable purity, which was needed by the textile units. Our unit is not manufacturing any dyes & dye intermediates. We are purchasing the basic dyes different suppliers & manufacturers from India and China and do the standardization of the dyes as per the market requirement.

We have completed all the conditions & recommendations by the officials of PPCB.

Detailed report is as under:

1-2
18/10

Received
18/10

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GSTIN : 03AACFA0128R1Z0



Amar Colour Chem India

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amarcolour
www.amarcolour.com

S.no.	Condition/Recommendation	Compliance Report
1	The industry to immediately stop discharges untreated coloured effluent Into MC Sewer.	We have installed ETP to treat the untreated effluent from our industry.
2	The industry to certify whether the industry is manufacturing a banned dye or non-banned dye, the industry to get the certificate of the product it is engaged in manufacturing from the technical institutes of good repute.	We are not the manufacturer of any dyes and dye-intermediate we are just buying Basic Dyes in Pure form from another importers and manufacturers from India and China, and we do standardise of Basic Dyes as per our standards or market buyers demand and the Basic Dyes which we are buying from market is not a banned dyes and non-Azo dyes. It is widely used on Paper Manufacturing, Acrylic, Woollen & Silk Dyeing. Also, we are getting 3.3 % Incentive from Indian Government by exporting this product to other counties. Certificate of Non-Banned Dyes is enclosed with this.
3	The manufacturing of process is done in multistage batch process rather than continuous process, so it was observed that raw material is lost as waste, and which tend to contribute greatly to pollution generation. So, the Industry should submit Action Plan to shift onto continuous process & operation of manufacturing.	We cannot shift to continuous process as we make batches as per the market demand.

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W.S.R.

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GSTIN : 03AACFA0128R1ZO



Amar Colour Chem India

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amarcolour
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4	The industry needs to get the ETP designed from a technical Institute of good repute for the treatment of wastewater.	We have installed ETP to treat the untreated effluent from our industry. ETP feasibility report is attached.
5	The industry for the control air emission being emitted from of various sources and from the process reactors, should install adequately designed APCD's on all these sources and provide adequate stack height and sampling arrangements.	We have already installed well designed APCD in our industry & installed wet scrubber to treat the untreated emissions from our industry.
6	The industry needs to identify all the source of solid waste being generated from the various process, as they are covered under the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2016 and should provide adequate in-house storage facility for the storage of hazardous waste and there after sending it to TSDF Nimbuan.	We have provided sludge storage rooms for the storage of HW waste of Categories no. 33.3 & 5.1
7	The industry needs to apply & obtain the authorization under Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2016.	We have applied for & got authorisation from TSDF Nimbuan.
8	The industry needs to dispose of the raw material drums as required under the provisions of the Hazardous -Wastes (Management, Handling & Transboundary Movement) Rules, 2016.	We have entered into an agreement with M/s Aggarwal Manufacturing Co. for the disposal of raw material drums.
9	The industry needs to install OCEMS & CCTV cameras at the outlet of the Effluent treatment plant & connect it with the Website of PPCB so as to monitor real time 24X7 discharge of wastewater by the industry.	We have installed OCEMS & CCTV from M/s Prima Equipment, Vadodara on 24-09-2021, copy of invoice is enclosed.

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GSTIN : 03AACFA0128R1Z0



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10	The industry needs to install 2 no. high volume samples, one at the front boundary & 2nd at the back side along with the CCTV cameras & to connect it to server of Punjab Pollution Control Board to monitor 24X7 the air emissions discharge from the industry.	We have installed the High-Volume Samplers from M/s Green Enviro Solutions on 20-09-2021, copy of invoice is enclosed.
11	The industry is using-toxic chemical in the manufacturing process, so it needs to get the valid license from the Director of Factories under The Factory Act, 1948.	License Copy from Director of Factories enclosed.
12	The industry needs to obtain Consent to Establish (NOC) of the PPCB for the expansion project which is presently in progress at site without the approval of the Board.	There is no expansion in our unit.
13	<u>The industry needs to immediately stop using pet coke as fuel as the industry has not installed 2 stage lime scrubbers as per the policy of the Board.</u>	We have started using PNG in our industry after procuring all the machines which needs to be replaced as per the PNG thermopack specifications. Gas consumption bills are attached.
14	The industry needs to adopt cleaner production technology & Best practice for unit.	We have adopted the same

Further, we would like to inform you that we are applying the proper SOPs in all raw materials and finish goods also in future we will use the materials as per SOP's and will provide proper cleaning process to remove the dust etc. from the premises.

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B/S

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GSTIN : 03AACFA0128R1Z0



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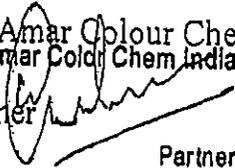
AmarindiaLtd
amarcolour
www.amarcolour.com

We are the Importers of various Chemicals, Solvents, Petrochemicals and Lubricants and supplying it to many companies in India and due to less space, we are unable to sort out the chemicals properly. We have separated some part of trading chemicals and further we will separate trading & manufacturing unit as we have purchased a new land for the same and shifting will be done in the coming months.

We have made bank guarantee of Rs. 10,00,000/- (Rupees Ten Lakhs only) from YES Bank, Hal. Bazaar Branch, Amritsar & submitted the same to the department as demanded by PPCB.

Thanks & regards,

For Amar Colour Chem India
For Amar Colour Chem India

Partner 
Partner

Enclosed: -

- GAS Consumption Bill
- OCEMS Bill & Installed Pics
- High Volume Sampler Bill & Installed Pics
- Non-Banned Dye Certificate
- Hazardous Contracts of Empty Drums and ETP Slug
- License of Director of Factory Acts
- ETP Feasibility Report

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T.C
Ddr

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Annepure-R-4

32



UNIVERSAL ENVIRO ENGINEERS

HNO.40, GALI NO.2, LOHARKA ROAD
RANJIT VIHAR, AMRITSAR-143001

FATEHGARH CHURIAN RD, ADJACENT LANE TO GILL FILLING STATION,
NANNGU, AMRITSAR, PUNJAB 143001
MOB: 9988130209
E-mail: universal_enviro@hotmail.com

FEASIBILITY REPORT

ON

WATER POLLUTION CONTROL MEASURES

FOR

AMAR COLOUR CHEM (INDIA)

***PLOT NO. 26, INDUSTRIAL AREA,
FOCAL POINT, PHASE 1,
AMRITSAR***

MADE BY:

UNIVERSAL ENVIRO ENGINEERS
FATEHGARH CHURIAN ROAD
MURADPURA, AMRITSAR

MOB: 9988130209

Email: universal_enviro@hotmail.com

For Amrit Colour Chem India

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INDEX

1. INTRODUCTION
2. WATER REQUIREMENT
3. WASTE WATER CALCULATION
4. DESIGN DATA
5. PROCESS DESCRIPTION
6. BIOLOGICAL PROCESS
7. MANUFACTURING PROCESS
8. FLOW CHART
9. TECHNICAL SPECIFICATIONS
10. EQUIPMENT USED
11. SCHEMATIC DIAGRAM

For Aman Colour Chem India

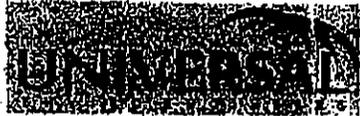
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Partner

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INTRODUCTION

M/s Amar Colour Chem (India) is an existing partnership concern of Rakesh Handa, Mamta Handa, Rohit Handa into the business of Standardization and trading of basic dyestuffs and chemicals situated at Plot no.26, Industrial Area, Focal Point, Phase-1, Amritsar. The reason for setting up this unit is based on the account of the fact that the demand for basic dyestuffs and chemicals is never ending and through adoption of Korean advanced production technology and advanced machine, together with the continuous effort of dedicated experts and technicians, they have successfully developed first-class Standards of Basic Dyes Series with No Heavy Metal Content like lead or zinc. It is regarded as Green Environmental Protection Products by the trade. The business is carried on a land measuring 2400 sq meters. A total of 27 laborers are employed by the concern.

The lifeline of the industry i.e., water for Standardization process and domestic consumption is met through the tubewell. Power is made available from Punjab State Electricity Board furthermore, alternate arrangements for power by D.G. sets have been adequately considered.

Based on the above, the premise for any successful industry viz., of having good connectivity w.r.t road and rail, required amount of land for future expansions, good human resource availability on account of proximity to the main city, proper power and water supplies, are suitably taken care of.

The main consumption of water will be for the process of Standardization process and domestic consumption. The unit has adopted Korean technology with the help of which it has successfully developed first-class Standards of Basic Dyes Series with No Heavy Metal Content like lead or zinc.

For Amar Colour Chem India

Partner



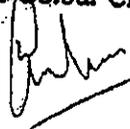
The Firm has installed Effluent treatment plant (Capacity 20KLD) to treat the effluent which is generated from the industry. The Effluent after treatment shall be discharged in sewer.

From the environmental protection point of view, all possible and best means have been considered viz., to waste water reduction at source, using latest state of art technology to decrease pollution load on environment.

From above consideration, it is clear that the factory is trying to operate in an environment friendly way, utilizing the best technology for waste minimization at source, using best treatment plant.

The parameter of the above is in the prescribed limit of Punjab Pollution Control Board.

For Amar Colour Chem India


Partner

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WATER REQUIREMENT IN INDUSTRY

- FOR DRINKING.
- FOR PROCESS OF DYE STANDARDIZATION
- FOR USE IN HOUSE KEEPING, TOILET ETC

For Amar Colour Chem India

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Partner

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1. Effluent Quantity

It is clear from Standardization that industry has requirement of water for its Standardization process & Domestic consumption:

I. Trade Effluent

- A] Water consumption for Standardization of Basic Dyestuffs: 20.5 KLD
- Evaporation Losses/ Process Losses @ 2-5% = 0.5 KLD
- Waste water generation = 20KLD Total
- trade effluent discharge = 20 KLD

Hence the industry has installed Effluent Treatment Plant of capacity: 20KLD.

The industry shall discharge the trade effluent into public sewer through ETP.

II. Domestic Effluent

- Total no. of workers = 25
- non-resident workers = 25
- Water requirement per capita per day for factory workers (non- resident) is considered = 45ltrs/day
- Workers residing in factory = 2
- Water requirement per capita per day for factory workers (resident) is considered = 135ltrs/day
- Water Requirement = $25 \times 45 \text{ltrs/day} + 2 \times 135 \text{ltrs/day} = 1395 \text{ KLD (say 1.5 KLD)}$
- Total proposed wastewater generated = $0.75 \times 1.395 = 1.04 \text{ KLD (say 1.0 KLD)}$

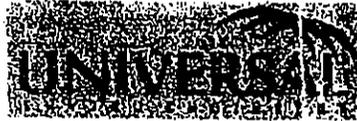
The industry shall discharge the domestic water into public sewer.

For Amar Colour Chem India

Partner

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DESIGN DATA

OUTLET PARAMETERS:

PARAMETERS	OUTLET VALUE
pH	6.5 - 9.5
C.O.D	≤ 250 PPM
B.O.D	≤ 30 PPM
TOTAL SUSPENDED SOLIDS	≤ 100 PPM
OIL AND GREASE	NIL
TEMPERATURE	AMBIENT
COLOUR	≤ 10 HAZEL UNITS

For Amar Colour Chem India

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Partner

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PRE-TREATMENT PROCESSES

- Screening
- Equalization
- Coagulation & Flocculation
- Primary Settling
- Aerobic Treatment
- Settlement of Solids / Clarification of wastewater
- Chlorination
- Filtration of water

Pre-Treatment

SCREENING

The wastewater is passed through the Bar Screen Chamber where a bar screen (a large metal rack with bars) is placed. The bar screen helps in removing the coarse materials like paper, plastic etc. These particles are necessary to remove as they can damage the plant.

GREASE TRAP

To collect and remove lighter particles and oil and grease from wastewater surface oil and grease trap is provided.

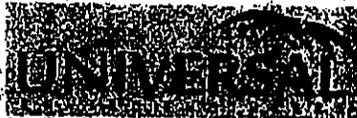
EQUALIZATION

To absorb variation in quantity and quality of effluent and to provide uniform flow at the downstream treatment process, a collection or equalization tank is provided. This will avoid shock loading and process upsets of the treatment plant. Also, a compact aeration unit is provided in the equalization tank to prevent settling of any solids and also degradation of organic load.

AIRC LIFT Aeration

For Amar Colour Chem India

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The coagulation-flocculation processes facilitate the removal of SS and colloidal particles. In this stage, to start with the effluent is made alkaline so that the dissolved dye or colour comes out of the solution as suspended solids and thus result in increase in suspended solids load and further by chemical precipitation by adding a coagulant, the impurities in suspended and colloidal form are removed. Small dye particles in the effluent are coagulated in the flocculate tank by dosing using ferrous sulphate and polyelectrolyte. Destabilization of colloidal particles brought about by the addition of a chemical reagent called as coagulant and the addition of flocculant aid may promote the formation of the floc. The Effluent premixed with dosing chemicals is passed through slow moving mechanical agitator in the flocculation tank where the basic process of flocculation tanks place. The flocks thus formed will tend to settle down in the hopper bottom and clear water will flow into a Tube Settler where coagulated dye and colour flocks settle downwards as water upward.

Tube Settler

Tube Settler removes fine suspended inorganic and settleable organic solids and the flocs. The settling of flocks is enhanced by presence of tube module in the tube settler, which has a mirror smooth surface and helps in sliding of flocks to the bottom of the tube settler. Also the bundle provides much higher settling area as compared to plates. Dye is taken out from the hopper bottom of tube settler in the form of a thick sludge. From Tube settler 1 clear water flows into a MBBR reactor.

Secondary Treatment

BIOLICAL TREATMENT

MBBR tank: The wastewater from the equalization/collection tank then moves by gravity to the MBBR tank. MBBR is that part of the system where Micro Organisms act as the catalyst to oxidise the organic waste and convert it into gases such as Carbon Dioxide and Water.

- 1- Aeration system is required to provide the necessary oxygen for the microorganisms
- 2- Fluidised Media on which micro organisms grow.

Required quantity of Aeration is provided by means of Diaphragm Air Pump(s). Fluidised media is contained in a cylindrical compact unit, which initiates proper mixing of the effluent. Air Pump is placed over the tank.

For Amar Colour Chem India

Partner



After achieving a complete mixing of organisms, the wastewater moves to the settling tank where settling of solids or flocs takes place. Clear supernatant from the settler will flow by gravity to the Intermediate tank/ Sump.

To disinfect the harmful bacteria in the treated water as well as to remove the refractory organics from the intermediate tank water, in this tank hypo chlorite solution is dosed with the help of dosing system.

The treated water from the Secondary settling tank by gravity moves to the Chlorine Contact Tank where chlorine is added.

Tertiary treatment

Removal of small particles is accomplished by direct media contact such as sand and activated carbon filter. The wastewater under pressure passes through the Pressure Sand Filter, Dual Media Filter And Activated Carbon Filter to remove, remaining solids, odour or colour. The Filter unit is frequently backwashed ensuring fresh media is always utilized for particle filtration. Backwash water from filter will be transferred to the Equalization tank.

The clear treated water from the Filter is discharged.

The settled sludge at the bottom of the settling chambers is collected in the sludge drying beds.

For Amar Colour Chem India

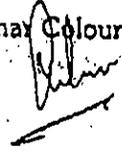
Partner

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STANDARDIZATION PROCESS

The Raw Material Pure Dye for standardization is procured from the market. Dyes are synthesized in a Tanks, filtered, dried, and blended with other additives to produce the final product. The synthesis step involves reactions in a reactor where other additives as per the process are added, followed by separation processes that include crystallization. The dye is then separated from the mixture and purified. On completion of the manufacture of actual colour, finishing operations, including drying and standardization, are performed; these are important for maintaining consistent product quality. The product is then ready to be packaged and dispatched.

For Amay Colour Chem India

Partner

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FLOW PROCESS CHART

OIL YELLOW

BASIC YELLOW 300 Kg + GLYCERINE 640 Kg

Mixing for 2 hrs. (60 C)

Add BENZALDEHYDE 25 Kg

Add DIMETHYL ANILINE 35 KG

OXYGEN SUPPLY

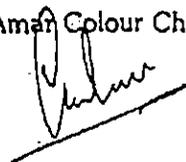
STORING IN TANKS

ANALYSIS USING SPECTROPHOTOMETER

FILING IN TO CARBOUYS

DISPATCH

For Amar Colour Chem India



Partner



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-44-

PROCESS CHART

OIL GREEN

BASIC GREEN 200 Kg + GLYCERINE 740 Kg

Mixing for 2 hrs. (60 C)

Add BENZALDEHYDE 25 Kg

Add DIMETHYL ANILINE 35 KG

OXYGEN SUPPLY

STORING IN TANKS

ANALYSIS USING SPECTROPHOTOMETER

FILING IN TO CARBOUYS

DISPATCH

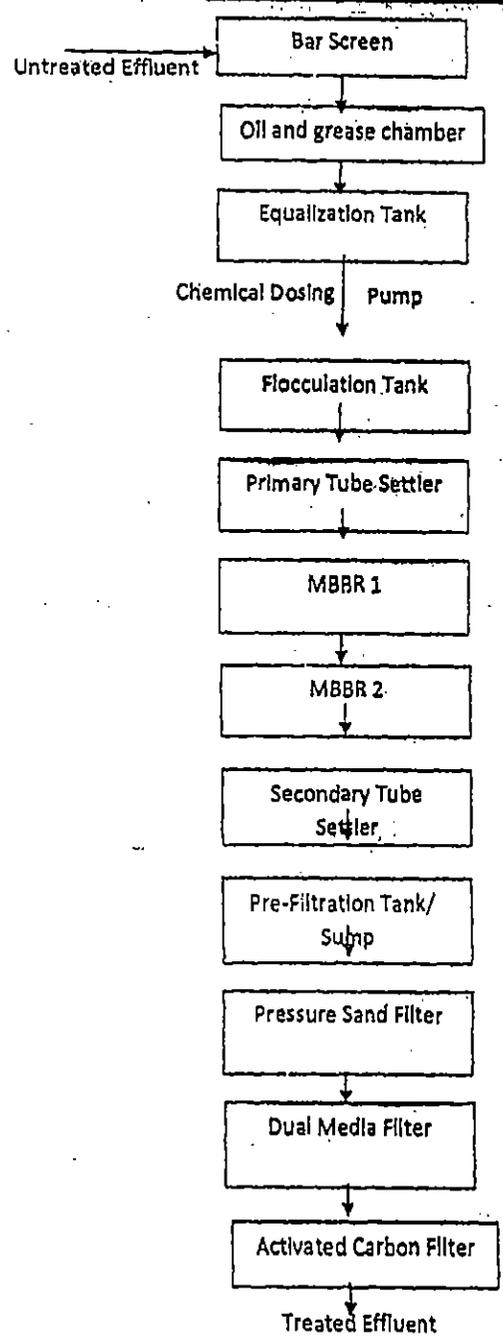
For Amar Colour Chem India
A. V. M.

A

-45-
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FLOW CHART FOR ETP



For Amar Colour Chem India

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THE TECHNICAL SPECIFICATION OF CIVIL

1. BAR SCREEN CHAMBER

Quantity : 01 No
Size : 150*150mm

2. OIL AND GREASE CHAMBER

Quantity : 01 No
Size : 2.7 x 1.4 x 1 m

3. EQUALIZATION TANK

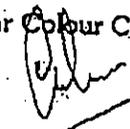
Quantity : 01 No
Size : 3*3*3m
MOC : RCC

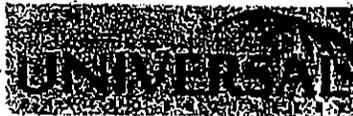
4. MBBR TANK

Quantity : 02 No
Size : dia 2.2 x 2.5 m
MOC : RCC

5. SLUDGE DRYING BEDS

Size : 1.7*0.8*0.4m
Construction : Brick Work

For Amar Colour Chem India

Partner.



EQUIPMENTS USED

S.NO	EQUIPMENT	SIZE/QTY
1)	Flocculation Tank with hopper bottom.	800 dia x 3000MM
2)	Primary Tube Settler Tank with Hopper bottom.	2400x1200x2000MM
3)	Coagulant Dosing Tank	1500x1500MM
4)	Polyelectrolyte Dosing Tank	500LIT/1NO.
5)	Secondary Tube Settler	1500x1200x1500MM + Hopper Bottom
6)	Prefiltration Tank	1000 LIT/1NO.
6)	Pressure sand Filter	500 x 1500MM
6)	Dual Media Filter	500 x 1500MM
7)	Activated carbon filter	500 x 1200MM
1)	Twin Lobe air compressor with motor	2 H.P.
11)	Raw sewage pumps with motor.	1 H.P.
12)	Filter feed pump with motor.	1 H.P.
13)	Piping valves.	As per suitable size/ make

Assembly with media charge, Internals, frontal piping, complete set of valves,

Inlet & outlet pressure gauges & sampling valves.

For Amar Colour Chem India

Partner

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UNIVERSAL

UNIVERSAL ENGINEERS FOR AN E WASTE TREATMENT, EFF. OR SET UP TO MEET PROPOSED REQUIREMENTS AND ALIGNED WITH

UNIVERSAL ENGINEERS
UNIVERSAL ENGINEERS
UNIVERSAL ENGINEERS

DATE: 01/01/2024

TO WHOM IT MAY CONCERN

COMPLETION CERTIFICATE

This is to certify that Effluent Treatment Plant of capacity 20 MLD has been installed by Universal Enviro Engineers, at Amar Colour Chem (India), Plot no.26, Industrial Area, Royal Point, Gurgaon, Haryana as per the norms of Punjab Pollution Control Board.

For Universal Enviro Engineers
UNIVERSAL ENGINEERS
(Rajesh Arora)

UNIVERSAL ENGINEERS FOR AN E WASTE TREATMENT, EFF. OR SET UP TO MEET PROPOSED REQUIREMENTS AND ALIGNED WITH

For Amar Colour Chem India

Partner



Annexure-R-5

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Government of Punjab
Department of Science, Technology and Environment

Office of the Appellate Authority Constituted under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

Appeal No.1/SLO/AA/2022
Date of filing: 31.01.2022
Date of Decision: 06.05.2022

M/s Amar Colour Chem India

V/s

Punjab Pollution Control Board

- Present:
1. Mr. Aalok Jagga, Advocate with Ms. Deepshikha Gupta, Advocate and Sh. Rohit Handa on behalf of the Appellant.
 2. Er. Harpal Singh, Environmental Engineer alongwith Er. Jatinder Kumar, Assistant Environmental Engineer on behalf of Punjab Pollution Control Board.

ORDER

Vide order dated 21.2.2022 (issued on 15.3.2022), the operation of the appellant unit was allowed for a period of one month as an interim measure with the direction to remove shortcomings and subject to the condition that the appellant shall not manufacture the dyes which have been prohibited by the Ministry of Environment, Forest and Climate Change. At the same time, the Board was directed vide the same order dated 21.2.2022 to sought a clarification from the Ministry of Environment, Forest and Climate Change as to whether the dyes namely Auramine Yellow, Malachite Green as well as O-toluidine are banned in India or not and to visit the unit of the appellant twice during the said period of one month and submit report.

- 2) The Counsel for the appellant stated that the unit has not yet been made operational and placed on record the information obtained by the appellant from the Ministry of Environment, Forest and Climate Change with regard to the banning of dyes and the

Ministry of Commerce and Industry, Department of Commerce, Directorate General of Foreign Trade, Government of India. The Counsel stated that the information provided by the Ministry of Environment, Forest and Climate Change vide letter dated 14.3.2022 discloses the list of dyes prohibited vide notification dated 26.3.1997 and the dyes namely Auramine Yellow, Malachite Green, Chemical O-toluidine does not fall in the said list. The information provided by the Ministry of Commerce and Industry vide letter dated 11.3.2022 discloses ITC (HS), 2017 Schedule I, Import Policy Wherein Basic Yellow (non-azo)-Yellow 2 having code 32041321 and Basic Green (non-azo)-Green 4 (Malachite green) having code 32041361 have been shown to be free. The Counsel requested for allowing the operation of the unit as all other shortcomings have already been removed.

3) The officer of the Board stated that the Member Secretary of the Board has written a letter dated 12.4.2022 to the Ministry of Environment, Forest and Climate Change requesting for the information in accordance with the directions contained in the order dated 21.2.2022 of the Appellate Authority, but the reply of the Ministry is awaited. The officer further stated that the industry has not started its operation in full capacity as such visit report could not be prepared and apprised that necessary action will be taken after the receipt of reply from the Ministry of Environment, Forest and Climate Change, Government of India.

4) After hearing the parties, it is observed that even after the issuance of the order of the Appellate Authority on 15.3.2022 i.e. one-and-a-half-month away, the information of Ministry of Environment, Forest and Climate Change is still awaited. The Board seems to have not made efforts to obtain the requisite information as per the directions of the Appellate Authority. The Board, as such, is advised and directed to write a demi official letter to the concerned officer of the Ministry of Environment, Forest and Climate Change to secure the information and may also depute some official to pursue the case with the Ministry and obtain the desired information. However, the operation of the industrial unit cannot be halted for want of information for a long time. The information obtained by the appellant from the Ministry of Environment, Forest and Climate Change and the Ministry of Industry and Commerce, Government of India under the provisions of the Right to Information Act, 2005 and placed on record of the case also contain genuine documents and cannot be ignored in a casual manner. The information so obtained by the appellant discloses the fact that the dyes Auramine Yellow and Malachite Green are not banned in India. Relying upon the said information as placed on record by the Counsel for the appellant, I hereby confirm the order



R

dated 21.2.2022 of the Appellate Authority and allow the operation of the industrial unit of the appellant subject to the conditions already imposed in the order dated 21.2.2022. The Board on its own may make special efforts to obtain the requisite information from the Ministry of Environment, Forest and Climate Change and also check and monitor the operation of the industrial unit for compliance of Environmental Laws. Conditions already imposed in the order dated 21.2.2022 of the Appellate Authority shall continue.

5) The appeal stands disposed of in above terms. If any issue emerges after the passing of this order, the parties are at liberty to approach the Appellate Authority.

06.05.2022
Pronounced

Sd/-
(Rahul Tiwari, IAS)
Appellate Authority

-cum-
Secretary to Government of Punjab,
Department of Science, Technology and Environment,
Chandigarh.

Certified Copy

Amrik Singh
Senior Law Officer
Appellate Authority
Government of Punjab
Deptt. of Science, Technology
and Environment, CHD
18.05.2022



R

Rt -53-

ANNEX

Annexure-R-6

PUNJAB POLLUTION CONTROL BOARD
 Zonal Office, Plot No. 164, Focal Point, Mehta Road, Amritsar
 Tel/Fax: 0183-2581420 Website: www.ppcb.gov.in Email: ee@zooar@yahoo.com

To: The Environmental Engineer,
 Punjab Pollution Control Board,
 Regional Office, Amritsar

Date: 12/10/2022

Subj: Directions u/s 33-A of the Water (Prevention & Control of
 Pollution) Act and u/s 31-A of the Air (Prevention & Control of
 Pollution) Act, 1981 M/s Amar Color Chem India, 26, Focal
 Point, Amritsar

Ref: Zonal Office letter no. 2802-04 dated 30/08/2022 and
 Regional Office noting no. 20151876 dated 11-10-2022 received
 through noting.

In reference to report submitted vide above referred noting, it is intimated that the report submitted regarding operation of industry without valid consents of the Board in violation to directions for closure issued by the Board, regular complaints against industry and non-disconnection of electric connection of industry by PSPCL ignoring the directions issued by the Board vide no. 2802-04 dated 30/08/2022 was considered by the Competent Authority of the Board. Considering repeated complaints regarding air and water pollution being caused by industry, the competent authority of the Board decided that Regional Office, Amritsar shall seal entire plant & machinery along with D.G. sets of industry immediately with police protection.

AS approved by the Competent Authority of the Board, following directions are issued:-

Regional Office, Amritsar shall seal entire plant & machinery along with D.G. sets of industry immediately with police protection.

You are hereby directed to comply with above decision/directions and submit compliance report, immediately.

[Signature]
 Senior Environmental Engineer
 For and on behalf of PCCB
 Dated: _____

Encls. No. _____
 A copy of the above is forwarded to the Deputy Commissioner, Amritsar for information, please.

[Signature]
 Senior Environmental Engineer
 For and on behalf of PCCB
 Dated: _____

Encls. No. _____
 A copy of the above is forwarded to the M/s. Amar Color Chem India, 26, Focal Point, Amritsar for information.

[Signature]
 Senior Environmental Engineer
 For and on behalf of PCCB

[Handwritten mark]

Endst. No. _____

Dated. _____

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A copy of the above is forwarded to the Commissioner of Police, Amritsar for information with request to issue Directions to concerned police station for assisting the officers of PPCB for sealing of entire plant & machinery along with D.G. sets of industry immediately, please.

Sd/-

Senior Environmental Engineer
For and on behalf of PPCB

Dated. _____

Endst. No. _____

A copy of the above is forwarded to the SHC, Police Station, Maqboolpura, Amritsar for information and necessary action for assisting the officers of PPCB for sealing of entire plant & machinery along with D.G. sets of industry immediately, please.

Sd/-

Senior Environmental Engineer
For and on behalf of PPCB

Received
13-10-88

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PUNJAB POLLUTION CONTROL BOARD

Zonal Office, Plot No. 164, Focal Point, Mohfa Road, Amritsar

Tel: Fax: 0183-2581420

Website: www.ppcb.gov.in

email: pcbzoa@rediffmail.com

27
55-

No.
To

Regd.

Date

Annexure - A 7

M/s Amar Colour Chem India,
26, Focal Point,
Amritsar.

Sub: Regarding imposition of Environmental Compensation Rs. 8,37,500/- M/s Amar Colour Chem India, 26, Focal Point, Amritsar (20151876)

Whereas, the industry was visited by EE and AEE along with supporting staff of the Regional office on 21.06.2022 and it was observed that the industry was discharging its colored effluent without any treatment directly into the sewer inside its premises. The effluent samples were collected from sewer near main gate of the industry, but the owner of the industry snatched the samples and closed main gate of the industry. Accordingly, Consent to operate under Water Act, 1974 and Air Act, 1981 of the industry were revoked vide Zonal Office letter no. 2243-444 dated 08.07.2022 and directions u/s 33-A of the Water Act, 1974 and 31-A of the Air Act, 1981 were issued to the PSPCL authorities to disconnect both power connections/load of the industry with immediate effect.

And whereas, the industry filed appeal dated 14.07.2022 before the Hon'ble Appellate Authority cum Secretary of Department of Science Technology & Environment to set aside order dated 08.07.2022 vide which the Board has issued directions to the PSPCL Amritsar to disconnect the power connections and to pass the order for granting consent to operate to the industry. In the interim order dated 18.07.2022 of Hon'ble Appellate Authority, it was mentioned that order dated 08.07.2022 issued by the Board for revocation of consent to operate the Water Act, 1974 and Air Act, 1981 will remain stayed along with the closure order and next date of hearing in the matter was fixed on 10.08.2022. Wherein, the Hon'ble Appellate Authority uphold the orders dated 08/07/2022 passed by the Board for the revocation of the consents under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 and further orders dated 08/07/2022 passed for disconnection of electric connection of the appellant industry and the stay granted vide order dated 18/07/2022 stands vacated. The relevant extract of above orders dated 23.08.2022 of the Hon'ble Appellate Authority is reproduced as under: Keeping in view, the seriousness of the issue relating to the snatching of samples from the officers of the Board and other violations being committed by the appellant industry as mentioned in letter dated 16/06/2022, I hereby uphold the orders dated 08/07/2022 passed by the Board for the revocation of the consents under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 and further orders dated 08/07/2022 passed for disconnection of electric connection of the appellant industry. The stay granted vide order dated 18/07/2022 stands vacated. However, in view of the fact that the appellant industry is situated in the industrial area, liberty is granted to the appellant to make compliance of the directions of the Board and the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 and apply fresh consents under said Acts. The Board is directed to decide the said consents on merits.

And whereas, in compliance to above orders, directions u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 & u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 were issued to the PSPCL Authorities vide Board's letter no. 2802-04 dated 30/08/2022, for disconnection of the electric connections available to the industry. Vide this office letter no. 2069-71 dated 31/08/2022, SDO (PSPCL, Main Mill), Amritsar was directed to adhere to the above directions and to disconnect the electric

connection with immediate effect. Also Office of SDO, PSPCL Mall Mandi, Amritsar, Sh. Arundeep Singh (96461-13047) was visited by undersigned on 02/09/2022 and was telephonically pursued on 02/09/2022 & 05/09/2022 to expedite the action in the matter, however, no compliance in the matter received. Sub Divisional Officer, Mall Mandi Division, Punjab State Power Corporation Ltd. Authorities, Amritsar vide letter no. 2351-53 dated 06.09.2022 to this office submitted that the electric connection of subject cited industry had not been disconnected in light of the court case no. 1238 before Civil Judge, Junior Division, Amritsar, titled as M/s Amar Colour Chemical (India) v/s PSPCL, regarding the non-payment of the electricity dues by the industry. The concerned officer in lieu of the court case (which is for non-payment of electricity dues only) ignored the directions issued by the Board.

And whereas, many complaints received against the industry for damaging the environment and on 10.10.2022, in the morning, leakage of gas/acid was observed from the industry and same was spread in the surrounding. Deputy Commissioner, Amritsar telephonically called this office and intimated that repeated complaints have been received regarding the air pollution and water caused by the industry.

And whereas, due to court case, the PSPSCL Authorities failed to disconnect the power supply available to the industry. Accordingly, Directions u/s 33-A of Water (Prevention & Control of Pollution) Act 1974 & 31-A of Air (Prevention & Control of Pollution) Act, 1981 issued vide no. 3333-37 dated 12.10.2022 issued to seal the entire plant & machinery along with DG set of the industry immediately with police protection. The industry not open the gate or allowed to seal the plant and machinery, but same was sealed by the officers of the Board on 28.10.2022. The industry remain in operation without valid consents of the Board and in violation to the directions issued u/s 33-A of Water & 31-A of Air of the Board.

And whereas, due to above said violations the E.C. to be imposed on the industry was calculated from the release date of stay vacate order i.e. 23/08/2022 till penultimate day of the sealing of whole machinery i.e. 28/10/2022

And whereas, the Competent Authority of the Board decided that the Environmental Compensation of Rs. 8,37,500/- (Eight Lac Thirty Seven Thousand and Five Hundred) be imposed to the industry for said violations.

As per approval of the Competent Authority of the Board, you are hereby directed to deposit the Environmental Compensation of Rs. 8,37,500/- (Eight Lac Thirty Seven Thousand and Five Hundred) immediately.

[Signature]

For Senior Environmental Engineer

Dated. 18/11/2022

Endst. No. 3673

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Amritsar for information.



AC/A.E.E. - B
22/11/22
File No. 11
Date: 22/11/22

[Signature]
For Senior Environmental Engineer

[Signature]



Centre for Environment and Food Technology Pvt. Ltd.

An ISO 9001; 2015, ISO 45001; 2018 (OHSAS); ISO/IEC 17025; 2017
NABL & IQAS Accredited, FSSAI and MoEF Recognised Testing Laboratory

TEST REPORT

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Annexure-R-8

Issued To : M/s Amar Colour Chem India
Plot no 26, Old Focal Point, Amritsar, Punjab

Report No.	CEFT/2307/641	Report Date	11.07.2023
Your Ref. No	Nil	Type of sample	Ambient Air Sample
Sample Code Given by Customer	Nil	Date of sampling	04.07.2023
Sampling Location	Within Premises	Date of Sample Receipt	05.07.2023
Sample Collected By	Lab Person	Sample I.D.	CEFT/GEN/2307/641
Sampling procedure	As per SOP	Date of test	06.07.2023 to 11.07.2023

TECHNICAL DATA

1	Location of Sampling Station	Near Back Boundary HVS-2
2	Instrument Used for Sampling	Respirable Dust Sampler
3	Source of Sampling	Ambient Air Sample
4	Temperature of Sampling Location	32°C
5	Environmental Condition	Max temp. 34°C Min temp. 26°C Clear sky and wind direction west to east
6	Flow Rate of Sampling	0.5 LPM
7	Time Period for Sampling	480 Minutes
8	Volume of Air Sampled	0.24 m ³

Sr.N.	PARAMETERS	RESULTS	STANDARD	TEST METHOD
1.	suspended particulate matter µg/m ³	110	...	IS 5182: 2006
2.	Sulphur dioxide (SO ₂)	15	80.0 µg/m ³	IS 5182 (Part-2): 2006
3.	Nitrogen dioxide (NO ₂)	22	80.0 µg/m ³	IS 5182 (Part-6): 2006
4.	Acid Mist µg/m ³	ND	...	LAB SOP
5.	Ammonia (NH ₃)	ND	400.0 µg/m ³	NIOSH to 6015: 1994
6.	Ozone (O ₃)	ND	100.0 µg/m ³	IS 5182 (Part-9): 1974

Note: ND denotes NOT Detectable

Page No 1/1

End of Report

Branch Office-111A, Sunder Enclave, First Floor, Near maan Shikha Homes, Opposite radha swami Satsung Bhawan, Kharar, Mohali, Punjab-140301



Authorised Signatory

- Note :
1. The test results are related to the sample/ tested as Identified.
 2. The sample will be discarded after retention time of 7 days unless otherwise specified.
 3. Any Discrepancy found in the test report may be communicated.
 4. This report shall not be reproduced, cannot be used as evidence in the court of law and should not be used in any advertising media without written permission of CEO, CEFT Pvt. Ltd.
 5. The Court Jurisdiction will be Delhi.
 6. Customer complaint register is available at the laboratory.

Regd. Address - Bldg. No. 17, 1st Floor, DLF Industrial Area, Moti Nagar, New Delhi - 110015 Ph.: - 011-45012722
Email: info@ceftlab.com, Website : www.ceftlab.com



Centre for Environment and Food Technology Pvt. Ltd.

An ISO 9001; 2015, ISO 45001; 2018 (OHSAS); ISO/IEC 17025; 2017
NABL & IQAS Accredited. FSSAI and MoEF Recognised Testing Laboratory

TEST REPORT

Issued To : M/s Amar Colour Chem India
Plot no 26, Old Focal Point, Amritsar, Punjab

Report No.	CEFT/2307/642	Report Date	11.07.2023
Your Ref. No	Nil	Type of sample	Ambient Air Sample
Sample Code Given by Customer	Nil	Date of sampling	04.07.2023
Sampling Location	Within Premises	Date of Sample Receipt	05.07.2023
Sample Collected By	Lab Person	Sample I.D.	CEFT/GEN/2307/642
Sampling procedure	As per SOP	Date of test	06.07.2023 to 11.07.2023

TECHNICAL DATA		
1	Location of Sampling Station	Near Front Boundary HVS-1
2	Instrument Used for Sampling	Respirable Dust Sampler
3	Source of Sampling	Ambient Air Sample
4	Temperature of Sampling Location	32°C
5	Environmental Condition	Max temp. 34°C Min temp. 26°C Clear sky and wind direction west to east
6	Flow Rate of Sampling	0.5 LPM
7	Time Period for Sampling	480Minutes
8	Volume of Air Sampled	0.24 m ³

Sr.N.	PARAMETERS	RESULTS	STANDARD	TEST METHOD
1.	suspended particulate matter µg/m ³	127	...	IS 5182: 2006
2.	Sulphur dioxide (SO ₂)	22	80.0 µg/m ³	IS 5182 (Part-2): 2006
3.	Nitrogen dioxide (NO ₂)	33	80.0 µg/m ³	IS 5182 (Part-6): 2006
4.	Acid Mist µg/m ³	ND	...	LAB SOP
5.	Ammonia (NH ₃)	ND	400.0 µg/m ³	NIOSH to 6015: 1994
6.	Ozone (O ₃)	ND	100.0 µg/m ³	IS 5182 (Part-9): 1974

Note: ND denotes NOT Detectable

Page No 1/1

End of Report

Branch Office-111A, Sunder Enclave, First Floor, Near maa Shilpa Homes, Opposite radha swami Satsung Bhawan, Kharar, Mohali, Punjab-140301



Authorised Signatory

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 - The Court Jurisdiction will be Delhi.
 - Customer complaint register is available at the laboratory.

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Centre for Environment and Food Technology Pvt. Ltd.

An ISO 9001: 2015, ISO 45001: 2018 (OHSAS); ISO/IEC 17025: 2017
NABL & IQAS Accredited, FSSAI and MoEF Recognised Testing Laboratory

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TEST REPORT

Issued To : M/s Amar Colour Chem India
Plot no 26, Old Focal Point, Amritsar, Punjab

Report No.	CEFT/2308/301	Report Date	12.08.2023
Your Ref. No.	Nil	Type of sample	Ambient Air Sample
Sample Code Given by Customer	Nil	Date of sampling	05.08.2023
Sampling Location	Within Premises	Date of Sample Receipt	07.08.2023
Sample Collected By	Lab Person	Sample I.D.	CEFT/GEN/2308/301
Sampling procedure	As per SOP	Date of test	07.08.2023 to 12.08.2023

TECHNICAL DATA		
1	Location of Sampling Station	Near Back Boundary HVS-2
2	Instrument Used for Sampling	Respirable Dust Sampler
3	Source of Sampling	Ambient Air Sample
4	Temperature of Sampling Location	34°C
5	Environmental Condition:	Max temp, 36°C
		Min temp, 27°C
6	Flow Rate of Sampling	Clear sky and wind direction west to east
7	Time Period for Sampling	0.5 LPM
8	Volume of Air Sampled	480 Minutes
		0.24 m³

Sr.N.	PARAMETERS	RESULTS	STANDARD	TEST METHOD
1.	suspended particulate matter, $\mu\text{g}/\text{m}^3$	102	...	IS 5182: 2006
2.	Sulphur dioxide (SO_2)	12	80.0 $\mu\text{g}/\text{m}^3$	IS 5182 (Part-2): 2006
3.	Nitrogen dioxide (NO_2)	24	80.0 $\mu\text{g}/\text{m}^3$	IS 5182 (Part-6): 2006
4.	Acid Mist $\mu\text{g}/\text{m}^3$	ND	...	LAB SOP
5.	Ammonia (NH_3)	ND	400.0 $\mu\text{g}/\text{m}^3$	NIOSH to 6015: 1994
6.	Ozone (O_3)	ND	100.0 $\mu\text{g}/\text{m}^3$	IS: 5182 (Part-9): 1974

Note: ND denotes NOT Detectable

End of Report

Branch Office-111A, Sunder Enclave, First Floor, Near maa Shrima Homes, Opposite radha swami Satsung Bhawan, Kharar, Mohali, Punjab-140301

Page No. 1/1



- Note :
- The test results are related to the sample/ tested as identified.
 - The sample will be discarded after retention time of 7 days unless otherwise specified.
 - Any Discrepancy found in the test report may be communicated
 - This report shall not be reproduced, cannot be used as evidence in the court of law and should not be used in any advertising media without written permission of CEO, CEFT Pvt. Ltd.
 - The Court Jurisdiction will be Delhi.
 - Customer complaint register is available at the laboratory.

Email: info@ceftlab.com, Website: www.ceftlab.com

R



Centre for Environment and Food Technology Pvt. Ltd.

An ISO 9001: 2015, ISO 45001: 2018 (OHSAS); ISO/IEC 17025: 2017
NABL & IQAS Accredited, FSSAI and MoEF Recognised Testing Laboratory

TEST REPORT

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Issued To : M/s Amar Colour Chem India
Plot no 26, Old Focal Point, Amritsar, Punjab

Report No.	CEFT/2308/302	Report Date	12.08.2023
Your Ref. No	Nil	Type of sample	Ambient Air Sample
Sample Code Given by Customer	Nil	Date of sampling	05.08.2023
Sampling Location	Within Premises	Date of Sample Receipt	07.08.2023
Sample Collected By	Lab Person	Sample I.D.	CEFT/GEN/2308/302
Sampling procedure	As per SOP	Date of test	07.08.2023 to 12.08.2023

TECHNICAL DATA		
1	Location of Sampling Station	Near Front Boundary/HVS-1
2	Instrument Used for Sampling	Respirable Dust Sampler
3	Source of Sampling	Ambient Air Sample
4	Temperature of Sampling Location	34°C
5	Environmental Condition	Max temp. 36°C Min temp. 27°C
6	Flow Rate of Sampling	Clear sky and wind direction west to east
7	Time Period for Sampling	0.5 LPM
8	Volume of Air Sampled	480 Minutes 0.24 m ³

Sr.N.	PARAMETERS	RESULT	STANDARD	TEST METHOD
1.	suspended particulate matter µg/m ³	115		IS 5182: 2006
2.	Sulphur dioxide (SO ₂)	20	80.0 µg/m ³	IS 5182 (Part-2): 2006
3.	Nitrogen dioxide (NO ₂)	28	80.0 µg/m ³	IS 5182 (Part-6): 2006
4.	Acid Mist µg/m ³	ND		LAB SOP
5.	Ammonia (NH ₃)	ND	400.0 µg/m ³	NIOSH 6015: 1994
6.	Ozone (O ₃)	ND	100.0 µg/m ³	IS 5182 (Part-9): 1974

Note: ND denotes NOT Detectable

End of Report

Branch Office-111A, Sunder Enclave, First Floor, Near man Shimla Homes, Opposite radha swami Satsung Bhawan, Kharar, Mohali, Punjab-140301



- Note :
1. The test results are related to the sample/ tested as identified.
 2. The sample will be discarded after retention time of 7 days unless otherwise specified.
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 5. The Court Jurisdiction will be Delhi.
 6. Customer complaint register is available at the laboratory.

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Email: info@ceftlab.com, Website: www.ceftlab.com

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Centre for Environment and Food Technology Pvt. Ltd.

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NABL & IQAS Accredited, FSSAI and MoEF Recognised Testing Laboratory

TEST REPORT

- 61 -

ISSUED TO: M/s AMAR COLOUR CHEM INDIA,
PLOT NO 26, OLD FOCAL POINT, AMRITSAR, PUNJAB

Report No.	CEFT/2309/754	Report Date	22.08.2023
Your Ref. No.	Nil	Type of sample	Water Sample
Sample Code Given by Customer	Nil	Quantity	02 LITER
		Date of sampling	16.08.2023
Sampling Location	Within Premises	Date of sample receipt	17.08.2023
Sample Collected By	By Lab. person	Sample I.D.	CEFGEN/2309/754
Sampling procedure	As per SOP	Date of test	17.08.2023-22.08.2023

S. No.	Parameters	Results	Limits of IS: 10500 - 2012		Test method
			Requirement (Acceptable Limit)	Permissible limit in absence of alternate source	
1	pH	7.35	6.5 - 8.5	No relaxation	IS 3025 (Part-11)
2	Total Dissolved Solids mg/l Max	256	500	2000	IS 3025 (Part-16)
3	Alkalinity (as CaCO ₃) mg/l Max	185	200	600	IS 3025 (Part-23)
4	Chloride (as Cl) mg/l Max	20	250	1000	IS 3025 (Part-32)
5	Sulphate (as SO ₄) mg/l Max	23	200	400	IS 3025 (Part-24)
6	Nickel (as Ni) mg/L	33	IS 3025 (Part-54)
7	Total Hardness (as CaCO ₃) mg/l Max	170	200	600	IS 3025 (Part-21)
8	Nitrate (as NO ₃) mg/l Max	3.5	45	No relaxation	IS 3025 (Part-34)
9	Fluoride (as F) mg/l Max	0.32	1.0	1.5	APHA 4500F (D): 2023
10	Colour, Hazen unit, max	5	5	25	IS 3025 (Part-4)
11	Iron (as Fe) mg/l Max	0.12	0.3	No relaxation	IS 3025 (Part-53)
12	Manganese (as Mn) mg/l Max	ND	0.1	0.3	IS 3025 (Part-59)
13	Zinc (as Zn) mg/l Max	2.1	5	15	IS 3025 (Part-49)
14	Copper (as Cu) mg/l Max	ND	0.05	1.5	IS 3025 (Part-42)
15	Cadmium (as Cd) mg/l Max	ND	0.003	No relaxation	IS 3025 (Part-41)
16	Lead (as Pb) mg/l Max	ND	0.01	No relaxation	IS 3025 (Part-47)
17	Selenium (as Se) mg/l Max	ND	0.01	No relaxation	IS 3025 (Part-56)
18	Mercury (as Hg) mg/l Max	ND	0.001	No relaxation	IS 3025 (Part-48)
19	Arsenic (as As) mg/l	ND	0.01	0.05	IS 3025 (Part-37)
20	Chromium (as Cr) mg/l Max	ND	0.05	No relaxation	IS 3025 (Part-32)

Note: ND Denotes Not Detectable

Page No. 1/1

End of Report

- Note :
1. The test results are related to the sample/ tested as identified.
 2. The sample will be discarded after retention time of 7 days unless otherwise specified.
 3. Any Discrepancy found in the test report may be communicated
 4. This report shall not be reproduced, cannot be used as evidence in the court of law and should not be used in any advertising media without written permission of CEO, CEFT Pvt. Ltd.
 5. The Court Jurisdiction will be Delhi.
 6. Customer complaint register is available at the laboratory.



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TEST REPORT

Issued To: M/s AMAR COLOUR GHEM INDIA,
PLOT NO 26, OLD FOCAL POINT, AMRITSAR, PUNJAB

Report No.	CEFT/2309/755	Report Date	21.09.2023
Your Ref. No.	Nil	Type of sample	ETP (INLET)
Sample Code Given by Customer	Nil	Quantity	2 LITER Plastic Bottle + 1 Liter Glass Bottle
		Date of sampling	15.09.2023
Sampling Location	Within Premises	Date of sample receipt	16.09.2023
Sample Collected By	Lab Person	Sample I.D.	CEFT/GEN/2309/755
Sampling procedure	As per SOP	Date of test	16.09.2023- 21.09.2023

S. NO.	PARAMETERS	TEST RESULTS	TEST METHODS
1	pH	6.23	
2	Manganese (as Mn) mg/l	0.04	IS 3025 (Part-11)
3	Mercury (as Hg) mg/l	ND	IS 3025 (Part-59)
4	Cyanide (as CN) mg/l	ND	IS 3025 (Part-48)
5	Nickel (as Ni), mg/L	0.11	IS 3025 (Part-27)
6	Hexavalent Chromium (as Cr), mg/L	0.23	IS 3025 (Part-54)
7	Total Chromium (as Cr), mg/L	0.56	IS 3025 (Part-52)
8	Copper (as Cu), mg/L	0.033	IS 3025 (Part-42)
9	Oil & Grease, mg/L	12	IS 3025 (Part-39)
10	Zinc (as Zn) mg/l	4.3	IS 3025 (Part-49)
11	Lead (as Pb) mg/l	0.1	IS 3025 (Part-47)
12	Cadmium (as Cd) mg/l	0.12	IS 3025 (Part-41)

Note: ND Denotes Not Detectable

Page No.1/1

End of Report

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TEST REPORT

ISSUED TO: M/s AMAR COLOUR CHEM INDIA,
PLOT NO.26, OLD FOCAL POINT, AMRITSAR, PUNJAB

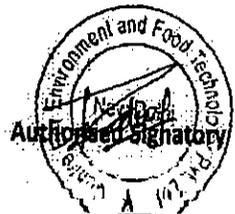
Report No.	CEFT/2309/753	Report Date	21.09.2023
Your Ref. No.	Nil	Type of sample	ETP (OUTLET)
Sample Code Given by Customer	Nil	Quantity	2 LITER Plastic Bottle + 1 Liter Glass Bottle
		Date of sampling	15.09.2023
Sampling Location	Within Premises	Date of sample receipt	16.09.2023
Sample Collected By	Lab Person	Sample I.D.	CEFTGEN/2309/753
Sampling procedure	As per SOP	Date of test	16.09.2023- 21.09.2023

S. NO.	PARAMETERS	TEST RESULTS	Limits As per CPCB	TEST METHODS
1	pH	7.25	6.0-9.0	IS 3025 (Part-11)
2	Manganese (as Mn) mg/l	0.02	...	IS 3025 (Part-59)
3	Mercury (as Hg) mg/l	ND	...	IS 3025 (Part-48)
4	Cyanide (as CN) mg/l	ND	...	IS 3025 (Part-27)
5	Nickel (as Ni), mg/L	0.05	3.0	IS 3025 (Part-54)
6	Hexavalent Chromium (as Cr), mg/L	0.022	0.1	IS 3025 (Part-52)
7	Total Chromium (as Cr), mg/L	0.33	2.0	IS 3025 (Part-52)
8	Copper (as Cu), mg/L	0.015	3.0	IS 3025 (Part-42)
9	Oil & Grease, mg/L	02	10	IS 3025 (Part-39)
10	Zinc (as Zn) mg/l	0.22	05	IS 3025 (Part-49)
11	Lead (as Pb) mg/l	0.04	0.1	IS 3025 (Part-47)
12	Cadmium (as Cd) mg/l	0.03	02	IS 3025 (Part-41)

Note: ND Denotes Not Detectable

Page No. 1/1

End of Report



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Annexure-R-9



CENTRAL POLLUTION CONTROL BOARD
Water Quality Management-II
INDUSTRY INSPECTION FORMAT (CHEMICAL)

General section

Date of inspection:

1.	Unit code	
2.	Name of the unit with complete postal address:	M/s Aman Colour Chem India
3.	Spatial Co-ordinates (Latitude & longitude) in Decimal format only	31.62 543, 74.91961
4.	Name of Contact person with designation Phone & Email:	Rakesh Handa (Managing Partner) Mob No:- 9815091377 E-Mail - accexpurlex@gmail.com
5.	Year of commissioning	June 1997
6.	Name of SPCBs Regional Office	Plot No. 164 Focal Point, Mehta Road Amritsar
7.	Industry Operational status	Operational/Non-operational If non-operational: a. Self- closed then collect copy of unit shut down letter duly certified by regional officer of concerned SPCB. b. Closure notice by CPCB or SPCB then collect copy of notice and copy of unit shut down letter duly certified by regional officer of concerned SPCB. c. Any other reason, then specify and attach supporting documents

Consent section

(Attach valid copies, or if expired then attach recent expired copies along with copy of application)

8.	Air consent (Validity with date/Expired/Applied for renewal/First time applied/Never applied)	CTOA/Fresh/ASR/2023/21914710 27/06/2023 to 31/12/2023
9.	Water consent (Validity with date /Expired/Applied for renewal/First time applied/Never applied)	CTOW/Fresh/ASR/2023/22167192 27/06/2023 to 31/12/2023
10.	Hazardous waste authorization (Validity with date /Expired/Applied for renewal/First time applied/Never applied)	Applied for
11.	NOC from CGWA/other authorized body (Validity with date /Expired/Applied for renewal/First time applied/Never applied)	Not Applicable as Industry is using corporation supply for fresh water

Production section

12.	Mention no. of operational days in last three months (to be used for calculation purposes in subsequent sections)	72 days
13.	Name and quantity of Raw materials used (in MT total of last three months)	Basic Dyes 3.6 Glycerine 9.936 Benzaldehyde 0.36 Dimethyl Aniline 0.594
14.	Name of Final Products (separately mention name and quantity of byproducts also, if any)	Oil Yellow Dye Oil Green Dye
15.	Consented production capacity (TPD)	Oil Yellow - 0.01 Oil Green - 0.01
16.	Installed production capacity (TPD)	Oil Yellow - 0.01, Oil Green 0.01
17.	Production on previous day of inspection (TPD)	Oil Yellow - 0.01 Oil Green - 0.01
18.	Production (in MT for last three months)	
	Overall Production (in TPD)	
	On the day of visit (in TPD)	0.72
19.	Process details (with Material Balance & Flow diagram):	0.01

Water section

20.	Source of freshwater		
	River	Specify whether flow meter with totalizer installed at line carrying freshwater (Yes/No) Instantaneous Reading: m ³ /hr Totalizer Reading: m ³ Logbook maintained: Yes/No If Yes: Collect copy of logbook for last 03 months	
	Borewell	No. of Borewell as per CGWA NOC: Not Applicable as industry is using Fresh water from Municipal Corporation Permitted withdrawal quantity: Actual withdrawal quantity: (average of last three months) Actual no. of borewell found on site: No. of Borewell having flow meter with totalizer installed: Instantaneous Reading: m ³ /hr } (mention these values for all borewell with flow meter) Totalizer Reading during visit: m ³ Type: mechanical/digital/electromagnetic etc. Calibration details: Logbook maintained: Yes/No If Yes: Collect copy of logbook for last 03 months	
Fresh water consumption			
21.	Freshwater	Production process	Domestic Others

consumption (KL) (Total of last three months)	Nil as water is used for CIP only and no CIP performed in last 6 months	
Overall in KLD & KL/MT of product	0		-
On the previous day of visit (KLD)	-		-

Effluent management section

22.	Sources of effluent generation	Name & Quantity generated in KLD ^{Cleaning} Process ²⁰ Domestic ¹⁰	
23.	Flow meters at sources of effluent generation	Yes/No Type: mechanical/digital/electromagnetic etc. Calibration details: Meter readings..... Logbook maintained: Yes/No (if yes, last three months logbook data should be collected)	
24.	ETP status	Installed (Yes/No) : Yes Operational (Yes/No) : Yes (Operational based on demand only)	
25.	Flow meter/ v-notch installed at ETP inlet	Yes/No: No Type: mechanical/digital/electromagnetic etc. Calibration details: Instantaneous Reading:.....m ³ /hr Totalizer Reading: m ³ Logbook maintained: Yes/No (if yes, last three months logbook data should be collected)	
26.	Flow meter/ v-notch installed at ETP outlet	Yes/No Type: mechanical/digital/electromagnetic etc. Calibration details: Instantaneous Reading:.....m ³ /hr Totalizer Reading: m ³ Logbook maintained: Yes/No (if yes, last three months logbook data should be collected)	
27.	Effluent generation quantity (KL) (to be calculated from ETP inlet logbook)- Total of last three months	Not used in last 3 months as ETP only required during vessel washing which is not done for last 6 months	
	Overall in KLD & KL/MT of product	Nil	
	On the day of visit	No effluent was being discharged	
30	Recycled water consumption (KL) (Total of last three months)	In production	Others
		N/A	N/A
	Overall in KLD & KL/MT of product		
	On the previous day of visit (KLD)		

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31	Effluent discharge quantity (KL) (to be calculated from ETP outlet logbook)- Total of last three months	No discharge as ETP not operational from last 6 months due to non generation of trade effluent		
	Overall in KLD & KL/MT of product	Nil		
	On the previous day of visit			
32	Mode of discharge	Open channel/ Underground pipeline/ Surface pipeline ✓		
33	a. No. of consented outlets	1		
	b. Actual no. of outlets observed during visit	1		
34	Discharge in	Drain (name)/river (name)/ land <u>Municipal Corporation</u>		
35	Route to reach river Ganga <u>Orissa</u>	Surface Pipeline		
36	ZLD status:	a. Whether consent specifies that unit is ZLD: Yes/No <u>No</u> b. Mode of achieving ZLD: • Complete recycling in production process (Yes/No) • Reused for irrigation within premises (Yes/No) c. In case of ZLD mention availability of flow meters (with flow rate and totalizer reading during visit) at all recirculation lines (Y/N):		
	Type of flow meter: mechanical/digital/electromagnetic etc. Calibration details:			
37	Effluent characteristics			
	Parameter	ETP Inlet	ETP outlet	Norms as per consent
	pH	6.23	7.25	
	Hexavalent Chromium	0.23	0.022	
	Total Chromium	0.56	0.33	
	Manganese	0.04	0.02	
	Nickel	0.41	0.05	
	Copper	0.033	0.015	
	Zinc	4.3	0.22	
	Cadmium	0.12	0.03	
	Lead		0.04	
	Mercury	0.04	ND	
	Cyanide	ND	ND	
	Oil & Grease	12	02	

Suspended Solids		MLSS (mg/l):		MLVSS (mg/l):	
Additional parameters for GPls located in Yamuna main stem states;					
S.No.	Parameters	ETP Inlet (mg/L)	ETP Outlet (mg/L)		
1	Ammonia				
2	Ammonium Nitrate				
3	Phosphate				
4	Surfactant (MBAS assay)				
38	BOD Load (on the basis of inlet quality & flow):			kg/day
39	BOD Load (on the basis of discharge quality & flow):			kg/day

Ground water Analysis Report: Year of Dug: Depth (m).....

40	Quality of Groundwater is compared with Bureau of Indian Standard (BIS) drinking water — specification (Second Revision) IS 10500: 2012.														
	Parameter	pH	Colour (PCU)	Total Alkalinity	Total Hardness	COD	TDS	Cl ⁻	F ⁻	NO ₃	SO ₄				
	Location														
	Standard values	6.5-8.5	15	600	600	-	2000	1000	1.5	45	400				
	Value	7.35	<1	185	170		256	20	0.32	35	23				
	Quality of Groundwater is compared with Bureau of Indian Standard (BIS) drinking water — specification (Second Revision) IS 10500: 2012. (Heavy Metal)														
	Parameter	As	Cd	Cr	Cu	Fe	Pb	Mn	Hg	Ni	Zn	Sb	Co	Se	V
	Permissible limits	0.05	0.003	0.05	1.5	0.3	0.01	0.3	0.001	0.02	15	-	-	0.01	-
	Tested Values	ND	ND	ND	ND	0.12	ND	ND	ND	33	2.1	-	-	ND	-

Recipient drain & Bypass

41	Recipient drain characteristics (mention name of the drain also)							
	Parameter	pH	Colour (PCU)	BOD (mg/l)	COD (mg/l)	TSS (mg/l)	TDS (mg/l)	SAR
	Location							
	Upstream							
	Downstream							
42	By-pass (If any): Yes/ No If, by-pass found: Description of location and characteristics of wastewater							
	Parameter	pH	Colour (PCU)	BOD (mg/l)	COD (mg/l)	TSS (mg/l)	TDS (mg/l)	SAR
	Values							

Additional parameters for recipient drains in Yamuna main stem states;

S.No.	Parameters	Upstream (mg/L)	Downstream (mg/L)
1	Ammonia		
2	Ammonium Nitrate		
3	Phosphate		
4	Surfactant (MBAS assay)		

ETP section

43	Installed capacity (KLD):.....20..... ; Utilized capacity (KLD):.....10.....				
44	Effluent treatment technology: Physico-chemical/ Biological				
	ETP unit	Dimension (LxWxH)	Capacity (m3)	Retention time (Hr.)	Adequate/inadequate
	Bar screen chamber	45' x 11' x 11"			
	Equalization tank	39" x 45" x 48"			
	Primary clarifier	98" x 49" x 84"			
	Aeration tank / Stage Biological Tank	56' x 62' x 94"			
	Secondary clarifier	50" x 62" x 94"			
	Polishing Tank (If available)				
	Tertiary treatment units DMF/PSF/ACF	24" x 24" x 62" 63" x 63" x 69"			
45	Type of aerators in aeration tank	Surface/Diffused	Diffused	Details:	
	Rate of aeration	40 m ³ /hr.			
	Provision for sludge recirculation	Yes/No Yes (Equalization Tank)			
46	Type of clarifier (Conventional/ Lamella clarifier/ Tube settler)	Primary clarifier: Tube Settler Secondary clarifier: Tube Settler			
47	Fiber Separation unit: Sedcell/Krofta/DAF				
48	Sludge management:				
	Sludge drying beds	2 beds			
	Centrifuge/ Sludge press	No			
	Quantity of sludge generated (kg/day) (average of last three months)	As no water is being used as equalizer no waste water generated and no sludge produced			
	On the day of visit (kg/day)	N/A			
	Mode of sludge disposal	Recirculation			
49	Name of chemical consumed at ETP along with quantity (kg/day)	Alum, 0.5	NaOH, 0.4	Poly, 0.1	
50	Availability of Environmental Lab	Yes/No Yes			
	ETP Lab details: (give details of instruments available in lab of the unit with photographic evidence)	COD Digester, pH, Muffle & Deep freezer			
51	Staff engaged at ETP (Nos.)	ETP Manager: 1			

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		Chemist : 1 Operator/Helper : 2
52	Total electric Consumption (KWh/day) (average of last three months)	Nil as ETP was not required to be operated
	Separate Energy meter installed for ETP	Yes/No Yes
	Meter reading at the time of visit (KWh)	
	Electric Consumption at ETP (KWh/day) (average of last three months)	

Sewage management section

53	Quantity of sewage generated (KLD)	Municipal Sewer is available for domestic waste	
54	STP status	Installed (Yes/No) : Not required Operational (Yes/No) : N/A	
55	Flow meter/ v-notch installed at inlet of STP	Yes/No: N/A Type: mechanical/digital/electromagnetic etc. Calibration details: Instantaneous Reading:.....m ³ /hr Totalizer Reading: m ³ Logbook maintained: Yes/No (if yes, last three months logbook data should be collected)	
56	Flow meter/ v-notch installed at outlet of STP	Yes/No N/A Type: mechanical/digital/electromagnetic etc. Calibration details: Instantaneous Reading:.....m ³ /hr Totalizer Reading: m ³ Logbook maintained: Yes/No (if yes, last three months logbook data should be collected)	
57	Quantity of treated sewage (KLD) (to be calculated from STP inlet logbook)	N/A	
58	Quantity of recycled treated sewage (KLD) (Total of last three months)	In production	Others
59	Quantity of treated sewage discharged (KLD) (to be calculated from ETP outlet logbook)-	-	
60	Mode of discharge	Open channel/ Underground pipeline/ Surface pipeline	
61	Discharge in	Drain (name)/river (name)/ land	
62	Characteristics of Sewage	N/A	

Parameter	STP Inlet	STP outlet	Discharge Norms (as per consent)	Compliance Status
pH			N/A	
BOD (mg/l)			N/A	
COD (mg/l)			N/A	
TSS (mg/l)			N/A	
TDS (mg/l)			N/A	
Colour (PCU)			N/A	

Air Pollution - Emission Sources & Control

63	Sources of air pollution	Chimney Details	APC Equipment	Emission Quality (Third party test report to be collected)			
Reaction	Thermoback Tank	33 m	Not Required as fuel is PNG				Not required as fuel is PNG
		27 m	Alkali Scrubber				
	Details of D.G Set		Capacity	Exhaust pipe	Emission standards		
		82.5	kVA	3 m			

Hazardous waste section

64	Name of HW generated	Category	Authorised Quantity	Quantity Generated	Source of generation	HW Disposal	Copy of agreement with recyclers /TSDF
Chemical Empty Biners Cont	a. Sludge from Efflu Water Treatment	35.3	1.87/Annun		Sludge from Waste Water Treatment	Disposal to Common TSDF	
	b. Barrels/containers contaminated with hazardous chemical waste	33.1	900 Number/ Annun		Raw material	faubh	
	c. Used or Spent oil	5.1	0.03 k/Annun		DG set	4	
Form-4 and 10 to be collected							

Fuel/power consumption

65	Type of fuel used	PNG
66	Fuel consumption (mention units)	60 m ³ h
	On the day of visit	

OCEMS and other details

67	Installation Status of (1)OCEMS	Yes/No
	(2)Web Camera	Yes/No

(3) Flow meter		Yes/No	Yes	
Connected with CPCB/SPCB Server:		Yes/No		
(4) Frequency of calibration		User ID	: SPCB	
(5) Last date of calibration		Password	: open sources at <i>hpcb.com.nic.in</i>	
(6) Next due date of calibration			Annual	
(7) Techniques		Inline/ On-line		
68	Values shown in OGEMS at the time of sampling	Flow (m ³ /hr):	No reading as <i>no</i>	
		pH:	Waste water generated in	
		TSS (mg/L):	more than 6 months.	
		BOD (mg/L):		
		COD (mg/L):		
69	Specific observations:			
	Display Board at main Gate: Yes/No <i>Yes</i>			
	Housekeeping practices: <i>Well Maintained</i>			
70	Specific recommendations/suggestions:			
71	Overall Compliance Status: <i>Complying</i>			
72	Date of report submission			
73	Inspection team details:			
	S.No.	Technical Institute officials	Designation	Organisation
	S.No.	SPCB/SMCG officials	Designation	Organisation

Photographs

Fig.1: Entrance gate ✓	Fig.2: Manufacturing process area
Fig.3: ETP inlet	Fig.4: ETP outlet

Fig.5: Aeration tank	
	Fig.6: Reclipient drain
Fig.6: Borowall flow meter ✓	
	Fig.7: ETP Inlet flow meter ✓
Fig.8: ETP outlet flow meter ✓	
	Fig.9: Flow meter at recycling line
Fig.9: OCEMS display ✓	
	Fig.10: ETP energy meter
Fig.11: By-pass (if any)	
	Fig.12: Inspection team

Documents to be attached with the report:

1. Copy of latest Air, Water & Hazardous Waste Consent
2. If consent expired copy of submission of letter or renewal of consent received by Pollution Board
3. Copy of NOC from Central Ground Water Authority. If applied, provide copy of the application
4. Log Book of Average fresh water consumption (In KLD) for last 3 months
5. Process Flow diagram
6. Attested Flowsheet of back water treatment system if the mill is operating on ZLD
7. Attested ETP Design Specification
8. Water Balance
9. Material Balance
10. Attested Production data of last three month
11. Attested raw material used data of last three months
12. Attested Fresh Water Consumption data and log book of last three month
13. Attested Waste Water Generation data / log book of last three month
14. Attested Recycled Water Consumption data / log book of last three month
15. Attested Specific Power Consumption in Process data for last three month
16. Attested Boiler Fuel Consumption & Diesel Consumption for last three month
17. Form 4 and last 4 copies of Form 10 if hazardous waste sold to recyclers
18. Agreement copy with ETP sludge / Hazardous Waste Generated contractors
19. Solid waste disposal write up
20. Attested log book of ETP sludge, Used Oil and other Waste generated / annum
21. Attested ETP sludge generation kg/day data for last 3 month

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22. Calibration details (date of calibration, Due date of Next calibration etc.) of Borewell Flow meter at ETP Inlet / outlet, OCEMS, Recycling Line flow meter etc.
23. Ground water quality test report (if available)

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PUNJAB POLLUTION CONTROL BOARD
Zonal Office, Plot No. 164, Focal Point, Mehta Road, Amritsar
Website:- www.ppcb.gov.in



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Annexure-R-10

Office Dispatch No : _____ Registered/Speed Post _____ Date: _____
Industry Registration ID: *G13ASR200026* Application No : *21914710*

To,
Rakesh Handa
26 Focal Point
Amritsar, Amritsar-143001

Subject: Grant of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Air Act 1981 granted to the industry

Consent to Operate Certificate No.	<i>CTOA/Fresh/ASR/2023/21914710</i>
Date of issue :	<i>27/06/2023</i>
Date of expiry :	<i>31/12/2023</i>
Certificate Type :	<i>Fresh</i>

2. Particulars of the Industry

Name & Designation of the Applicant	<i>Rakesh Handa (Managing Partner)</i>
Address of Industrial premises	<i>Amar Colour Chem India, 26 Focal Point, Amritsar I, Amritsar-143001</i>
Capital Investment of the Industry	<i>64.5418 lakhs</i>
Category of Industry	<i>Red</i>
Type of Industry	<i>1029-Dyes and Dye- Intermediates</i>
Scale of the Industry	<i>Small</i>
Office District	<i>Amritsar</i>
Consent Fee Details	
Raw Materials (Name with Quantity per day)	<i>Basic Dyes @50Kgs/day Glycerine @138Kgs/day Benzaldehyde @5Kgs/day Dimethyl Aniline @7Kgs/day</i>
Products (Name with Quantity per day)	<i>Oil Yellow @100Kgs/day Oil Green @100Kgs/day</i>
By-products, if any, (Name with Quantity per day)	<i>As per details submitted.</i>
Details of the machinery and process	<i>As per details submitted.</i>

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Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.	PNG @60m3/h in Thermopack of capacity 8 Lac KCal HSD for DG set of capacity 82.5 KVA
Type of Air Pollution Control Devices to be installed	Thermopack- NR D.G. Set- canopy with adequate stack Process emissions from yellow auramine section- Packed tower wet scrubber Process emissions from green malachite section- Packed tower wet scrubber
Stack height provided with each boiler/thermo heater/Furnace etc.	Adequate stack with thermopack, D.G. sets and Packed tower wet scrubbers
Sources of emissions and type of pollutants	Thermopack- NR D.G. Set- canopy with adequate stack Process emissions from yellow auramine section- Packed tower wet scrubber Process emissions from green malachite section- Packed tower wet scrubber
Standards to be achieved under Air(Prevention & Control of Pollution) Act, 1981	As prescribed by the Board.

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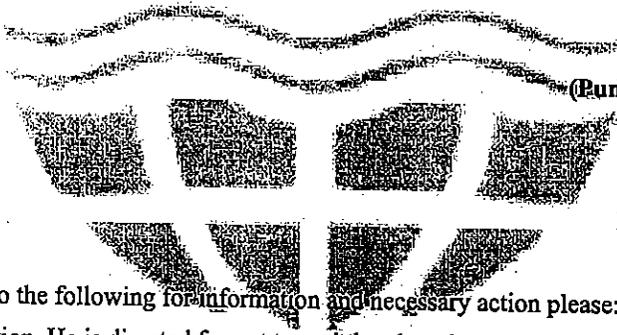
Satyjeet Attri

27/06/2023

(Satyajeet Singh Attri)
Environmental Engineer

For & on behalf
of

(Punjab Pollution Control Board)



Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The EE, RO, Amritsar for information. He is directed for not to seal the plant & machinery of the industry upto 31/12/2023.

Satyjeet Attri

27/06/2023

(Satyajeet Singh Attri)
Environmental Engineer

For & on behalf
of

(Punjab Pollution Control Board)

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A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Ltd. or for getting loan from the financial institutions.
2. The industry shall apply for renewal /extension of consent at least two months before expiry of the consent.
3. The industry shall not violate any of the norms prescribed under the Air (Prevention & Control of Pollution) Act, 1981, failing which, the consent shall be cancelled / revoked.
4. The achievement of adequacy and efficiency of the air pollution control devices installed shall be the entire responsibility of the industry
5. The authorized fuel being used shall not be changed without the prior written permission of the Board.
6. The industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.
7. The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-

$$De = 2 LW / (L+W)$$

Where L= length in-mts, W=Width in-mts.

- ii) The sampling port shall be 7 to 10 cm in diameter.
8. The industry shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
9. The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.

(i) Stack height for boiler plants

S.NO.	Boiler with Steam Generating Capacity	Stack heights
1.	Less than 2 ton/hr.	9 meters or 2.5 times the height of neighboring building whichever is more.
2.	More than 2 ton/hr. to 5 ton/hr.	12 meters
3.	More than 5 ton/hr. to 10 ton/hr.	15 meters
4.	More than 10 ton/hr. to 15 ton/hr.	18 meters
5.	More than 15 ton/hr. to 20 ton/hr.	21 meters
6.	More than 20 ton/hr. to 25 ton/hr.	24 meters
7.	More than 25 ton/hr. to 30 ton/hr.	27 meters
8.	More than 30 ton/hr.	30 meters or using the formula $H = 14 Q_g^{0.3}$ $H = 74 (Q_p)^{0.24}$ Where Q_g = Quantity of SO ₂ in Kg/hr. Q_p = Quantity of particulate matter in Ton/day.

Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets:

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Capacity of diesel generating set	Height of the Stack	
0-50 KVA	Height of the building	+ 1.5 mt
50-100 KVA	-do-	+ 2.0 mt.
100-150 KVA	-do-	+ 2.5 mt.
150-200 KVA	-do-	+ 3.0 mt.
200-250 KVA	-do-	+ 3.5 mt.
250-300 KVA	-do-	+ 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

10. The pollution control devices shall be interlocked with the manufacturing process of the industry to ensure its regular operation.
11. The existing pollution control equipment shall be altered or replaced in accordance with the directions of the Board, and no pollution control equipment or chimney shall be altered or as the case may be erected or re-erected except with the prior approval of the Board.
12. The industry will provide canopy and adequate stack with the D.G sets so as to comply with the provision of notification No GSR-371 E dated 17-5-2002(amended from time to time) issued by MOEF under Environment (Protection) Act, 1986.
13. The Govt. of Punjab, Department of Science, Technology & Environment vide its notification no.4/46/92-3ST/2839 dt. 29/12/1993 has put prohibition on the use of rice husk as fuel after 1.4.1995 except the following:-
 - i. In the form of briquettes
 - ii. Use of rice husk in fluidized bed combustion. So the industry shall make the necessary arrangement to comply with the above notification.
14. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year
15. That the industry shall submit a yearly certificate to the effect that no addition / up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
16.
 - a) The industry shall ensure that at any time the emission do not exceed the prescribed emissions standards laid down by the Board from time to time for such type of industry /emissions.
 - b) The industry shall ensure that the emissions from each stack shall conform to the following emission standards laid down by the Board in respect of the Industrial Boilers.

Steam Generating capacity A.	Required particulate matter	
Area upto 5 Km from Other than 'A' class Other than the periphery of I and Class-II town		
Less than 2 ton/hr.	800 mg/NM3	1200 mg/NM3
2 ton to 10 ton/hr.	500 mg/NM3	1000 mg/NM3
Above 10 ton to 15 ton/hr	350 mg/NM3	500 mg/NM3
Above 15 ton/hr	150 mg/NM3	150 mg/NM3

All emissions normalized to 12% carbon dioxide.

17. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, without any adverse effect on the environment, in any manner.
18. The air pollution control equipments shall be kept at all time in good running condition and;

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- (i) All failures of control equipments.
 - (ii) The emissions of any air pollutant into the atmosphere in excess of the standards lay down by the Board occurring or being apprehended to occur due to accident or other unforeseen act or event. 'Shall be intimated through fax to the concerned Regional Office as well as to the Director of Factories, Punjab, Chandigarh as required under rule 10 of the Punjab State Board for the Prevention and Control of Air Pollution Rules, 1983'.
19. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
 20. The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable.
 21. The industry shall comply with the conditions imposed by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
 22. The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:-
 - (i) Once in Year for Small Scale Industries.
 - (ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries.
 23. The industry shall maintain the following record to the satisfaction of the Board :-
 - (i) Log books for running of air pollution control devices or pumps/motors used for it.
 - (ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air.
 - (iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.
 24. The industry will install the separate energy meter for running pollution control devices and shall maintain record with respect to operation of air pollution control device so as to satisfy the Board regarding the regular operation of air pollution control device and monthly reading / record may be sent to the Board by the fifth of the following month.
 25. The industry shall provide online monitoring system as applicable, for in stack emission and shall maintain the record of the same for inspection of the Board Officers.
 26. The Board reserves the right to revoke the consent granted to the industry at any time, in case the industry is found violating the provisions of Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
 27. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
 28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
 29. Any amendments/revisions made by the Board/POB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
 30. The industry shall dispose off its solid waste generated by the burning of fuel in an Environmentally Sound Manner within the premises/outside as approved by the Board, to avoid public nuisance and air pollution problem in the area.
 31. The industry shall ensure that no air pollution problem or public nuisance is created in the area due to the discharge of emissions from the industry.
 32. The industry shall provide adequate arrangement for fighting the accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipment's etc, which are likely to cause environmental pollution.
 33. The industry shall not change or alter the manufacturing process(es) and fuel so as to change the quality/quantity of emissions generated without the prior permission of the Board.
 34. The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
 35. The industry shall obtain and submit Insurance cover under the Public Liability Insurance Act, 1991.
 36. The industry shall provide proper and adequate air pollution control arrangements for control emission from its fuel handling area, if applicable.

37. The industry shall comply with the code of practice as notified by the Government/Board for the type of industries where the siting guidelines / Code of Practice have been notified.
38. The industry shall not cause any nuisance/traffic hazard in vicinity of the area
39. The industry shall ensure that the noise & air emission from D.G. sets do not exceed the standards prescribed for D.G. sets by the Ministry of Environment & Forests, New Delhi.
40. The industry shall ensure that there will not be significant visible dust emissions beyond the property line
41. The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry.
42. The Industry shall ensure that its production capacity does not exceed the capacity mentioned in the consent and shall not carry out any expansion without the prior permission / NOC of the Board.

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B. SPECIAL CONDITIONS

1. The industry shall get the environmental audit/study regarding adequacy of Effluent treatment plant, Air pollution Control Devices installed for control of fugitive emission from various processes, from IIT Delhi on its own cost within 3 months.
2. The industry shall mark each vessel/storage tank/any tank present in its premises with permanent sticker mentioning the name as well as functioning on the same.
3. That the industry shall operate 02 no. HVS installed at the front boundary and back boundary wall of the industry for 24 hrs in a day for 03-months period regularly and shall get the ambient air emission tested from a lab approved under EPA Act 1986 for the following parameters and shall submit report to the Board within 15-days. 1. SPM 2. Acid Mist 3. SO₂ 4. NO_x, 5. Any other gaseous pollutant as advised by the Environmental Engineer Regional Office and SO ZO Lab Jalandhar
4. The industry shall follow the SOP for installation & operation of CEMS installed at the outlet of ETP and shall connect it with the website of Punjab Pollution Control Board and CPCB and shall keep a record of it.
5. The industry shall ensure that they will not manufacture any dye or dye intermediate which has been banned by MoEF & CG, CPCB, PPCB or by other Govt of India agency.
6. The industry shall ensure that there is no complaint regarding the discharge of untreated emission and waste water by the industry in the area.
7. PP shall not throw, burn or bury any solid wastes in open outside premises or in drain / water bodies.
8. PP shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities. (See attached banner)
9. PP shall ensure that there are no usages of single use plastic thermocol disposable items such as water bottles / water pouches/water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic-thermocol or any other non-biodegradable material in the premises.
10. The project proponent shall properly handle and manage the solid wastages as per the provisions of the Municipal Solid Waste Rules 2016 and ensure that the solid waste is segregated & disposed of in an environmentally sound manner.
11. The industry shall operate its ETP efficiently & adequately so as to achieve the prescribed effluent Standards.

Satyjeet Attri

27/06/2023

(Satyjeet Singh Attri)
Environmental Engineer

For & on behalf

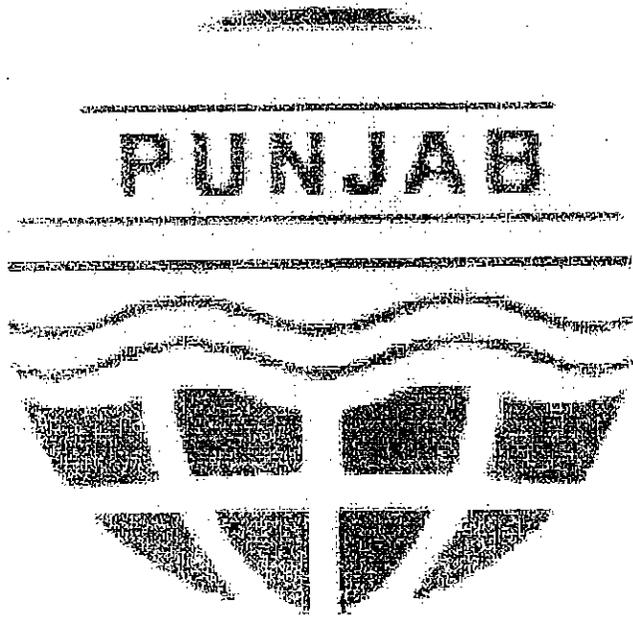
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PUNJAB POLLUTION CONTROL BOARD
Zonal Office, Plot No. 164, Focal Point, Mehta Road, Amritsar.
Website:- www.ppcb.gov.in



Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: G13ASR200026

Application No : 22167192

To,

Rakesh Handa
26 Focal Point
Amritsar, Amritsar-143001

Subject: Grant of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

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1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Fresh/ASR/2023/22167192
Date of issue :	27/06/2023
Date of expiry :	31/12/2023
Certificate Type :	Fresh

2. Particulars of the Industry

Name & Designation of the Applicant	Rakesh Handa (Managing Partner)
Address of Industrial premises	Amar Colour Chem India, 26 Focal Point, Amritsar I, Amritsar-143001
Capital Investment of the Industry	64.5418 lakhs
Category of Industry	Red
Type of Industry	1029-Dyes and Dye- Intermediates
Scale of the Industry	Small
Office District	Amritsar
Consent Fee Details	
Raw Materials (Name with quantity per day)	Basic Dyes @50Kgs/day Glycerine @138Kgs/day Benzaldehyde @5Kgs/day Dimethyl Aniline @7Kgs/day
Products (Name with quantity per day)	Oil Yellow @100Kgs/day Oil Green @100Kgs/day
By-Products, if any, (Name with quantity per day)	As per details submitted.
Details of the machinery and processes	As per details submitted.

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Details of the Effluent Treatment Plant	ETP for Trade Effluent @20.0 KLD Domestic Effluent @1.0 KLD
Mode of Disposal	Trade Effluent @ 20.0 KLD into PSIEC Sewer after treatment in ETP Domestic Effluent @ 1.0 KLD into PSIEC Sewer
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	As prescribed by the Board.

Satyjeet Attri

27/06/2023

(Satyajeet Singh Attri)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

PUNJAB

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The EE, RO, Amritsar for information. He is also directed not to seal the plant & machinery of the industry upto 31/12/2023.



Satyjeet Attri

27/06/2023

(Satyajeet Singh Attri)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

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TERMS AND CONDITIONS

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A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall conform to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment 1/2s for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

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- 23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
 - (i) Once in Year for Small Scale Industries.
 - (ii) Four in a Year for Large/Medium Scale Industries.
 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
- 24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
- 25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
- 26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
- 27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
- 28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
- 29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
- 30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except:
 - (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
- 31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
- 32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
- 33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed of in such a manner to prevent any pollutants from such materials from entering into natural water.
- 34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes.
- 35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
- 36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
- 37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
- 38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
- 39. The industry shall ensure that the effluent discharged by it is toxicity free.
- 40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
- 41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

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- 42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
- 43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

B. SPECIAL CONDITIONS

- 1. The industry shall get the environmental audit/study regarding adequacy of Effluent treatment plant, Air pollution Control Devices installed for control of fugitive emission from various processes, from IIT Delhi on its own cost within 3 months.
- 2. The industry shall mark each vessel/storage tank/any tank present in its premises with permanent sticker mentioning the name as well as functioning on the same.
- 3. That the industry shall operate 02 no. HVS installed at the front boundary and back boundary wall of the industry for 24 hrs in a day for 03-months period regularly and shall get the ambient air emission tested from a lab approved under EPA Act 1986 for the following parameters and shall submit report to the Board within 15-days. 1. SPM 2. Acid Mist 3. SO2 4. NOx, 5. Any other gaseous pollutant as advised by the Environmental Engineer Regional Office and SO. ZO Lab Jalandhar.
- 4. The industry shall follow the SOP for installation & operation of OCEMS installed at the outlet of ETP and shall connect it with the website of Punjab Pollution Control Board and CPCB and shall keep a record of it.
- 5. The industry shall ensure that they will not manufacture any dye or dye intermediate which has been banned by MoEF & CC, CPCB, PPCB or by other Govt of India agency.
- 6. The industry shall ensure that there is no complaint regarding the discharge of untreated emission and waste water by the industry in the area.
- 7. PP shall not throw, burn or bury any solid wastes in open, outside premises or in drain / water bodies.
- 8. PP shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities. (See attached banner)
- 9. PP shall ensure that there are no usages of single use plastic-thermocool disposable items such as water bottles / water pouches/water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic-thermocool or any other non-biodegradable material in the premises.
- 10. The project proponent shall properly handle and manage the solid wastages as per the provisions of the Municipal Solid Waste Rules 2016 and ensure that the solid waste is segregated & disposed of in an environmentally sound manner.
- 11. The industry shall operate its ETP efficiently & adequately so as to achieve the prescribed effluent Standards.

27/06/2023

**(Satyajeet Singh Attri)
Environmental Engineer**

For & on behalf

of

(Punjab Pollution Control Board)

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Amar Colour Chem India, 26 Focal Point, Amritsar 1, Amritsar, 143001



PUNJAB POLLUTION CONTROL BOARD

Vatnvaran Bhawan, Nahha Road, Pattala
Website:- www.ppcb.punjab.gov.in

AUTO GENERATED RENEWAL CERTIFICATE Under the provisions of Air (Prevention & Control of Pollution) Act, 1981

Office Dispatch No: OCMMS/CTO(Air)/2023/000555

Date: 25/12/2023

Industry Registration ID: G13ASR200026

Application No: 24436467

To, **Rakesh Handa,**
Managing Partner,
M/s Amar Colour Chem India,
26 Focal Point,
Amritsar, Punjab, 143001

Subject : **Auto Generation of Renewal Certificate for Consent to Operate granted under the Air (Prevention & Control of Pollution) Act, 1981**

With reference to your application for renewal of Consent to Operate for operation of an industrial unit Air (Prevention & Control of Pollution) Act, 1981, the self-declaration uploaded by Rakesh Handa, (Managing Partner), is hereby, acknowledged and Auto Generated Renewal Certificate is granted as per the contents of self-declaration.

1. Particulars of Auto Generated Renewal Certificate.

Certificate No.:	CTO/Renewal/ASR/2023/24436467		
Date of Issue:	2023-12-25		
Date of expiry:	2026-12-25		
Certificate Type:	Renewal (Auto Generated)		
Previous CTE/CTO/Authorization No. & Validity :	Previous consent No:	Date Of Issue:	Date Of Expiry:
	21914710	2023-06-27 00:00:00.0	2023-12-31 00:00:00.0

2. Particulars provided by the industry

Name & Designation of the Occupier:	Rakesh Handa, (Managing Partner)				
Address of Industrial premises:	26 FOCAL POINT				
Existing Capital Investment / Project Cost of the Industry	36.6418 (lakhs)				
Category of Industry	RED				
Type of Industry	1029-Dyes and Dye- Intermediates				
Scale of the Industry	Small				
Office District	Amritsar				
CTE/CTO/Authorization applied for	3 years				
Fee Details	Payment Mode	Amount	Transaction ID	Date of Transaction	Date of verification
	Credit/Debit	16200.0	713568308	2023-12-25 13:02:34.374	----

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Amar Colour Chem India, 26 Focal Point, 24436467

Page 1

This Auto Generated Renewal Certificate is hereby issued subject to the condition that in case, if any anomaly after Auto renewal is observed, that the entrepreneur has submitted any false/ incorrect/ incomplete/forged facts and documents, the PPCB shall initiate appropriate action for violation under the Environmental Laws/ Rules against the Industry.

Annexure-A

Self Declaration

Auto renewal of consent to operate

I RAKESH HANDA S/o Shri Amar Nath Handa Aged 62 Years, Authorized Signatory MANAGING PARTNER (designation) of M/s AMAR COLOUR CHEM INDIA (OCMMS ID-G13ASR200026) submitting this self declaration in favor of Member Secretary, Punjab Pollution Control Board for obtaining auto renewal of consent to establish/ consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) which is stated as under:

1. That the consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) was issued vide no. CTOA/Fresh/ASR/2023/21914710 Dated 2023-06-27 and the same is valid upto 2023-12-31
2. That we have not carried out any expansion / modernization / change in process/ product/ Raw material/ fuel / change in bed capacity that either changes our category (from green to orange or orange to red or so on) or our scale (from small to medium or large). Detail of changes made if any and how extra-pollutant shall be treated are given in box below*
3. That we are complying with conditions of previous consent/ authorization.
4. There is no change in information provided in the prescribed application form submitted for obtaining earlier consent to establish/operate /authorization.
5. That I have not violated any of the provisions under the Water (Prevention & Control of Pollution) Act, 1974 or Air (Prevention & Control of Pollution) Act, 1981 or Environment (Protection) Act, 1986.
6. That no prohibitory directions are issued from Courts/ Appellate Authority/ National Green Tribunal/ other Judicial authority.
7. I acknowledge that any wrong / partial / forged information /document submitted by me or any false affirmation made by the undersigned, I shall be liable for action as deemed fit by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ HWM Rules, 2016/ BMW Rules, 2016.

*Details of changes if any alongwith proposed mechanism of treating extra-pollutant
(Nil if applicable as per point 2)

Applicant
RAKESH HANDA

Date: 25/12/2023



PUNJAB POLLUTION CONTROL BOARD

Vatavaran Bhawan, Nabha Road, Patiala
Website:- www.ppcb.punjab.gov.in

AUTO GENERATED RENEWAL CERTIFICATE Under the provisions of Water (Prevention & Control of Pollution) Act, 1974

Office Dispatch No: OCMMS/CTO(Water)/2023/000554

Date: 25/12/2023

Industry Registration ID: G13ASR200026

Application No: 24436477

To, **Rakesh Handa,**
Managing Partner,
M/s Amar Colour Chem India,
26 Focal Point,
Amritsar, Punjab, 143001

Subject : **Auto Generation of Renewal Certificate for Consent to Operate granted under the Water (Prevention & Control of Pollution) Act, 1974**

With reference to your application for renewal of Consent to Operate for operation of an industrial unit u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, the self-declaration uploaded by Rakesh Handa, (Managing Partner), is hereby, acknowledged and Auto Generated Renewal Certificate is granted as per the contents of self-declaration.

1. Particulars of Auto Generated Renewal Certificate.

Certificate No.:	CTO/Renewal/ASR/2023/24436477		
Date of issue:	2023-12-25		
Date of expiry:	2026-12-25		
Certificate Type:	Renewal (Auto Generated)		
Previous CTE/CTO/Authorization No. & Validity :	Previous consent No:	Date Of Issue:	Date Of Expiry:
	22167192	2023-06-23 00:00:00.0	2023-12-31 00:00:00.0

2. Particulars provided by the industry

Name & Designation of the Occupier:	Rakesh Handa, (Managing Partner)				
Address of Industrial premises:	26 FOCAL POINT				
Existing Capital investment / Project Cost of the industry	36.6418 (lakhs)				
Category of Industry	RED				
Type of Industry	1029-Dyes and Dye- Intermediates				
Scale of the Industry	Small				
Office District	Amritsar				
CTE/CTO/Authorization applied for	3 years				
Fee Details	Payment Mode	Amount	Transaction ID	Date of Transaction	Date of verification
	Credit/Debit:	16200.0	150873603	2023-12-25 12:43:55.989	---

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Amar Colour Chem India, 26 Focal Point, 24436477

This Auto Generated Renewal Certificate is hereby issued subject to the condition that in case, if any anomaly after Auto renewal is observed, that the entrepreneurs has submitted any false/ incorrect/ incomplete/forged facts and documents, the PPCB shall initiate appropriate action for violation under the Environmental Laws/ Rules against the industry.

Annexure-A

Self Declaration

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1. That the consent to establish / consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ Authorization under HWM Rules, 2016/ BMW Rules, 2016 (for health care facilities upto 50 beds) was issued vide no. CTOW/Fresh/ASR/2023/22167192 Dated 2023-06-27 and the same is valid upto 2023-12-31
2. That we have not carried out any expansion / modernization / change in process/ product/ Raw material/ fuel / change in bed capacity that either changes our category (from green to orange or orange to red or so on) or our scale (from small to medium or large). Detail of changes made if any and how extra pollutant shall be treated are given in box below*
3. That we are complying with conditions of previous consent/ authorization.
4. There is no change in information provided in the prescribed application form submitted for obtaining earlier consent to establish/operate /authorization.
5. That I have not violated any of the provisions under the Water (Prevention & Control of Pollution) Act, 1974 or Air (Prevention & Control of Pollution) Act, 1981 or Environment (Protection) Act, 1986.
6. That no prohibitory directions are issued from Courts/ Appellate Authority/ National Green Tribunal/ other Judicial authority.
7. I acknowledge that any wrong / partial / forged information /document submitted by me or any false affirmation made by the undersigned, I shall be liable for action as deemed fit by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981/ HWM Rules, 2016/ BMW Rules, 2016.

*Details of changes if any alongwith proposed mechanism of treating extra pollutant
(fill if applicable as per point 2)

Applicant
RAKESH HANDA

Date: 25/12/2023

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Amar Colour Chem India, 26 Focal Point, 24436477

Page 2

Applicant Details

Parameters	Details	Parameters	Details
Applicant's First Name	Rishi	Applicant's Middle Name	N/A
Applicant's Last Name	Rishi	Religion	S/O
Proprietor/Partner Name	Amir Nath Rishi	Designation	Authorized Signatory
Email ID	amirnat@rediffmail.com	Mobile Number	977928900
ID Proof of Application	Yes Document		

Residence Address

Parameters	Details	Parameters	Details
Residence Address Of Applicant	House No 07 Lawrence Road Amritsar-1	Residence Address Pin Code	143001
Residence Landmark	Lawrence Road	Residence State	PUNJAB
Residence District	AMRITSAR	Residence Tehsil/Sib District	Amritsar -1

Office Address

Parameters	Details	Parameters	Details
Office Address Of Applicant	Plot no. 26, Industrial Area, Focal Point, Amritsar	Office Address Pin Code	143001
Office Landmark	Focal Point	Office State	PUNJAB
Office District	AMRITSAR	Office Tehsil/Sib District	Amritsar -1

Postal Address

Parameters	Details	Parameters	Details
Postal Address Of Applicant	Plot no. 26, Industrial Area, Focal Point, Amritsar	Postal Address Pin Code	143001
Postal Address Landmark	Focal Point	Postal State	PUNJAB
Postal District	AMRITSAR	Postal Tehsil	Amritsar -1

Unit Details

Parameters	Details	Parameters	Details
Unit Identification Number	207240100047	Name of the Unit	Amir Colver Chem India
Type of the Unit	Industrial	Other Type of unit	N/A
Type of the ownership unit	Partnership	Other Type of Ownership	N/A
Main Process/Activity/Business of the Unit	manufacturing and trading of toxic dyes/dye and chemicals	Janaband/Land Documents (EG & Electricity BMDCTU/Registry/Plan)	Yes Document
Pin Number of Unit(If Applicable)	1430012R	Pin Code Document	Yes Document

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Annexure-R-12

CST Number of UOI	01AACZA01281220	CST Document	Year Document
Whether the UOI falls within the Zone of Influence of a Wastewater Facility by the Central Government/State Government or by the Wastewater Authority (WAO)	No	Signature of the Wastewater Authority	N/A
Is UOI already extending ground water?	Yes	Date Sheet Received	06-12-2021
Water Type	Fresh	Compliance report of previous performance condition is attached	-
Partnership deal/Regulation Certificate of Company or Firm etc	Not Document	-	-

Parameters	Details	Parameters	Details
District where unit is located	AMRITSAR	Traffic/Sab District	Ambur - I
Block Name	Ambur City URBAN	Area where Unit is located	Urban
City Name	Ambur City	Street Address	Plot no. 26, Industrial Area, Focal Point Phase 1, Ambur, Punjab
Landmark	Focal Point Phase 1	Pin Code	143001

Parameters	Details	Parameters	Details
District where unit is located	AMRITSAR	Traffic/Sab District	Ambur - I
Block Name	Ambur City URBAN	Area where Unit is located	Urban
Corporate/Consultancy/Agent/Professional Name	Ambur City	Street Address	Plot no. 26, Industrial Area, Focal Point Phase 1, Ambur, Punjab
Landmark	Focal Point Phase 1	Pin Code	143001

Parameters	Details	Parameters	Details
State	PUNJAB	District	AMRITSAR
Street Address	Plot no. 26, Industrial Area, Focal Point Phase 1, Ambur, Punjab	Landmark	Focal Point Phase 1
Pin Code	143001		

Parameters	Details	Parameters	Details
Name of the User/Owner	Rohab Thada	Designation of the User/Owner	Amburised Signatory
User/Owner Mobile No.	9795669903	User/Owner Email ID	accoperan@gmail.com
STD Code	N/A	User/Owner Landline No.	N/A
Are there multiple user/owner/partners	No		
View Uploaded Authority letter signed by User/Owner/Partners, attesting the Applicant's apply on behalf of UOI	Not Document		

Handwritten signature or mark.

Name of the Authorizing Person	Designated Authorizing Person
Rakob Hando	Authorized Signatory

Electricity Details

Account No	Sub-section
300294297	INDUSTRIAL COMMERCIAL SD

Registration Details

Parameters	Details	Parameters	Details
Whether ad bacteria permission granted	No	Ad bacteria UID	N/A
Ad bacteria Permission Number	N/A	Has user obtained Consent to operate under Water Act from PFCB	Yes
Business Firm Permit ID	210658000	Is User Registered with PFCB	Yes
PFCB Registration Number	210577035	Consent Letter Dated	27-06-2023
Consent Letter Number	22167192	Consent Letter Document	Water Document
Is User Registered with Department of Industries, Govt. of Punjab on Business Firm Permit	Yes	Previous permission issued by Authority	N/A

CGWA NOC

Parameters	Details
Whether NOC applied for	No

GW Req Detail

Details of Groundwater extraction applied for

Parameters	Details
Total water requirement (cu' / month) ((01+43) - d1) + (02+43))	640

Availability from water resources other than ground water

Parameters	Details	Parameters	Details
Surface water (cu' / month)	0	Municipal/Treated water (cu' / month)	0
Treated waste water (cu' / month)	0	Other (Name of Source)	n/a
Other (cu' / month)	n/a		

Dewatering Requirement (cu' / month)

Parameters	Details
Preaid water (01) *	0
Brackish/Saline Water (02) *	n/a

R

Ground water treatment

Parameters	Details
Final Water (1) *	660
Residual/Saline Water (2) *	0

Total Water for which permittees is sought

Parameters	Details
Final Water	660
Residual/Saline Water	0

Water for drinking and domestic usage

Parameters	Details
Does this requirement include water for drinking and domestic usage?	No

Existing Tubewells

Details Of Existing Functional Tube Wells

Parameters	Details
No. of existing Tube Wells	1

Tubewell 1 Details

Parameters	Details	Parameters	Details
Date on which Encroached	04-01-1994	Depth of Well (m)	46
Diameter of Well (cm)	6	Maximum Discharge Capacity (gpm)	95
HP of Pump	1	Depth at which pump lowered (ft/ly)	30
Source of power	Electric	Vertical meter installed	Yes
Vertical meter furnished as per PW/DA specifications	Yes	Assembled Static Chart	Yes/Dissonant
Type of Meter furnished	Mechanical Meter	Meter Make	IS
Meter Model	779		
Date of last calibration	n/a	Last Calibration Certificate	Yes/Dissonant
Water meter reading	None/Dissonant	Remarks	n/a
Water Meter Serial Number	10707		

GW Level Measurement

Parameters	Details	Parameters	Details
Total GW extraction Permissible granted/requested	660	Method of monitoring Groundwater Level	Mechanical meter or Digital flow meter with or without telemetry

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R

GW Conservation

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Parameter	Details	Parameter	Details
Is the unit already carrying out water conservation	No	Does the unit propose to carry out water conservation	No

Layout Plans

Parameter	Details
Layout plan including location of extraction structure	Self-certified plan
Layout plan document	View Document

Abandoned/Defunct Structures

Parameter	Details
No. of Abandoned/Defunct Structures	0

Unit Violation

Parameter	Details
Whether the Unit has been penalized by the F/WBDA for violation of its Division at any time	No

P

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5G

< All Inboxes



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pwrda

4:11PM

To: ROHIT HANDA >

GW Fresh Form Submission

Punjab Water Regulation & Development Authority

A Statutory Authority established under Section 3 of PWRDA Act (2), 2020

Dear Rakesh,

**Amar Colour Chem India, Unit
Identification No. 20240100047**

Your Application for Groundwater
Extraction is successfully
submitted. Your Application No. is
20240100047018.

R



76

Payment Done Successfully

[BACK TO WEB PORTAL](#)

 Rakesh

Date	2024-01-27 16:07:14
Transaction Id	PMRDA-270124-533040
Application Number	20240100047018
Payment Source	EPayCCAvenue
Bank Reference Number	T02256
Department Reference Number	1706351834PEB2022V200886
Tracking Id	113157480075
Name	Rakesh
Email	accexpofers@hotmail.com
Mobile	9779260903
Payment for	GW Fresh
Total Amount	₹38,940
Amount Paid	₹38,940

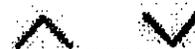
Show all

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-98-

< All Inboxes

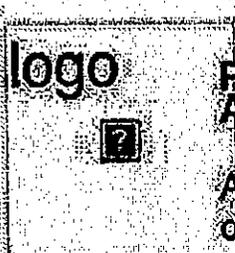


pwrda

4:12 PM

To: ROHIT HANDA >

Payment Successfully Done



Punjab Water Regulation & Development Authority

A Statutory Authority established under Section 3 of PWRDA Act (2), 2020

Hi Rakesh,

Your Rs 38940.00 payment has been done successfully with transaction id :

PWRDA-270124-533040 .

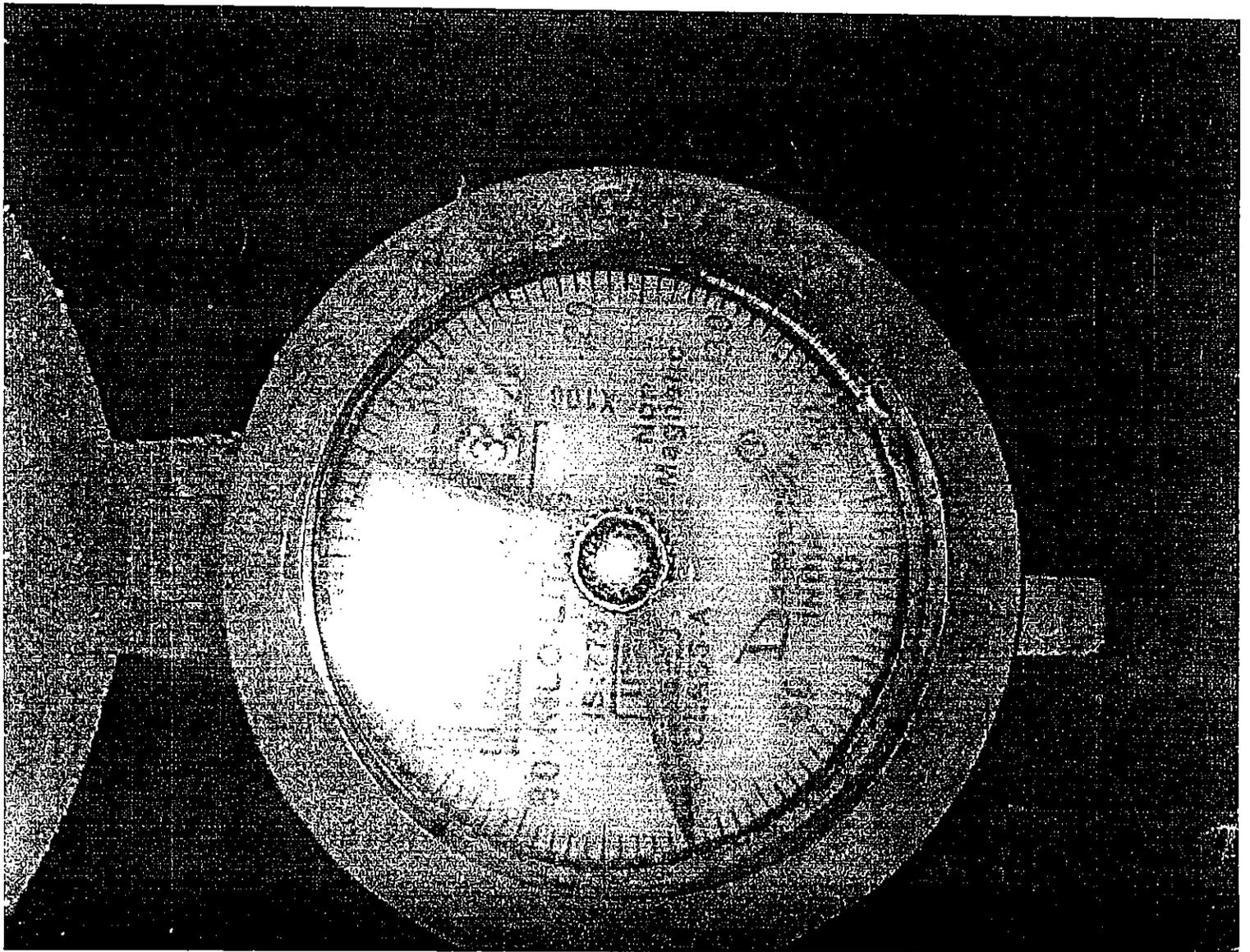
Team PWRDA



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Annexure-R-13



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AMAR COLOUR CHEMICAL INDIA
ON SITE EMERGENCY PLAN

M/s AMAR COLOUR CHEMICAL INDIA
26, INDUSTRIAL AREA, FOCAL POINT
AMRITSAR (Pb.) - 143001

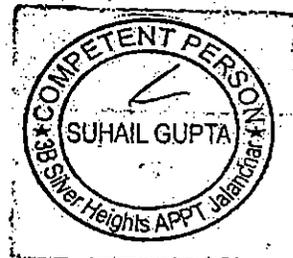
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**ON SITE
EMERGENCY
PLAN**

(Under Section 41-B of Factory Act)

*

JUNE 2021



Prepared By:

Er Suhail Gupta (B.Tech, Mech.)

Chartered Engineer (AM1835621) & Competent Person.

Mobile: 9872452032, 8146522032

For Jandial Engg. & Allied Services

Suhail gupta Prop.

AMAR COLOUR CHEMICAL INDIA ON SITE EMERGENCY PLAN

INDEX

SL.NO	DESCRIPTION	PAGE NO
1	Introduction	03
2	General Information of the company	04
3	Scope, Intent and objective of plan	08
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5	Category of emergencies	12
6	Emergency facilities	14
7	On site emergency management plan	15
8	Possible Emergency Situations	20
9	Emergency management procedures	22
10	Method of disclosure of information	25
11	Key persons and responsibilities	26
12	Emergency Work Procedure Plan	32
13	Hazards	33
14	Likely Danger in the plant	35
15	Emergency Alarm System	38
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AMAR COLOUR CHEMICAL INDIA ON SITE EMERGENCY PLAN

1. Introduction

Accidents can occur in any industry in spite of the best efforts to prevent them. More often than not, they give rise to suffering and damage, the extent of which is largely determined by intensity of the accident. For instance, chemical and petrochemical industries have a high hazard potential and thus may give rise to a major accident. The brighter aspect is that there have been cases where, because of effective action taken promptly, the full potential loss has been largely avoided. Effective action, in such cases, has been possible due to the formulation of a "Pre-Planned and Practiced" procedure for handling emergencies, utilizing the combined resources of the industrial concern and the outside services.

In spite of various preventive and precautionary measures taken in the plant, the possibility of a mishap cannot be totally ruled out. Hence, there is need to prepare a On Site Emergency Plan for dealing with the incidences which may still occur and are likely to affect LIFE and PROPERTY, both within the plant and in the immediate neighborhood. To control effectively the rise of such situations, it is imperative to plan "ON -SITE EMERGENCY PLAN"

Awareness of total plant operations and strict adherence to environmental safety Standards are an integral part of our operations. An environmental protection department has been established and working efficiently to monitor all environmental related activities. In managing an emergency (fire, explosion and hazardous release) one has to consider whether the life and health of the employees, contract staff & workers working in the plant are endangered as also is there any damage to property. This manual will generate awareness among all the employees, contract staff & workers, working in plant premises, to adhere to environmental safety standards and also provide information for managing any emergency effectively.

AMAR COLOUR CHEMICAL INDIA ON SITE EMERGENCY PLAN

After the incident of Bhopal gas disaster and Supreme Court directions in case of M/s Shriram Foods and Fertilizers, the Govt. of India has made some important Amendments to the Factories Act 1948 in the year 1987 with incorporation of special provisions relating to hazardous process and a new chapter i.e. Chapter IVA Under which the provisions like sections 41A, 41B, 41C, 41D, 41E, 41G & 41H covering all hazardous process industries are added. Under the provision of Section 41-B (4) every occupier shall with the approval of the Chief Inspector of Factories Draw up an On-site Emergency Plan and detailed disaster control measures for his Factory and make known to the workers employed therein and to the general public living in the vicinity of the factory the safety measures required to be taken in the event of an accident taking place. This is the statutory provision laid down in the act for preparation of On-site Emergency Plan to control disaster in the factories. Any accidents may cause emergency and it may lead to disaster, which may cause heavy damage to plant, property, and harm to person and create adverse affects on production.

2. GENERAL INFORMATION OF THE COMPANY

An ISO 9001:2000 Certified Export House is a Professional Manufacturer & Exporter of Basic Dyes; Chemicals; Pharma Raw Materials and Solvents with a production capacity of 2500 MT annually. Located in the Industrial Hub of City of Golden Temple; Amritsar {India} we have the latest available Infrastructure viz. Glass Line Reactors and latest sophisticated Lab- Equipments to produce the best qualitative material.

Through adoption of Korean advanced production technology and advanced machine, together with the continuous effort of our dedicated experts and technicians, we have successfully developed first-class Basic Dyes Series with No Heavy Metal Content like lead or zinc. It is regarded as Green Environmental Protection Products by the trade.

AMAR COLOUR CHEMICAL INDIA ON SITE EMERGENCY PLAN

Through adoption of Korean advanced production technology and advanced machine, together with the continuous effort of our dedicated experts and technicians, we have successfully developed first-class Basic Dyes Series with No Heavy Metal Content like lead or zinc. It is regarded as Green Environmental Protection Products by the trade.

PROCESSES AND MAIN PRODUCTS

Amar chemical has attained a front line position in the national segment and is thus contemplating to widen its horizon through global penetration. It has overseas customers from around many countries. Amar chemical is therefore moving ahead with its vision to develop global strategic alliances with quality leaders and expand into new markets.

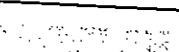
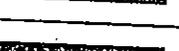
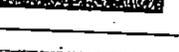
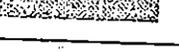
We are in leading position in chemical industry market; we are committed to sustain our profitable growth pattern through a consistent focus on innovation & excellence. We aim to expand our operations in the scattering and Outsourcing arena as well as innovative power generation initiatives that seek to free our operations. Growth trajectory that promises valuable & sustained returns in the near and distant future. We believe in complete transparency, full disclosure, good governance and corporate citizenship.

We have always contributed to the principles of excellence, answerability and stewardship. Designed by a team of scientists with a strong background in chemical research and development. Extensively covers the fine chemicals, intermediates, specialty chemicals, active pharmaceutical ingredients, and other functional organic

AMAR COLOUR CHEMICAL INDIA ON SITE EMERGENCY PLAN

chemicals. Constantly updating customers to provide the latest information. A user-friendly tool that allows Sanjay chemical users reach out to target companies all at once. Unique & customized "After-Sales Service" ensures that Sanjay chemical is kept updated with information that our customers specifically need.

The main process include formation of basic dyes of which chart is as follows:

Article No.	Color Sample	Name of Dyes	C.I.NO	Packing
1		Basic Magenta Powder	Basic Violet 14	25kg Bags/HDPE Drums/Cartoons
2		Basic Magenta Lumps	Basic Violet 14	25kg Bags/HDPE Drums/Cartoons
3		Malachite Green	Basic Green 4	25kg Bags/HDPE Drums/Cartoons
4		Auramine O	Basic Yellow 2	25kg Bags/HDPE Drums/Cartoons
5		Bismarck Brown	Basic Brown 1	25kg Bags/HDPE Drums/Cartoons
6		Basic Black	Basic Black	25kg Bags/HDPE Drums/Cartoons
7		Chrysoidine	Basic Orange 2	25kg Bags/HDPE Drums/Cartoons
8		Basic Violet 2B	Basic Violet 1	25kg Bags/HDPE Drums/Cartoons
9		Basic Rhodamine B 540%	Basic Violet 10	25kg Bags/HDPE Drums/Cartoons



AMAR COLOUR CHEMICAL INDIA ON SITE EMERGENCY PLAN

Solvent Chart is as follows:

Article No.	Name of Solvents
1	Phenol
2	Acetic Acid
3	Butyl Acetate Monomer
4	Vinyl Acetate Monomer
5	N Butanol
6	Glycerine
7	Propylene Glycol
8	Isopropyl Alcohol
9	N N Dimethyl Aniline
10	Oxalic Acid
11	Caustic Soda
12	Hydro Chloric Acid
13	Formaldehyde
14	Sulphamic Acid
15	Sodium Sulphate
16	Sodium Hypochlorite
17	Styrene Monomer

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AMAR COLOUR CHEMICAL INDIA ON SITE EMERGENCY PLAN

3.0 Scope, Intent and Objective of plan

3.1 Scope: This procedure applies to business operation of Amar Chemical, Amritsar (Pb.)

The scope shall cover:

- the identification of emergencies;
- the mitigation measures that attempt to reduce and eliminate the risk or disaster;
- the preparedness that to develop plans for actions when disaster or emergencies occur;
- the responses that mobilize the necessary emergency services including responders (primary, secondary and tertiary) like fire service, police service, medical service including ambulance, government as well as nongovernmental agencies;
- the post disaster recovery with aim to restore the affected area to its original conditions;

3.2 INTENT

It is intended to apply this document –

- To develop an ONSITE EMERGENCY PLAN (OEP) that should be concise and informative so that members of the emergency control organization should be able to quickly refer to the action plan to determine important functions that are being carried out.
- To manage an emergency and not to use OEP just as reference material for training and shall be made applicable.
 - (i) To prevent casualties - both on-site and off-site.
 - (ii) To reduce damage to property, machinery, public and environment.
 - (iii) To develop a state of readiness for a prompt and orderly response to an emergency and to establish a high order of preparedness (equipment, personnel) commensurate with the risk.

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- (iv) To provide an incident management program with clear missions and line of authority (incident command system, field supervision, unified command).
- (v) To ensure an orderly and timely decision-making and response process (notification, standard operating procedures).
- (vi) To maintain good public relations.

3.3 THE OBJECTIVES OF AN ON-SITE EMERGENCY PLAN ARE AS UNDER:

- Controlling the emergency thereby localizing it & eventually eliminating the hazard.
- Safe guard the factory personnel inside & public outside the factory.
- Head count and rescue operations of non-essential workers (persons not involved in emergency management).
- Medical aid to the injured.
- Safeguarding non-essential workers by timely evacuation.
- Minimizing damage to the property and environment.
- Informing and assisting relatives.
- Informing and collaborating with statutory authorities.
- Preserving records and organizing investigation.
- Ensuring safety of the work regime before personnel re-enters and resumes work.
- Taking steps to prevent recurrence.
- Restoring normally.

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4.0 DEFINITIONS

4.1 Adverse event:

An inadequately controlled work-related event or combination of such events that results, or could have resulted, in harm or damage to: people; the environment; equipment; property.

4.2 Emergency:

"An occurrence of such magnitude, taking place suddenly within the industry, so as to disrupt the normal functioning of the plant, affecting the lives and safety of personnel, security of property, and having dangerous repercussions on the surroundings." This document provides guidance on preparing for that immediate action. It does not cover the prevention of such events or planning for business continuity, which are covered by other Global EHS Standards.

4.3 Emergency Response Plan:

A comprehensive document describing the operations plans for responding to an emergency.

4.4 Emergency Response Team:

A team of personnel who are assigned the task of controlling and containing certain types of emergency using an organized team effort, in accordance with the operation's ERP.

4.5 On Site Emergency Plan:

This is a Plan of "a structured, predetermined and practiced approach with clearly defined roles and responsibilities to mitigate / minimize the effects of any Emergency".

An "On site emergency plan" specifies procedures for handling of sudden unexpected situations which may cause serious injuries, loss of lives, extensive damage to the property or environment or serious disruption inside the plant, or the events that are commonly having serious implications like major fire hazards, causing serious burns to personnel or resulting in collapse of structure or release of pollution to the environment.

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The emergency procedures as outlined herein are designed with the primary purpose of protecting, to the greatest extent possible, all employees and also company property against fire, spills, or other accident of disastrous proportions which might arise as a result of our own operations, adjacent operations or natural factors.

4.6 Emergency Control Centre (ECC):

Place from which all emergency management operations are directed and co-ordinated. Also, ECC is a place from where all communications will be established with outside agencies and district authorities.

4.7 Site Main Controller (SMC):

The individual, who has absolute authority at the emergency site. He or she is responsible for directing the emergency response, notifying appropriate outside agencies, coordinating response efforts, and directing decontamination procedures.

4.8 Works Incident Controller (WIC):

The individual who has authority to take decisions at the incident site to control / minimise the damage. He is responsible for guiding the ERP teams and communication with SMC.

4.9 First Aid:

Primary emergency treatment administered to injured or ill persons before the arrival of professional medical care.

4.10 Occupier

An Occupier of an installation means the person who has ultimate control over the affairs of the installation;

4.11 Boiling liquid expanding vapour explosion (BLEVE)" means the violent rupture of a pressure vessel containing saturated liquid or vapor at a temperature well above its atmospheric boiling point and the resulting flash evaporation of a large fraction of the superheated liquid which produces a large vapor cloud which burns in the form of a large rising fireball due to ignition;

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4.12 Off-site emergency

The Emergency that takes place in an installation and the effects of emergency extends beyond the premises or the emergency created due to an incident, catastrophic incidents, natural calamities, etc. It no longer remains the concern of the installation management alone but also becomes a concern for the general public living outside and to deal with such eventualities shall be the responsibilities of district administration.

5.0 Category of Emergencies:

Emergencies are categorized with a view to assess the likely severity of emergencies, resources required to control such emergencies, both on site and elsewhere and also for transportation emergencies.

5.1 Category - I:

Minor emergencies which may or may not cause damage or injuries within any plant / section of the factory and are likely to develop or have developed to a magnitude that warrants evacuation of personnel from the plant / section of the factory. Category-I type emergencies can be controlled effectively using resources within the factory.

5.2 Category - II:

Major emergencies which may cause material damage or injuries and likely to have an impact on entire operation of the factory. Category II emergencies can be controlled using resources within the factory and also required external help.

5.3 Category - III:

Major emergencies that can occur outside / inside the factory premises may be due to the natural disasters or during transportation of flammable materials like Gas cylinders, HSD etc., which are either procured or dispatched by the factory, fall under this category. Assistance from suppliers, police and fire services may be required to control such emergencies.

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AMAR COLOUR CHEMICAL INDIA ON SITE EMERGENCY PLAN

5.4 EMERGENCY MANAGEMENT MATRIX:

Table: 1

Type of Emergency	Effects			Resources		
	People	Equipment / Material	Environment	Internal Resources	External Information	Total Plant Evacuation
Category I	Yes	Yes	Possible	Sufficient	Not required	To be decided
Category II	Yes	Yes	Possible	May be Sufficient	To be decided	Yes
Category III	Possible	Yes	Possible	Not sufficient	To be provided	Not applicable

The different types of potential emergencies considered, are

- Work-related injuries and illnesses
- Unplanned exposures to potentially harmful materials or agents;
- Sudden cases of ill health that may not be work related (e.g. heart attacks, asthma attacks);
- Fires and explosions;
- Building / structural collapses;
- Spillages of Chemicals;
- Unplanned releases of materials to environment;
- Natural disasters (e.g. floods, hurricanes, earthquakes etc);
- Contamination of food and drinking water that are provided on site;
- Emergency at adjacent properties;
- Security & Terrorists / Bomb Threats;
- Adverse event while travelling on business or working off site;

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6.0 Emergency Facilities

6.1 Trained Fire fighters:

All Managers, Executives and Staff are trained to extinguish the small fire and able to attend any emergency, immediately. The trained firefighters are available in all the departments round the clock and the list is available in respective department units, section.

6.2 Emergency Control Centre:

It is necessary that the emergency is controlled from one specific point so that all the inputs are available at the Emergency Control Centre (ECC).

6.3 Assembly Points:

Assembly points have been identified near the main gate. There are two exit points.

In an emergency, the people are evacuated from the affected sections or the sections likely to be affected and will reach to this assembly point. At the assembly points, the "Head Count" of persons present on the day of emergency is taken and reconciled with the attendance rolls. In case if any missing person, WIC must be informed immediately so that he can arrange for his search. Evacuated plant personnel wait for further instruction, till cessation is declared by the SMC.

6.4 Escape Routes:

Escape routes are those that allow reasonably safe passage of persons from the work areas to the assembly points. The routes are displayed at all prominent places.

6.5 Communicating the Emergency:

Following are the means of communicating the emergency:

- ❖ Intercom
- ❖ Public address system
- ❖ Siren

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6.6 Personal Protective Equipment:

PPEs are given to all workers. There are a total of over 200 PPEs including helmets, safety shoes, Goggles, Gloves, Aprons, Masks etc.

7.0 ON-SITE EMERGENCY MANAGEMENT PLAN

Despite all efforts and the measures provided for, it is within the realm of possibility that emergencies and accidents could take place. It is the objective of emergency management to prevent, by technical and organizational measures, the accidents and to minimize losses that occur due to such accidents. It is also a responsibility of effective management to be able to restore normalcy as quickly as possible.

7.1 Defining an Emergency

Before putting the Emergency Control Plan into operation it is necessary that everyone involved knows what is an 'Emergency', and hence it is necessary to have an appropriate definition. Many definitions are possible. But one that is simple and understood by all would be the best one.

An Emergency can thus be defined as follows:

"An occurrence of such magnitude, taking place suddenly within the industry, so as to disrupt the normal functioning of the plant, affecting the lives and safety of personnel, security of property, and having dangerous repercussions on the surroundings."

AMAR COLOUR CHEMICAL INDIA ON SITE EMERGENCY PLAN

7.2 Plan Formulation

The plan is formulated for the specific requirement of minimizing the potential of damage through proper planning of activities and material. It is designed to cope up with all types of emergencies and is flexible enough to meet different situations like fire, explosion, etc.

In preparation of the On-site Emergency Plan, the following elements have been considered to make it effective.

- Leadership and administration for emergency management.
- Prompt activation of Emergency Management Plan to minimize loss.
- Communication arrangements for warning / notification and requisitioning external help.
- Setting up of an Emergency Control Center to act as a command and control point during an emergency.
- Defining escape routes and deciding upon methods that will be employed for evacuation of people.
- Provision for Medical care to the injured and response personnel.
- Formulation of procedure for systematic shut-down of the operations.
- Formulation of re-entry and re-commissioning procedures.
- Conducting regular training programs for all level of employees, and
- Conducting Mock Drills for assessment of the level of preparedness of employees and material at the works.

7.3 Pre- Emergency Activities

The following activities have been undertaken to efficiently manage emergency situation, if it arises:

- Formation of an Emergency Control Organization (ECO), which involves identification of Site Main Controller (SMC), Works Incident Controller (WIC) and key persons who will take charge of the situation during an emergency.
- Assigning specific duties to the identified members of the ECO.

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- Preparation of an on-site emergency plan (submitted herewith).

In addition to the above, following activities are regularly taken up for preventing emergency or enhancing the emergency preparedness if it arises:

- Training of Managers, Executives and Staff and workers on plant safety, safe work procedures, first aid, rescue, fire fighting, etc.
- Carrying out Mock drills to be in readiness to cope with any emergent situation.

7.4 Procedure during Emergency

In case of an impending possible disaster due to fire, explosion or any other reason inside/ outside the Manufacturing area, the nearest person should inform to nearby supervisor/ manager or will inform the security / time office.

During office hours (08:00 am ~ 05:00 pm, 09:00 pm ~ 08:00 am) After receiving the communication, the Security / Incharge will inform to (General Manager) and concerned section in charge who would assess the situation and if the emergency is major one, falling under any of the categories, will inform respective HOD. The HOD will inform General Manager (GM) or delegated site in charge and shall go to the place of incident. HOD will assess the situation and inform GM whether to declare emergency or situation can be controlled without evacuation of the employees. If Emergency is to be declared, General Manager assumes the duties of Site Main Controller and instructs the security / time office personnel to activate the siren. WIC will follow the responsibilities as per ERP.

After office hours : After receiving the communication, the Security incharge will inform to (General Manager) the production Shift In-charge who would assess the situation and if the emergency is of major one, falling under any of the categories, will resume the role of Site Main Controller (unless the SMC will reach at site) and inform security to activate the siren. Section Shift incharge will follow the responsibilities of WIC as per ERP.

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All key persons and concerned individuals will respond to the siren / public address system at once and take earliest possible action to control the situation, so as to avoid development of a major emergency. The following immediate actions will be required to contain and bring the incident under control.

- Taking charge of the situation and deciding on priorities of actions as per need.
- Cordoning off / isolating the affected area so that emergency operations can be carried out without any hindrance from on-lookers or non-essential workers.
- Taking charge by the Site Main Controller and associated key personnel for taking decisions and directing emergency operations.
- Making available uninterrupted water supply from the raw water tanks and replenishing it by starting the bore well pump, when necessary.
- Directing the fire fighting team about the method and strategy to be adopted for a particular incident.
- Rescuing the casualties and sending them for medical attention by the rescue team / First Aiders.
- Systematic shutting down of the operations and the plant by the respective section in charge.
- Switching off the main power supply and making arrangements of safe alternate power supply, if required.
- Making available appropriate emergency equipment for personnel of rescue and combat teams.
- Directing all non-essential workers and visitors to assemble at assembly point and head counting.
- Making available all possible transport for evacuation of non-essential workers and visitors or transportation of casualties to hospital / treatment centers
- Alerting all hospitals in the surrounding area and medical professionals who are specialists in treating burn injuries by communicating officer / Pharmacist.

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- Taking steps to avoid secondary fires.
- Deciding time to move back to the affected zone and cooling of the area sufficiently.
- Survey of the area and indicate steps if any, to be taken to avoid further damage to the equipment.
- Protection of records for further inquiry.
- Decision to re-enter and re-commissioning of equipment.

7.5 Actions on Site

The actions at the accident site depends upon the type of emergency situation so that appropriate action and decision is taken on the spot accordingly. The primary objective of plan being to control and contain the incident so as to prevent it from spreading and causing extensive damage, the following brief action plan is drawn for the emergencies.

The shift-in charge that hears the communication / public address system will immediately take charge of the situation and proceed to do the following:

- Act as the Works Incident Controller till other key persons arrive.
- Inform the security and department head to alert the employees within the factory.
- Direct and coordinate operations after ascertaining the wind direction from the wind sock.
- Instruct for application of emergency shutdown procedures, if so required.
- On arrival of the key personnel, brief them regarding the action taken in tackling the exigency

Telephone Operator / Time Office: On receipt of the information of the emergency, inform all key persons about the incident (at office or residence), under the instructions from SMC / WIC.

7.6 Post Emergency Activities

The cessation of Emergency will be declared, only after ensuring that there is absolutely no threat either to personnel or property.

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- The SMC will announce the end of emergency will be communicated through siren / public address system.
- A committee will be constituted to investigate the cause of disaster, which will submit a detailed report of the findings.
- Based on the findings and lessons learned during emergency, the on-site plan will be suitably modified to make it more effective.
- Mock-drills will be carried out on the on-site plan to check its effectiveness and for identification of areas for improvement.
- Regular training programs through audio-visual aides will be conducted to enhance the preparedness of all workers, specially the emergency combat personnel.
- Decontaminate the PPEs and equipment used. Make up of all used emergency aids, equipment, agents and PPEs needs to be carried out. If need is felt additional items may be requisitioned as recommended by investigating committee.
- Cleaning of the Area to be done.

8.0 POSSIBLE EMERGENCY SITUATIONS

1. Earthquake
2. Emergency Due To major Fire In process Area
3. Fire in raw material storage and finished goods storage
4. Fire / explosion while carrying out gas welding / cutting
5. Fire / spillage in hazardous waste storage areas
6. Flood and Cyclone
7. Snake Bite
8. Emergencies due to major injuries
9. Action to be taken in case of major fire or explosion
10. Spillage of acid and caustic

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11. Spillage or discharge of effluent from ETP or pipeline.
12. Collapse of building and structure
13. Ill health eg. Heart/asthma attack
14. Breaking of HT or LT Line
15. Drowning Hazard
16. LPG Leakage inside canteen area
17. Boiler Fire and explosion
18. Fire in DG Room and transformer
19. Short circuit in panel and cable
20. Fire in LPG cylinder

8.1 EMERGENCY PREPAREDNESS

In addition to planning and delegating responsibilities to the identified key persons, the unit must also be adequately equipped in terms of safety equipment and facilities in order to be completely prepared for combating emergencies. Therefore, essential safety devices after selection of process technology must be incorporated in the plant / equipment design. Human and material resources like fire fighting facilities, protective equipment, and health services are part and parcel of safety measures. Casualties in a number of on-site accidents in such installations could easily be minimized / avoided, if resources for the safety measures are judiciously selected and properly maintained. The following discussion relates to the emergency preparedness facilities available in the plant that can be utilized during an emergency.

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8.2 Fire Fighting

Sand buckets and about three fire extinguishers have been installed in the factory to fight fire.

8.3 Personal Protective Equipment:

Provision of Personal Protection Equipment (PPE) to the team members is an essential prerequisite for any emergency combat and rescue operation to be effective. The PPE's not only provide physical protection but also boosts the much-required confidence in the members of emergency squads. In view of the above we have provided the following PPE's for the safety of employees.

S. No	Item
1	Safety Shoes
2	Self Contained Breathing Apparatus
3	Helmets
4	Gloves
5	Goggles
6	Hair Nets

9.0 EMERGENCY MANAGEMENT PROCEDURES

It has been observed that pre-planned and practiced procedures for management of emergency substantially reduce the damage potential of an accident. It is therefore necessary to have clear-cut procedures for different functions of emergency planning and management. Following paragraphs discuss various such procedures which are easy to implement and effective in combating emergencies.

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9.1 Emergency Declaring Procedure

The Site Main Controller is the authorized executive to declare emergency. The Telephone Operator should immediately inform the WIC over phone or in person in case of major fire / likely emergencies. In the absence of the above officers the shift supervisor will be in-charge until taken over by the concerned officer.

9.2 Emergency Shut-Down

Emergency occurs due to major fire in area or due to electrical faults. Operations Manager will assess the areas, which are affected by the emergency including the adjacent sections and areas affected due to the accident. In the absence of the above officers, the Alternate Manager-Operation will be in-charge till the situation is taken over by the above officers.

On arrival at the incident site, the officer shall:

- Immediately suspend the production at all the areas affected by emergency. If necessary, complete operation of the section should be suspended in view of safety of the personnel and equipment.
- Take necessary precaution of isolating the affected area and separating the same from power supply and other hazardous materials such as fuel supply, if any.
- Instruct all the non-essential workers to go to the designated assembly point and await further instructions from the evacuation coordinator.
- Instruct all the members of rescue and combat teams to proceed to the incident site and commence emergency operations.

9.3 Initial Response

In general, the key personnel will ensure that all measures pertaining to their area of responsibility are taken with a view to controlling the emergency.

Immediate measures to be taken to stop the spreading of fire are:

1. Shut down of the Plan as per the procedure.
2. Closing of valves / Switching off the equipment.

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3. In case required, Venting / Removal of combustible chemicals near the site of emergency.
4. Trying to extinguish the fire with the help of portable extinguishers provided in the section.

9.4 Equipment Deployment

Necessary firefighting equipment and all other equipment required for handling emergencies will be kept in a good working condition and be made available to the affected section(s) during the emergency.

9.5 Law & Order

In case required Manager – HR&A will inform the nearest Police Station, to exert control over law and order.

9.6 Employees in the Unaffected Areas

- They should remain at their work spot, unless instructed otherwise. If the shift-in-charge requests to tackle the emergency, they should cooperate.
- Employees will attend to their work as assigned by the shift-in-charge.

9.7 Evacuation:

The workers reach the assembly points will use exits provided at each section.

9.8 Accounting of Personnel

- In an emergency, the Supervisor should make sure that none of the personnel are trapped in the Plant
- The section Supervisor should carry out accounting of all personnel of the section. Evacuation coordinator should recheck this at the assembly point.
- Rescue team should conduct a survey of the area and locate the personnel, if any in the affected area.
- The hurt / trapped personnel should be safely rescued under the guidance of the Medical officer / Male-Nurse and immediately moved to the nearest hospital for

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attention. Others could be moved to temporary shelters if so required till the emergency is over.

9.9 Information to the Relatives of Affected People:

Based on the feedback received from the medical coordinator, communications officer should inform the relatives of the injured persons. No person other than the above officials will be authorized to give information to anybody.

9.10 Termination of Emergency:

When the emergency is under control 'All Clear Signal' is to be sounded. This signal will be long All clear- Long continuous note.

Telephone, telex, fax or a dispatch rider shall give details of the start and termination of the emergency the intimation to,

- Collector and District Magistrate of the area.
- Superintendent of Police of the area.
- Inspector of factories.

10. METHOD OF DISCLOSURE OF INFORMATION

Various methods are adopted in the plant to disseminate the information and to make the workmen aware of hazard and emergencies at work place.

- All the employees including the new entrants are given comprehensive induction on EHS
- An extensive "On job Training" is given to employees so as to make them aware on operations & related occupational hazards and safety measures.
- Specific safety training is imparted to employees working in the potentially hazardous areas
- Emergency procedures for the potentially hazardous area are documented, displayed and distributed to employees

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- Important safety information are displayed on notice boards and also communicated in the departmental meetings.

11.0 KEY PERSONS & Responsibility

KEY PERSONS IN CASE OF EMERGENCY

- **Emergency Site Main Controller**
 - ❖ Mr. Rohit Handa
- **Incident Main Controller**
 - Mr. Gulshan Kumar Sekhri
- **Safety Officer:**
 - Mr. Gulshan Kumar Sekhri
- **Utilities and Services I/Cs**
 - Mr. Kedar Sharma
- **Traffic Controller**
 - Security Officers on Duty.

11.1 Responsibilities

For effective handling of the emergency, there is a designated Site Main Controller (SMC), Works Incident Controller (WIC), Safety Officer (SO) and various other key persons. The SMC will deal directly with control measures, WIC will initiate the Emergency Procedures, Alternate Officer will provide backup and ensure continuity of operations and the key persons will take charge of specific duties assigned to them.

As the duties and responsibilities of the first three officers (i.e. SMC, WIC & SO) are interchangeable depending upon the availability at the scene of disaster, the present

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procedure formulated provides for a system where at least one person with authority is always available to direct the operations.

11.2 Site Main Controller

- Ensure that the key personnel are called in promptly.
- To assess the magnitude of the situation and decide whether a major emergency exists or is likely to develop, requiring external assistance. Arrange to inform District emergency chief (i.e. District Collector).
- Maintain a continuous review of possible developments and assess these to determine most probable course of events.
- To exercise direct operational control over areas in the complex rather than those affected.
- Assess the magnitude of the situation and decide if staff needs to be evacuated from the assembly points to identified safe places.
- To continuously review and direct shutting down of plants or sections of the plant in consultation with the other key personnel.
- Arrange liaison with officials of police, fire brigade, medical and Factories Directorate and pass on information on possible effects on the surrounding areas, outside the factory premises. (List of important telephone numbers is given at Annexure V).
- Arrange liaison with coordinators to ensure casualties are receiving adequate attention, arrange for additional help if required. Ensure that relatives are informed.
- Ensure traffic control movement within the work is well regulated.
- To control rehabilitation of the affected persons and the affected areas after the emergency.
- Ensure attention is directed towards preservation of evidence.
- Where the emergency is prolonged, arrange for the relief of personnel and provision for catering and other services.

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11.3 Works Incident Controller

- Report to the Site Main Controller.
- On declaration of major emergency, ensure that key persons are also informed.
- Exercise direct operational control of the affected area.
- Direct the shutting down and evacuation of the affected area.
- Based on discrepancy in head count, if any, arrange for a thorough search for casualties.
- Coordinate rescue and emergency operations until situation is in control.
- Mobilize the team from maintenance department to assist fire and safety efforts.
- Ensure availability of materials required by the Site Main controller.
- Establish communication link with the SMC and keep him informed about the developments at the incident site.

11.4 Safety Coordinator

The EHS - Manager is nominated as the Safety Coordinator. He would assist the Work Incident Controller in coordinating the fire and safety activities in the Installation. His main duties are:

- On receiving the information on the emergency, rush to the incident scene.
- Take stock of the situation and accordingly inform the SMC for calling external help, if required.
- Based on the intensity of the emergency, initiate evacuation of the affected area and direct all non-essential workers to assembly points.
- Ensure safe stoppage of the operations and isolation of affected area.
- Demarcate danger and safe zones by putting RED and GREEN flags / barriers / cordon tape.
- Mobilize the fire fighting crew and direct Emergency / Fire Fighting operations.
- Effectively deploy manpower, both internal and external.

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- Arrange the replacements of various fire fighting squads / personnel involved in rescue operations on need basis.
- Ensure / maintain sufficient level of water in the storage tank / reservoir and plan replenishment in case of fire.
- Arrange for flood lighting of the affected areas and dewatering of the fire fighting area, if required.
- Arrange for safety equipment (breathing apparatus, fire suits etc. as required)
- Preserve records / evidence for root cause analysis of the accident

Note: In case you are not trained in fire fighting

- Do not attempt fire fighting your self.
- Shout loudly Fire –Fire to attract the other employees attention
- Stand by for further instructions.

11.5 Responsibility of Employees

- All the employees are responsible to inform their section in charges about the incident.
- All the employees of the Incident/emergency area except involved in the emergency handling must assemble at designated assembly points and report to the roll caller.

11.6 Essential Workers

- Stay at their locations (until emergency is not at their locations) on receipt of emergency information.
- Work as per the instruction of their shift engineers.

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Essential Workers are:

1. Electricians
2. Plant Operator
3. Fire Fighters & First Aiders
4. D.G. Operator
5. Security Guards

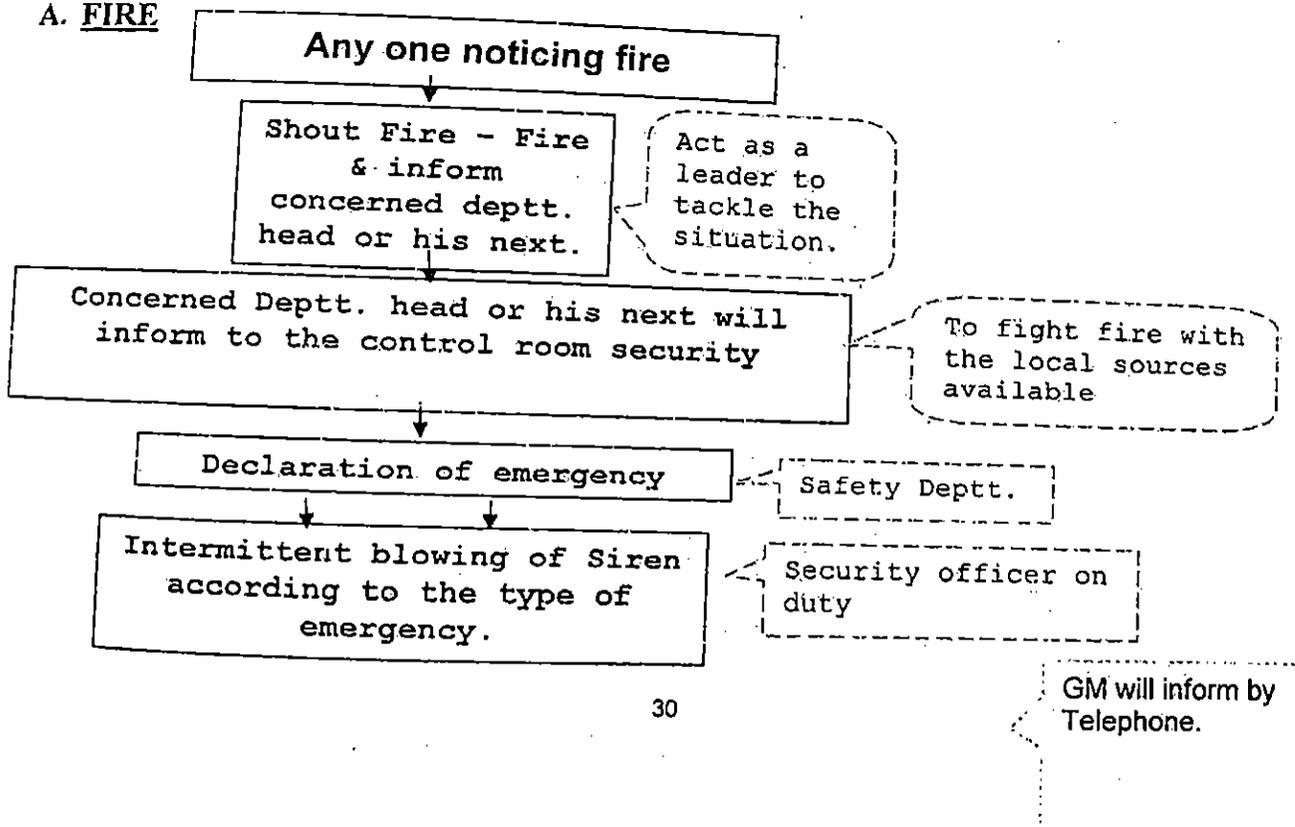
11.7 Visitors:

- Stop all work safely and report to the concerned employee for further directions.
- If you could not find any person, leave the place, assess the situation from others and reach the assembly point.
- Do not try to go out of the factory. Moving out of the plant is allowed only after restoring normalcy.

Natural Calamity

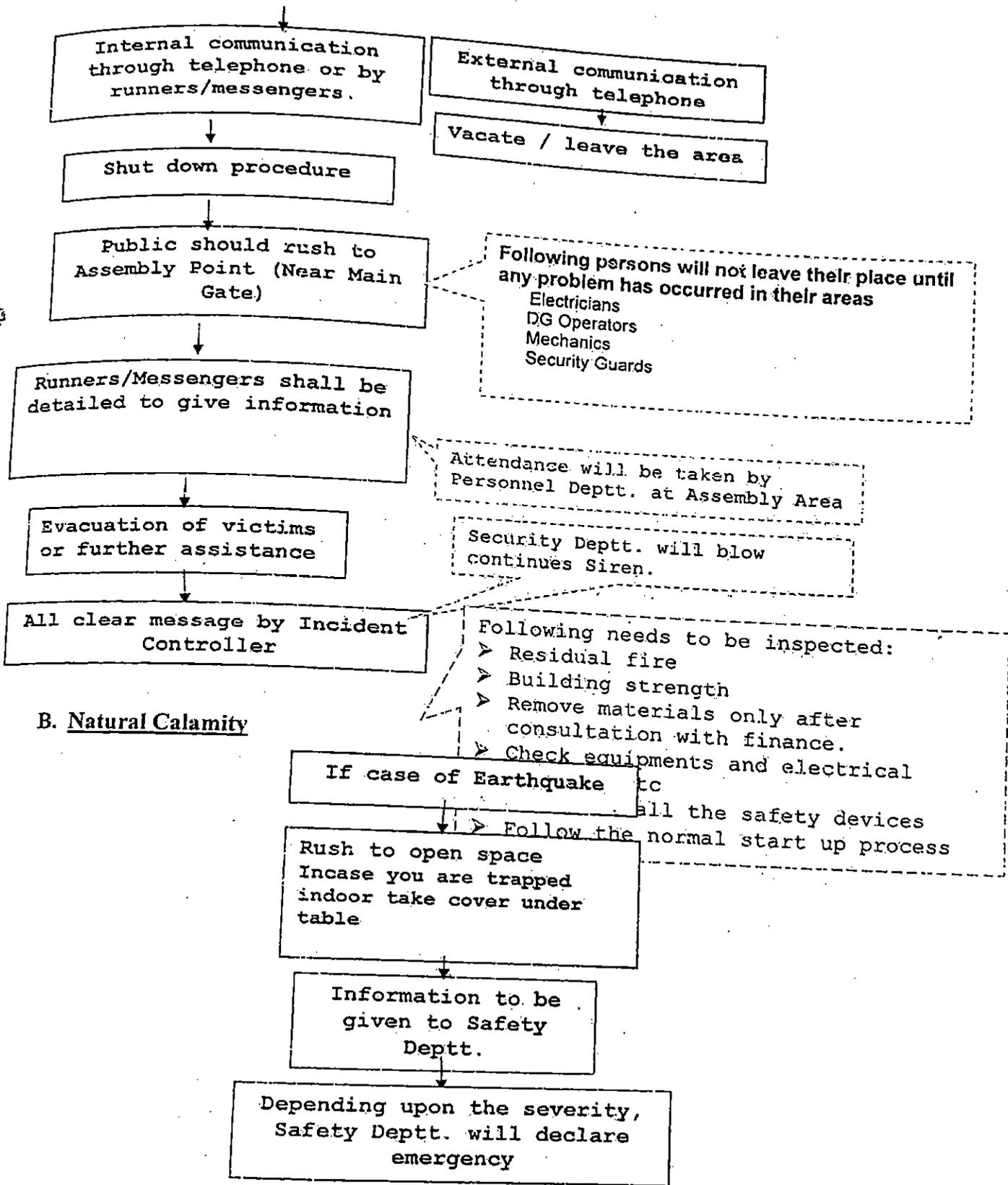
Natural calamities like flood/ earthquake/ lightening can be source of emergency at the site. There have been incidents of flood in the adjoining areas. Precautions have been mentioned regarding Earthquake and other natural calamities

A. FIRE



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Same procedure will be followed as in case of FIRE for Assembly

In case the emergency is not controlled message to be given to the local community through telephone.

12.0 EMERGENCY WORK PROCEDURE PLAN

- A) Minor - Rupture of tank
- Pipeline leakage
- Drowning hazard
- Snake bite

1. Rupture of tank/ Pipeline leakage

In case there is a leakage in the tank or pipeline, the operator on duty will inform to ETP In charge. Incident Controller will depute trained Fire Fighters & First Aiders to reach ETP.

2. Drowning hazards

In case of drowning, operator on duty will throw life rescue device with rope into the tank and will assist the victim to come out from the tank. In the meantime, operator will ask the other operator to switch off the motor of tank and effluent supply. Operator will inform to personnel Deptt. at factory to send Ambulance Van for help.

3. Snake bite

In case of snake bite, following actions are to be taken-

- Immediately call Doctor or take the victim to Doctor.

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- Act promptly to avoid poison in the body
- In case of snake bite on the leg or arm tight the upper portion with a rope or cloth. After every 20 minutes loose the rope and then tight again and continue the process till the arrival of Doctor.
- Wash the wound with Potassium Permanganate solution.
- Keep the victim warm & at rest.
- If victim is conscious and alert, give milk or water.

13.0 HAZARDS:

ELECTRICAL HAZARDS:

Though, flame, proof fittings are provided Electrical injuries may occur any where. It may be caused by direct current, alternative current or from lightening. The security of the injuries by electric shock depends upon:

1. The amount of current flowing through the body.
2. The path of current has taken through body to the earth. A weaker current passing through the chest is more dangerous than a relatively stronger current passing through the lower limits.
3. Length of the victim is in contact.
4. Type of electric energy AC or DC.
5. Physical condition of victim.

Following signs and symptoms are found in electric shocks:

1. Sudden spasm
2. May be unable to release hands, which holds the live point.
3. Burns

AMAR COLOUR CHEMICAL INDIA ON SITE EMERGENCY PLAN

4. Cries aloud and falls on the grounds.
5. Severe pain.
6. Unconsciousness.
7. Breathing impaired or stopped.
8. Burns leading to severe surgical shocks.

CHEMICAL HAZARDS:

There are a number of hazardous chemicals stored inside the factory premises such as dyes:

Basic Magenta Powder

Basic Magenta Lumps

Malachite Green

Auramine O

Bismarck Brown

Basic Black

Chrysoidine

Basic Violet 2B

Basic Rhodamine B 540%

13.1 SAFETY RELEVANT COMPONENT

- ❖ Flameproof electrical equipment such as motors, fittings
- ❖ Emergency Diesel Power Generator. (82.5 KVA)
- ❖ Emergency handling equipments like PPEs provided.
- ❖ Instrument & Plant Air System.
- ❖ First Aid Boxes (Three) with the security guard.

AMAR COLOUR CHEMICAL INDIA ON SITE EMERGENCY PLAN

14.0 Likely Danger in the plant

14.1 In case of small fire emergency:

- ❖ Alert the personnel in the vicinity.
- ❖ If electrical installations are involved and if you are familiar with the installation, attempt to switch off power supply.
- ❖ If running machines are involved and if you are familiar with the machine, attempt to stop affected machine.

14.2 Security / Terrorist threats / Bomb Threat

In case of any threat phone calls try to trace out his / her voice or surrounding area noise where he / she is calling from. Do not disclose such information to anyone other than 9L Section In charge (Incident Controller). Incident controller will form a sub team comprising of shift engineer & shift In charge. In the mean time evacuate all persons in the shift without disclosing the information at Assembly Area.

14.3 Collapse of building / structure

In case there is a collapse of building / roof due to Earth Quake or Flood. Effected area to be cordoned off and identify utilities services e.g. Steam, Electricity, water, air supply of the same area to be cut off. Debris etc. to be removed with all EHS precautions as per requirements. Inform to Health centre. Health center shall arrange for primary treatment as well as referral, if required.

AMAR COLOUR CHEMICAL INDIA ON SITE EMERGENCY PLAN

FIRE IN THE DG SET ROOM/TRANSFORMER		
1.1	Type of Incident	Fire
1.2	Material	Electrical
1.3	Main Hazard	Fire
1.4	Location	DG set room
1.5	Incident Scenario	Fire in the DG set room during diesel filling
1.6	Emergency Response Plan:	
	<ul style="list-style-type: none">• Switch off power supply by the DG set operator who will stand inside the building when the diesel is being filled to operate the emergency stops and also to convey the message to the operator who is standing near the outdoor tanks to stop the emergency switch located outside the building near the outdoor tanks.• Evacuate/Barricade the area• Use Fire Proximity Suit• Remove the nearby flammable material• Use CO2/DCP to put off small fires on electrical equipment.• Use Foam type for fires related to diesel.• In case of fire spreading to the other drums/Uncontrollable fire, activate the alarm.• Fire Fighting and Emergency Response Team arrives• Provide appropriate first aid and emergency medical assistance;• Notify other personnel and, where necessary, evacuate them from danger areas;• Initiate appropriate decontamination and clean-up operations;• Enable normal activities to resume as soon as feasible.• Environmental Monitoring for All Clear Signal	

AMAR COLOUR CHEMICAL INDIA ON SITE EMERGENCY PLAN

Short circuit of Terminals / Electric Cables		
1.1	Type of Incident	Electrical fire
1.2	Material	Electrical
1.3	Main Hazard	Fire & Burns
1.4	Location	DG Engine room / Transformer Room
1.5	Incident Scenario	Short circuit of Terminals / Cables
1.6	Emergency Response Plan: <ul style="list-style-type: none">• Switch of power supply• Use insulating material and separate the victim from the point of electrical contact• Evacuate/Barricade the area• Remove the nearby flammable material• Use CO2/DCP to put off small fires• In case of fire spreading to the other drums/Uncontrollable fire, activate the alarm.• Fire Fighting and Emergency Response Team arrives• provide appropriate first aid and emergency medical assistance;• Notify other personnel and, where necessary, evacuate them from danger areas;• Initiate appropriate decontamination and clean-up operations;• Enable normal activities to resume as soon as feasible.• Environmental Monitoring for All Clear Signal Medical emergency plan <ul style="list-style-type: none">• Isolate the victim from the area• Wash with running tap water (Room temperature)• Transport the person to the OHC.• Inform the security to alert the ambulance	

AMAR COLOUR CHEMICAL INDIA ON SITE EMERGENCY PLAN

- Extent of the burn will be assessed in the OHC
- First aid medication to be given in OHC
- If the percentage of the burns is high, patient referred to higher centre for medical management.
- The victim is accompanied by the OHC person with the medical records.

15.0 EMERGENCY ALARM SYSTEM:-

An audible emergency, alarm system has to be installed throughout the factory and can be operated from following numbers of points clearly marked as EMERGENCY ALARM SWITCH:

1. Near Main Gate

15.1 Personnel Protective Equipment

Check all the personnel protective equipment's provided at different places for their condition, sound working, maintenance's and replacement, whenever required. Also keep the note of sufficient stock of required personnel protective equipment's.

15.2 Preventive Maintenance

A scheduled periodical preventative maintenance and inspection of the plants, Pressure vessels, centrifuge, equipment's, storage tanks, air compressors, D.G. Sets etc. are as per laid down procedures and check that records are maintained properly. Check the test, examination and certification have been carried out within the Period as prescribed in factory act/rule.

AMAR COLOUR CHEMICAL INDIA ON SITE EMERGENCY PLAN

15.3 Training

By imparting an effective training to the plant supervisors, inspectors, and education and training of the workers from time to time, the awareness is to be kept alive all the time to ensure safety awareness, preparedness for emergency situations, good housekeeping, discipline, etc. Display of safety slogans, operative instructions and motivation for safety should be made part of the company's normal activities. All the persons earmarked for the emergency services are to be trained to respond to the emergency.

15.4 Community Education

The efforts are to be made to educate the surrounding public about the existing Hazards of the plant, the possible emergency actions and the precautions required to be taken in such condition. A leaflet containing such details to be distributed amongst the public. The training program can be arranged.

15.5 Monitoring the Environment

Constant and rigorous monitoring of environment is required for detection of a possible Damages or a risky situation arises.

15.6 Potentiality on Liaison

Keep the constant liaison with nearby industries, fire services, police department, Medical services, statutory authorities, district administration, for pre emergency situation. Liaison with local Crisis Group and District Crisis Group should also be maintained. Nearest factory is Paragon Industries.

140-

Clarification regarding Joint Committee report in O.A No. 470 of 2023

Amar Colour Chem India Pvt Ltd Rohit Handa <accexporters@hotmail.com>

Wed 1/31/2024 6:39 PM

To:ppcbroamritsar@gmail.com <ppcbroamritsar@gmail.com>

Annexure-R-15

Respected Sir,

This is with reference to letter no 3565 dated 21-11-2023 regarding filling of Joint Committee report in O.A No. 470 of 2023.

In this letter, 14 suggestions were recommended. We have complied with most of them. we require clarification regarding point no 5 on page no 101 which read as:

"The unit should obtain valid registration/NOC permission from concerned SPCB for trading of hazardous chemical in their premise namely Acetic acid, sulphuric acid, oxalic acid etc."

In this regard we are to state that:

We have checked with the Local PPCB & CPCB Website for NOC. We have also spoken to Other Chemicals Traders as well as Processing/ Dyeing/ Chemical & API manufacturing units but nobody is obtaining such type of NOC for trading and consumption purposes. Please guide us accordingly from where to get such NOC.

Thanks & Regards

Rohit Handa

M/s Amar Colour Chem India Pvt Ltd

CIN: U24100PB2021PTC052756

26 No Focal Point Mehta Road Amritsar-143001 Punjab India

Email: Sales@amarcolour.com & Purchase@amarcolour.com

Mobile: - 91-9779260903-6284916659-9815091377

Skype ID: - Amarindialtd

www.amarcolour.com



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Annexure-R-16

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सत्यमेव जयते

INDIA NON JUDICIAL
Government of Punjab

e-Stamp

Certificate No. : IN-PB45610208393629U
 Certificate Issued Date : 29 Nov 2022 11:37 AM
 Certificate Issued By : Aggarwal
 Account Reference : NEWIMPACC (SV)/ pb7064704/ LUDHIANA/ PB-LD
 Unique Doc. Reference : SUBIN-PBPB706470491747894193626U
 Purchased by : Vikas Kumar
 Description of Document : Article 4 Affidavit
 Property Description : Not Applicable
 Area of Property : Not Applicable
 Consideration Price (Rs.) : 0
 (Zero)
 First Party : AGGARWAL MANUFACTURING CO
 Second Party : Not Applicable
 Stamp Duty Paid By : AGGARWAL MANUFACTURING CO
 Stamp Duty Amount (Rs.) : 50
 (Fifty only)

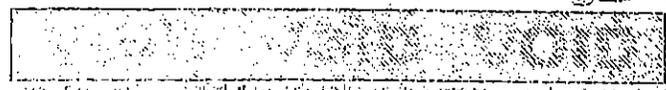


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AGGARWAL MFG. CO



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E-STAMP PERPER NO- JD 0030262597



MEMBERSHIP AND WASTE OFFTAKE AGREEMENT

THIS MEMBERSHIP AND WASTE OFFTAKE AGREEMENT (hereinafter referred as "the agreement") made on 01st DAY OF MARCH 2023

M/s. AGGARWAL MFG CO., Friend's Industrial Estate Opp. Aarti Steel, Plot No 10, Focal Point, Ludhiana-141 010 a partnership firm owned by Sh. Vikas Kumar hereinafter referred to as the 'recycler' (Authorisation Number HWM/RENEW/LDH. 1/2021/15690619 Issue date 30-04-2021 valid up to 30-06-2026) which expression shall, unless repugnant to the context or meaning thereof, mean and include its successors and assigns represented by prop.

AND

M/S: AMAR COLOUR CHEM INDIA. a firm having its Office: AT- PLOT NO 26, INDUSTRIAL AREA, FOCAL POINT, PHASE-I, AMRITSAR (PB) herein after referred to as the "generator" which expression shall unless repugnant to the context or meaning thereof, mean and include its successors and permitted assigns PPCB represented by Wide Authorized Letter.

(Recyclers and generator may be hereinafter individually referred to as 'Party' and collectively as 'parties')

WHEREAS

1. The generator desires to get its hazardous waste (ACCORDING TO CATEGORY NO SCHEDULE I 5.1 USED OR SPENT OIL) being generated at their production unit(s) mentioned above as their valid authorization from PUNJAB POLLUTION CONTROL BOARD, to be collected transported, treated, stored and disposed of by recycle, to which recycler has agreed, on the terms and conditions in this agreement.
2. The recycler has been registered by central pollution board. (Ministry of environmental and forests govt. of India) vide registration No. REG/LDH-1/2021-26/F-5, DATE OF ISSUE: 28/06/2021, DATE OF EXPIRY: 27/06/2026 as recycler. The recyclers has been authorized by Punjab pollution control board by authorization No: HWM/RENEW/LDH-1/2021/15690619 dated :30-04-2021 to 30-06-2026
3. The generator will allow lifting of the hazardous waste (ACCORDING TO CATEGORY NO SCHEDULE I 5.1 USED OR SPENT OIL) only to recycler and not to any other vendor. However, no transportation cost shall be charged by recycler from generator.
4. The generator shall provide all hazardous waste to the recycler as per the rules upon receipt of the hazardous waste, the recycler shall determine if the details of hazardous waste as provided by generator accurately describes the waste or it has any discrepancy in weight piece count (for batch or containerized waste shipment, one container per truck load), or waste type are considered significant and should be noted on all copies of the details at the time of signature. The recycler shall try to reconcile the discrepancy with generator promptly. Any discrepancy not resolved within 15 days of waste receipt shall be reported by the recycler to PPCB with an explanatory letter and a copy of the manifest, KM
5. The generator shall not allow to lift the hazardous waste to any other person agency. In case generator allow the lifting of the hazardous waste to any person other than the recycler then the present agreement shall be CANCELLED.
6. The recycler shall collect the hazardous waste from the premises of the generator

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AGGARWAL MFG. CO

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- 7. PACKING AND LABELLING:
- 8. The generator shall ensure that the hazardous waste is packed in a manner which enables it suitable for storage and transporter and the labelling and packaging shall be easily visible and be able to withstand physical conditions and climate factors. Such packaging and labelling should be in full compliance of the rules.
- 9. In the event of false information to the recycler of any nature, all associated direct and indirect liabilities are the responsibility of the generator.
- 10. The recycler shall not accept hazardous waste of any type and variety for which it does not have the requisite authorization or capacity.
- 11. This agreement shall remain in force only from 01st DAY OF MARCH 2023 TILL 28th DAY OF February 2024.
- 12. In the event any change and/or revision is made in the operating conditions financial implementation, etc. by or on the behest of a statutory authority, the same will be binding on the parties to this agreement.
- 13. This agreement may be modified or amended only by writing, duly executed by or on behalf of the parties to this agreement.
- 14. A person lifting the drum should have an authorization letter.

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AGGARWAL MFG. CO

IN WITNESS WHEREOF the parties hereto have executed this agreement the day and year first hereinabove written.

For AGGARWAL MFG CO.
For Aggarwal Mfg. Co
[Signature]
Partner
Authorized Signatory



For AMAR COLOUR CHEM INDIA.

Authorized Signatory

Witness _____
Signature *[Signature]*
Name SANYAM AGGARWAL
Address SO L ASHOK VIHAR
RESIDENTIAL - LUDHIANA
141 02

Witness _____
Signature _____
Name _____
Address _____

Aggarwal Manufacturing Co
Friends Industrial Estate,
Opp. Aarti Steel, Plot No 10,
Industrial Estate, Ludhiana.
[Signature]
21/03/2023

[Handwritten mark]



NIMBUA GREENFIELD (PUNJAB) LIMITED

Registered Office : Village Nimbua, Tehsil Dera Bassi, Distt. Mohali

Phones : 9216731666, 9216730666, 9041544466,

Website : www.ngpl.co.in, E-mail: ngplpunjab@yahoo.co.in

Ngpl/F&F/2k21-2k22/ 5790

10 June, 2021

M/s Amar Colour Chem India
Plot. No. 26, Industrial Area, Focal Point,
Mehta Road, Amritsar - 143001 (Pb)
GST NO. 03AACFA0128R1ZO
Tel - 97792 - 60903, 98883 - 28464

Kind Attention: - Shri Rohit Handa

Subject: - Membership & Waste Off take Agreement (Membership No.2878)

Dear Sir,

Please find enclosed a copy of the Membership and Waste Off-take Agreement signed among the Operator, Generator and the Developer for the Hazardous Waste likely to be/ being generated at your industry. You may kindly contact Marketing Team of M/s Ramky Enviro Engg. Ltd for lifting of the Hazardous Waste.

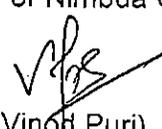
Please find annexed a copy of an explanatory note in the matter. Further, this Agreement is for following Category/ies of hazardous waste:

Type of Hazardous Waste	Category	Quantity
ETP Sludge	35.3	1.8 TPA

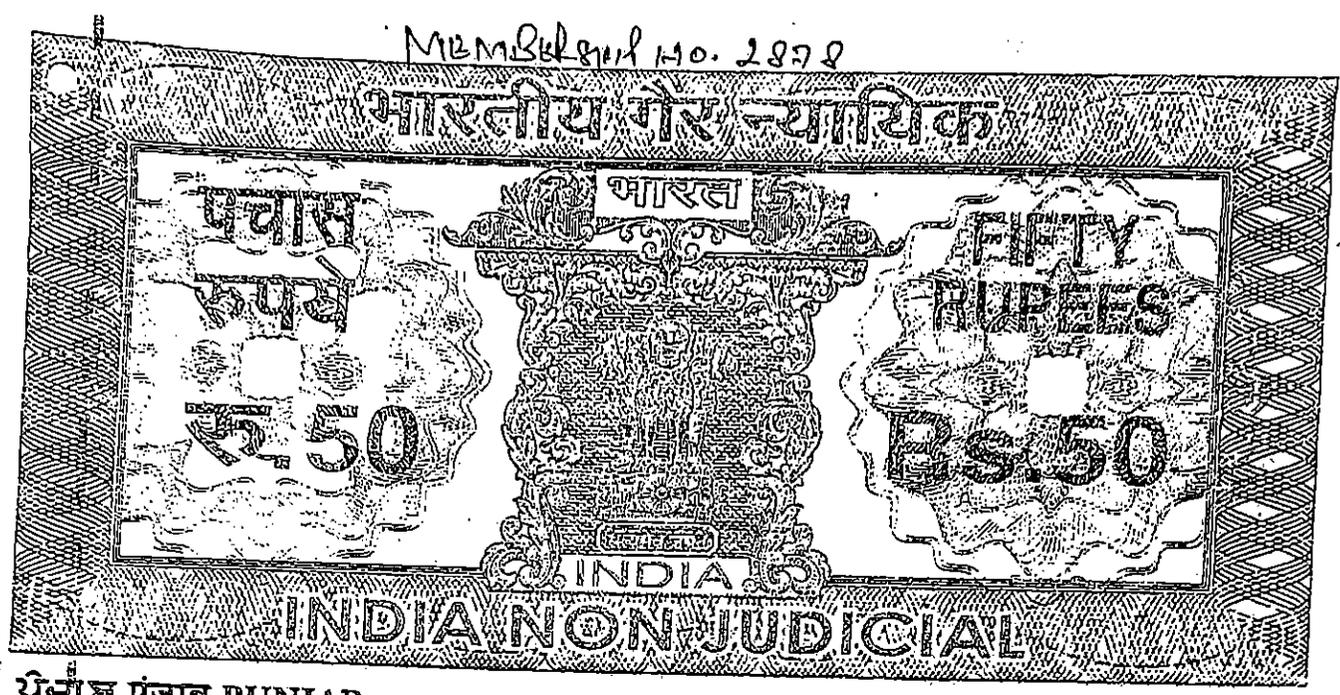
Thanking you,

Yours Sincerely

For Nimbua Greenfield (Punjab) Limited.


(Vinod Puri)
Manager - Finance & Facilities
Mobile- 90415-44466
vinod.puri@ngpl.co.in

CC:M/s Ramky Enviro Engineers Limited, Operator (for information please)



पंजाब PUNJAB

AN 493479

**MEMBERSHIP AND WASTE OFFTAKE AGREEMENT
 (MEMBERSHIP NUMBER 2878)**

This MEMBERSHIP AND WASTE OFFTAKE AGREEMENT
 (hereinafter referred to as "the Agreement") made on this ____th day
 of MAY of the year Two Thousand and Twenty-One by and amongst

For Nimbua Greenfield (Punjab) Limited
 (Developer)
 Executive Director

For Ramky Enviro Engineers Ltd.
 (Operator)
 Authorized Signatory

For Amar Colour Chem India
 General Partner

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M/S. NIMBUA GREENFIELD (PUNJAB) LIMITED, a Public Limited Company, incorporated under Section 25 of the Companies Act, 1956 and having its Registered Office at Village Nimbua, Tehsil Derabassi, Distt. Mohali- 140507, Punjab (hereinafter referred to as the 'Developer' which expression shall, unless repugnant to the context or meaning thereof, mean and include its successors and assigns) represented by Shri R.N. Jindal, Executive Director duly authorized vide Board of Directors Resolution dated 27 November 2019.

AND

M/S. RAMKY ENVIRO ENGINEERS LIMITED having its Registered office at 6-3-1089/G/10 & 11, Gulmohar Avenue, Rajbhavan Road, Somajiguda, Hyderabad - 500082 (Telangana) and Project Office at Village Nimbua, Teh- Derabassi, Distt. Mohali, Punjab, (herein after called the "Operator" which expression shall unless repugnant to the context or meaning thereof, mean and include its successors and permitted assigns) represented by Shri Sandeep Himalayan duly authorized vide Board of Directors Resolution dated 17th October 2012.

AND

M/s AMAR COLOUR CHEM INDIA having its Registered Office/Principal Office at 26, INDUSTRIAL AREA FOCAL POINT , MEHTA ROAD, AMRITSAR, PUNJAB-143001

(herein after referred to as the "the Generator", which expression shall unless repugnant to the context or meaning thereof, mean and include its successors and permitted assigns) represented by Shri ROHIT HANDA, duly authorized vide Board of Directors Resolution dated 24/10/12 or proprietor of the firm.

WHEREAS

1. The Developer is a Special Purpose Vehicle Company incorporated collectively by the large Industrial Groups in the State of Punjab in view of the Supreme Court Directives and following initiatives of the Punjab Pollution Control Board (PPCB). The Developer is mandated by the State Government of Punjab (GoP) acting through the PPCB to develop the infrastructure facilities for hazardous waste disposal by implementing the project of Hazardous Waste Management Facility (HWMF). The above mandate involves the development, financing, design, engineering, construction, management and operation and maintenance of the HWMF at the Site, including handling, treatment and disposal of hazardous wastes, closure and post closure maintenance on a commercial format.
2. Accordingly, the Developer entered into an Agreement with the GoP through PPCB for development, operation and maintenance of the HWMF. As per the terms of the above Agreement, financing and development of the HWMF is the principle responsibility of the Developer. The actual construction work as well as the operation and maintenance of the HWMF can be undertaken by an Operator selected by the Developer through a transparent competitive bidding process.

For Nimbua Greenfield (Punjab) Limited
(Developer)
Executive Director

For Ramky Enviro Engineers Ltd.
Authorized Signatory

For Amar Colour Chem India
(Generator) Partner

k

3. The Site earmarked for locating the HWMF, measuring 20 Acres, 6 Kanals, 11 Marlas and 6 Sarsahi, located at village Nimbua in District Mohali was (i) identified and approved by the PPCB after undertaking the necessary Environment Impact Assessment (EIA), and (ii) notified in this behalf by GoP for Hazardous Waste management and disposal through its notification dated 22nd August 2005. Pursuant to the above, the PPCB executed the Site Lease Deed with the Developer in this behalf. Pursuant to the aforesaid and following the above mentioned procedures the Developer accepted the Proposal submitted by the consortium of M/s Ramky Enviro Engineers Limited, (the "Lead Member"), M/s Mumbai Waste Management Limited and M/s Ramky Infrastructure Limited, to act as the operator of the HWMF and communicated its acceptance vide Notice of Award dated March 18, 2006. The Developer entered into a Design, Build and Operate (DBO) Agreement with the Operator.
4. The Developer is the Owner of HWMF. The Operator constructed the HWMF as per the designs and specifications approved by the Technical Committee formed by the GoP and accepted by the Developer at the site specified above at village Nimbua, near Derabassi, District Mohali, in the State of Punjab and is now operating and maintaining the same for and on behalf of the Developer in terms of the Agreement of the Developer with the GoP through the PPCB as well as the DBO Agreement.
5. M/s Mumbai Waste Management Limited, and M/s Ramky Infrastructure Limited, the other members of the consortium, vide their Board Resolutions dated 16th April 2007 and 26th March 2007, respectively, duly authorized the Lead Member of the consortium, namely, M/s Ramky Enviro Engineers Limited, to execute this Membership and Waste Offtake Agreement and to act for and on behalf of the Consortium, in performing and discharging the duties and obligations of Operator under this Agreement.
6. The Generator desires to get its hazardous waste, being generated at their production unit(s) mentioned above as per their valid authorisation from Punjab Pollution Control Board ("PPCB") to be collected, transported, treated, stored and disposed off by utilising the services of the Operator, to which the Operator has agreed, on the terms and conditions contained in this Agreement.

NOW THEREFORE, in consideration of the premises and of mutual covenants and obligations hereinafter set forth, the Parties hereto agree as follows:

1. DEFINITIONS:

In this Agreement, including the recitals hereof, unless the context otherwise requires, the following words and abbreviations shall have the meaning as under:

"Agreement" means this Membership and Waste Offtake Agreement, including the schedules hereto, as of the date hereof as may be amended or supplemented in accordance with the provisions hereof;

For Nimbua Greenfield (Punjab) Limited
 (Developer) 
 Executive Director

For Ramky Enviro Engineers Ltd.
 (Operator) 
 Authorised Signatory

For Amar Colour Chem India
 (Generator) 
 Partner



"Production unit(s)" means the units of the Generator in the State of Punjab/ U.T Chandigarh more particularly described in Schedule I, where the Hazardous Waste is being generated.

"Active Term" means the term during which the HWMF shall receive, transport, store and dispose of the Hazardous Waste.

"HWMF" or "Facility" means Hazardous Waste Management Facility developed by the Developer and operated by the Operator located at village Nimbua in District Mohali in Punjab.

"Rules" means the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time.

"Manifest" means the Manifest prepared in Form 10 as prescribed under the Rules pursuant to the provisions of rule 19 of the Rules.

"Member" means a Generator who has become member of HWMF by paying the Membership Fee in terms of Clause 5.1 of the Agreement.

"Cluster of Tiny Industry" means a group of tiny industries operating in a specific area, who, on their own bring their wastes collectively to the Transfer Stations set up by the Operator, or arrange for collection from a common point for the group.

"Development Charges" means the charges to be paid by the Generator to the Developer as per Clause 6 of the agreement in consideration that the HWMF has been developed by the Developer.

"Detention Charges" means the charges to be paid by the Generator for detaining the vehicle of the Operator at his premises at the rate given in Clause 5.10 of the Agreement.

"Membership Fee" shall mean the specified amount payable as fixed contribution towards Development charges for the development of HWMF by the Generator to the Developer for registering as a member of the Facility. The same is non refundable. It is payable as per Clause 5.1 read with Schedule IV of the Agreement.

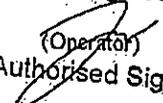
"Security Deposit" is the deposit payable by the Generator to the Operator as per Clause 5.2 of the Agreement.

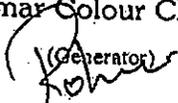
"Tariff" shall mean the amount payable by the Generator as per Clause 6 of the Agreement in consideration of the Operator and the Developer, as applicable rendering the services under the Agreement.

2. SCOPE OF SERVICES:

- 2.1 The Developer, having developed the HWMF, has engaged an Operator for collection, treatment and disposal of the hazardous wastes.

For Nimbua Greenfield (Punjab) Limited
(Developer) 
Executive Director

For Ramky Enviro Engineers Ltd.
(Operator)
Authorised Signatory 

For Amar Colour Chem India
(Generator) 
Partner

- 2.2 The scope of services to be provided by the Operator, inter-alia, consists of Transportation, Treatment, Storage and Disposal of the Hazardous Waste generated at the Production units of the Generator, in terms of the Agreement.
- 2.3 The main modes of disposal shall be direct landfill, stabilization followed by landfill, etc. The modes of disposal are dependent on the characteristics of waste.
- 2.4 This Agreement shall remain in force only for the Active Term.

3. OBLIGATIONS OF THE GENERATOR:

3.1 Process Details:

The Generator, in accordance with the Rules, shall provide the entire process details, which lead to generation of Hazardous Waste, to the Operator for the purpose of determining the Waste Characteristics and to decide parameters for Comprehensive Analysis, as well as its final pathway of treatment, storage and disposal within 15 days from the date of signing of this Agreement. In case of any change in the process, the Generator shall intimate the changes to the Operator before sending the waste from the changed process to the Facility.

3.2 Waste Quantities:

The Generator shall declare Hazardous Waste Quantities on annual basis as per the Rules and confirm to a set schedule of waste disposal to the Operator. Such declaration of waste quantities and mandate of disposal shall be given within a period of 30 days from date of signing of this Agreement in the format enclosed at Schedule-II. For subsequent years, the changes in waste quantities and mandate for disposal shall be given within 30 days of the beginning of the relevant financial year, i.e. 30th April every year.

In case of change in waste quantities during the year, the Generator shall intimate the changes in waste quantities and Mandate for Disposal to the Operator before the increased quantities of waste are sent to the Facility.

3.3 Categorisation of Waste:

The responsibility for categorization of waste shall be with the Generators. However, the Operator shall extend all possible help and guidance to the Generator for categorization of Waste and its detailed characterisation.

In the event of any dispute between the Operator and Generators on characterisation of Waste, process of generation, stabilisation etc., the same will be referred to the Developer who may appoint an Independent Expert to carry out the necessary tests and provide the necessary certification. The fees and cost of the Independent Expert shall be borne by the Generator. The result of such tests and certification by the Independent Expert shall be final and binding on the Operator and the Generators.

For Nimbua Greenfield (Punjab) Limited
(Developer)
Executive Director

For Ramky Enviro Engineers Ltd.
(Operator)
Authorised Signatory

For Amar Colour Chem India
(Generator)
Partner

3.4 Safety Information:

The safety of community (human, flora and fauna) during transportation is of prime importance and thus, safety information shall be provided by the Generator in Form 8 and 9 as amended from time to time, as attached to the Rules.

Further, the Generator shall give to the Operator such information as may be specified by PPCB or as may be required by any statutory body.

3.5 Packaging and Labeling:

The Generator shall ensure that the hazardous waste is packaged in a manner suitable for storage and transport and the labeling and packaging shall be easily visible and be able to withstand physical conditions and climate factors. Such packaging and labeling should be in full compliance of the Rules as per Form 8.

3.6 Manifest:

The Generator shall provide Manifest to the transporter as per rule 19 and Form 10 (Manifest) attached to the Rules, Upon receipt of a manifested waste, the Operator shall determine if the Manifest accurately describes the waste it accompanies. Any discrepancy in weight (for bulk shipments, over 3%), piece count (for batch or containerised waste shipments, one container per truck load), or waste type are considered significant and should be noted on all copies of the manifest at the time of signatures. The Operator shall try to reconcile the discrepancy with the transporter or the Generator promptly. Any discrepancy not resolved within 15 days of waste receipt despite intervention by Developer shall be reported by the Operator to PPCB or, CPCC, as the case may be with an explanatory letter and a copy of the Manifest.

3.7 Transport Emergency (TREM) Card :

The Generator shall provide the TREM card, separately for every waste type, to the transporter of the Waste in Form 9 (TREM), as amended from time to time, attached to the Rules.

3.8 Comprehensive Waste Analysis:

The Generator shall provide Comprehensive Waste Analysis within 15 days of the signing of this Agreement on parameters identified in Schedule-III and also other parameters as could be applicable based on the material characteristics / process. The Operator shall also analyze the Waste for finger print analysis. The Generator shall, if so requested by the Operator, provide a representative sample of the waste for the purpose of its detailed chemical and physical analysis.

The Comprehensive Waste Analysis Report shall be used to determine the Disposal Pathway based on the waste characteristics and as per the Rules and guidelines issued

For Nimbura Greenfields (Punjab) Limited
(Developer)
Executive Director

For Ramky Enviro Engineers Ltd.
(Operator)
Authorised Signatory

For Amar Colour Chem India
(Generator)
Partner

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by the Ministry of Environment, Forest and Climate Change, Central Pollution Control Board, Punjab Pollution Control Board/ Chandigarh Pollution Control Committee and other statutory regulations in respect thereto. Disposal Pathway shall be mutually agreed between the Generator and the Operator and shall form the basis for Tariff.

The Generator shall provide fresh Comprehensive Waste Analysis Reports in one or more of the following occasions:

- a) There is a change in waste characteristics;
- b) There is a change in manufacturing process;
- c) There is a change in product mix/ raw material mix;
- d) An otherwise known reason for change in waste quantities and characteristics; and
- e) A period of 2 years has lapsed since the submission of previous Comprehensive Waste Analysis.

3.9 Declaration:

The Generator shall give a specific declaration whether or not the Hazardous Waste contains Radioactive Explosive/Ignitable/Corrosive/Toxic/Odororous and other such compounds, which could be detrimental to the environment, safety of the Facility and to the persons handling it in any manner. The Generator shall be totally responsible for any consequences of non-declaration and the Operator reserves all right to take any suitable action under the law, which shall be binding on the Generator.

Provided that the Operator reserves the right not to accept such waste which contains Explosive/Ignitable/Corrosive/Toxic/ Odorous and other such compounds at its discretion and also without completion of the total formalities of understanding the waste and its safe handling, transport and disposal mechanisms.

The Generator is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by the Operator in a sanitary manner as per the Rules and so also, the container area should be accessible to the Operator vehicle, to come and collect the Container. The Transporter/ Operator reserves the right to reject collection of Hazardous Waste spilled over the ground and Container whose exteriors are soiled by Hazardous Waste spillage.

3.10 The Operator shall return to the Generators all non-conforming wastes that are received by it/sent to the Facility. The cost of transportation of such non-conforming waste from the Facility to the premises of the Generator shall be borne by the Generator.

3.11 In case a waste is classified as explosive in nature, the fact has to be informed to the Operator. Detailed information on its characteristics and safe handling practices shall be furnished in advance to the Operator. In case no information is provided, or information is held back and in the event of any explosion or accident during transportation and/or during handling, the Generator is solely responsible for all associated direct and indirect liabilities.

For Nimbua Greenfield (Punjab) Limited
(Developer) *[Signature]*
Executive Director

For Ramky Enviro Engineers Ltd.
(Operator) *[Signature]*
Authorised Signatory

For Amar Colour Chem India
(Generator) *[Signature]*
Partner

[Handwritten mark]

3.12 In the event of false information to the Operator of any nature, all associated direct and indirect liabilities are the responsibility of the Generator.

4. OBLIGATIONS OF THE OPERATOR:

4.1 The Operator shall accept Hazardous Wastes at the Facility, only from the Generators who are the registered members and have appropriate authorizations from the Punjab Pollution Control Board/ Chandigarh Pollution Control Committee and/or other statutory authorities. The Operator shall plan the schedule for collection, treatment, transportation and disposal of waste as per the Mandate given by the Generator and as per the rules and guidelines issued by the Ministry of Environment, Forest and Climate Change, Central Pollution Control Board, Punjab Pollution Control Board / Chandigarh Pollution Control Committee and other statutory regulations in respect thereto.

4.2 The Operator shall prepare a Waste Analysis Programme ("WAP") and be in compliance therewith. The WAP shall outline the verification procedures, including specific sampling methods etc. necessary to ensure the environmentally sound management of the treatment, storage and disposal of the Hazardous Wastes received at the Facility.

4.3 Unless the Generator itself transports the wastes to the Facility in accordance with the Applicable Laws, the Operator shall transport the Hazardous Wastes by itself or through authorized transporters. In transporting such wastes or accepting receipt thereof at the Facility, the Operator shall comply with the manifest system prescribed under rule 19 (1) read with Form 10, as amended from time to time, of the Rules.

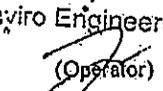
4.4 The Operator shall provide to the Generators at its cost the assistance and facilitation, as may reasonably be requested by the Generators, in the classification, segregation and testing of Hazardous Wastes generated at such Generators' facilities or premises; provided that the Generators shall be responsible for informing the Operator about any change in process that results/may result in a change in the characteristics of the Hazardous Waste or any new Hazardous Wastes /products generated by them.

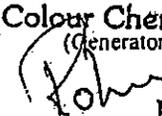
4.5 The Operator shall not accept Hazardous Waste of a type and variety for which it does not have the requisite authorisation or capacity.

5. MEMBERSHIP AND SECURITY DEPOSIT:

5.1 The Generator shall be registered as a Member by paying specified amount as Fixed Contribution towards Development Charges for the development of HWMF by the Developer as per the criteria mentioned in Schedule IV of this Agreement. Such membership fee shall be payable directly to the developer. Upon payment of the Membership fee, the generator shall be issued a membership letter specifying his entitlement.

For Nimbua Greenfield (Punjab) Limited
(Developer) 
Executive Director

For Ramky Enviro Engineers Ltd.
(Operator) 
Authorised Signatory

For Amar Colour Chem India
(Generator) 
Partner

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- 5.2 The Generator shall pay Security Deposit to the Operator of an amount equivalent to one-and-a-half-months of estimated Tariff, based on the average waste quantities declared by the Generator in Clause 3.2 of this Agreement, within 30 days of the execution of this Agreement.
- 5.3 This interest free and refundable Security Deposit shall be payable by a Generator to the Operator in the form of a demand draft or bank guarantee and the Operator shall, at the time of final settlement, adjust the Tariff payable against such Security Deposit and/or refund the amount of Security Deposit to the Generator, as the case may be.
- 5.4 In the event, the Generator has not been able to declare the realistic generation of waste quantities and the actual quantities are more than the declared quantities, then the Generator will have to pay the additional amount of Security Deposit for the non-declared quantities. In the event of any dispute between the Operator and the Generator in respect of the foregoing, the matter will be referred to the Developer and the decision of the Developer will be binding on both the parties.

6. **TARIFF:**

- 6.1 In consideration of the Operator rendering the services, the Generators shall pay the Tariff as per Article 6.2 hereof. The Generator shall also pay/ reimburse the amount of prevailing Statutory taxes (GST) apart from levy of Statutory Taxes on Tariff, as applicable to the Operator and Developer.
- 6.2 The amount of Tariff, shall comprise Transportation Cost (leviable per tonne per km of waste) and Landfill charges and/or Stabilisation charges (leviable per tonne of waste), apart from Development Charges as the case may be, calculated and arrived at as follows: -

i) **Transportation Charges:**

The Transportation charges shall comprise Fixed Component and Variable Component with Oct 2007 being the base year. The Fixed Transportation Charges year wise are given in Schedule V. The Variable Transportation Charges will be adjusted on 1st of January every year for any increase or decrease in the prices of diesel in the State of Punjab. The current Variable Transportation Charges is as per Schedule V.

ii) **Landfill Charges:**

The Landfill charges per tonne of waste shall comprise Component A and Component B and shall be as given in Schedule VI. It is agreed between the parties that Component A represents the Operating Charges for the Waste Management / Disposal and Component B represents the Contribution towards Development Charges for the development of HWMF by the Developer apart from membership fee.

For Nimbua Greenfield (Punjab) Limited
(Developer)
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Executive Director

For Ramky Enviro Engineers Ltd.
(Operator)
[Signature]
Authorised Signatory

For Amar Colour Chem India
(Generator)
[Signature]
Partner

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iii) **Stabilisation (including Landfill) Charges:**

The Stabilisation charges along with Landfill charges for management of every per tonne of Waste shall be calculated on the basis of the following formula (as detailed in Schedule-VII):-

Stabilisation & Landfill charges = Component A of Direct Landfill Charges (1+Bulking Factor) + Component B of Landfill charges + Cost of Reagents + Fixed Charges of Rs.270 per tonne

- The Direct Landfill Charges for the above shall be same as calculated under sub-clause (ii) above for various years of the Active Term.
- Bulking Factor means weight of Reagents used for Stabilisation per tonne of Waste.
- The cost of Reagents like fly ash, cement, lime etc. shall be determined by the Operator every year on 1st of January with the prior approval of the Developer.

iv) **Development Charges. (Component B) Development Charges shall be payable by the Generator to the Developer as per Schedule VI.**

6.3 It is hereby clarified that in case of Waste not requiring Stabilisation, only the Transportation Charges and the Landfill charges shall be paid by the Generators. In case of Waste requiring Stabilisation, the Transportation Charges and the Stabilisation charges (which are inclusive of Landfill charges) shall be paid by the Generators.

6.4 In case the Generator desires to pre-treat and stabilise the waste at his premises, the Operator shall provide necessary guidance for the same.

6.5 **Development Charges:**

In case of members whose waste limits are exhausted during the year, the Operator shall give a notice in advance to the Generator that his limits are nearing exhaustion. In case entitlement is not enhanced by payment of requisite additional Membership fee within a period of 6 weeks from the date of notice or the close of the financial year, whichever is earlier, the Generator shall pay an additional amount of Rs.275 per tonne (over and above the Tariff) on the quantity of waste over and above the entitlement.

The generator shall pay a minimum billing amount of Rs.550 per lot of the waste if quantity of waste remains less than or, equal to 2 tonnes per lot.

For Nimbua Greenfields (Punjab) Limited
(Developer)
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For Ramky Enviro Engineers Ltd.
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For Amar Colour Chem India
(Generator)
Partner

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6.6 Any revision in the existing Tariff, including the Annual Revision in the month of January every year, shall take place only with the prior approval of the Developer.

6.7 **Minimum Annual Charges:**

The Generator shall pay Minimum Annual Charges (the "Minimum Annual Charges") at the rate set forth in Schedule VII, wherever the Operator is providing the collection services from the premises of the Generator. Minimum Annual Charges relate only to Component A of Tariff. As such Minimum Annual Charges shall be adjustable against Component A of Tariff. Where the Generator opts to send its waste to Transfer Stations at its cost and risk, no Minimum Annual Charges shall be payable.

Provided that if the Generator so desires during any time of the year to avail the hazardous waste collection services from the Unit(s), the Generator shall be liable to pay the Minimum Annual Charges for the whole of the financial year.

6.8 **Transfer Stations:**

The Operator shall at its cost and expense design, finance, construct and operate the collection centres/transfer stations at selected locations in the State of Punjab as may be mutually decided by the Operator and the Developer.

6.9 **Containers:**

The Generator based upon the requirement and suitability has the option to utilize containers provided by the Operator. The Container charges shall be mutually decided between the Generator and the Operator in consultation with the Developer. In case a Generator wants to have a container on his own, Operator shall provide the design.

6.10 **Vehicle Detention/Return Charges:**

A maximum time of two hours is allowed for the vehicle to be detained at the premises of the Generator from the time of reporting at their Security Gate. In the event this period is exceeded, then Rs.500/- per hour shall be charged as Detention Charges.

In case, for any reason, the vehicle is sent back to the Operator without giving the Waste, even after being requisitioned by the Generator, the Generator has to pay the transportation charges, as applicable, for that trip for the full capacity load of vehicle.

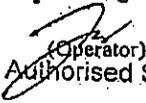
6.11 **Taxes/levies:**

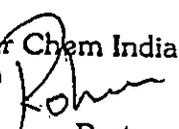
All Government, municipal, panchayat taxes, duties, levies, octroi, tolls etc., as applicable from time to time, related to transportation, treatment, storage, disposal and other services rendered under this Agreement shall be borne by the Generator. In case the same are paid by the Operator or, Developer, the Generator shall reimburse the amount thereof to the Operator or, Developer, as applicable.

For Nimbua Greenfield (Punjab) Limited
(Developer)

Executive Director

For Ramky Enviro Engineers Ltd.

(Operator)
Authorized Signatory


For Amar Colour Chem India
(Generator)

Partner



6.12 Invoicing:

The Developer/Operator shall send the monthly invoice to the Generator on or before the 5th of the succeeding month and the Generator shall pay the bill amount on or before the 15th of the same month.

In case the payments are delayed beyond the period stipulated above, interest shall be levied at the rate of 30% per annum for the outstanding amount. If the outstanding amount has not been paid during the month, the Operator in consultation with the Developer reserves the right to refuse to the extension of the services of the Facility to the Generator.

The Generator shall have the option of making the payment in advance to the Developer/Operator.

7. DISCOUNTS AND OTHER WASTE TYPES:

7.1 In respect of the Tariff to be charged by the Operator from the Generators, the Operator reserves the right to provide separate customized service or tariff packages or special or seasonal discounts for specific, bulk or regular Generators in consultation with the Developer.

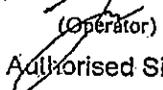
7.2 Intractable wastes shall be accepted at the Facility. However, the prices for treatment of such intractable wastes shall be determined by the Operator in consultation with the Developer on a case-to-case basis, based on the characteristics of such waste and treatment techniques.

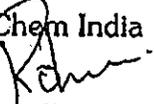
8. DAMAGES AND TERMINATION:

8.1 The Developer reserves the right to terminate the membership and the Agreement in the event of the Generator failing/refusing to pay the bills/dues within three months of raising the bill. The Operator shall be entitled to adjust the Security Deposit towards the past dues.

8.2 Notwithstanding anything else contained herein, neither party hereto shall be liable for damages or to have this Agreement terminated for any delay or default in the performance of such party if such delay or default in performance derives from conditions beyond the reasonable control of such party, including but not limited to, acts of God, strikes, fires, floods, extreme drought, shortage of supply, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either party including any ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars or insurrections or, order of Hon'ble Court/Tribunal.

For Nimbua Greenfield (Punjab) Limited
(Developer) 
Executive Director

For Ramky Enviro Engineers Ltd.
(Operator)

Authorised Signatory

For Amar Colour Chem India
(Generator) 
Partner



8.3 Either party shall have the right to terminate the agreement in the event of violation of any of the terms and conditions of this Agreement by giving 30 days written notice to both the other parties.

8.4 The Generator shall also have the right to terminate the agreement at any time by giving 30 days written notice to the Operator as well as Developer.

9. REPRESENTATION AND WARRANTIES:

9.1 The Generator has/shall have obtained all the requisite approvals/authorisations, under the Air and Water Acts and/or other statutory laws and from various statutory authorities, as may be required from time to time.

9.2 The Generator has complied / shall comply with the Rules and provisions of the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and such other Acts, Rules, Guidelines and laws, as may be applicable from time to time.

10. MISCELLANEOUS:

10.1 Nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.

10.2 The Developer is not liable or responsible to the Generator or any third party in the event of any breach of the terms of the Agreement either by the Operator or Generator. The Operator shall at all times keep the Developer indemnified against all liabilities, damages, losses, expenses, claims, suits, proceedings, judgements, settlements, actions, costs, penalties, etc. arising out of or related to this Agreement from time to time.

10.3 This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.

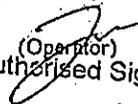
10.4 Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of the same or any other breach or non-fulfillment on a future occasion.

10.5 In the event any change and/or revision is made in the operating conditions, financial implications, etc. by or on the behest of a statutory authority, the same will be binding on the parties to this because of amendment / supersession/ revision in statute, Rules or guidelines agreement.

10.6 If any provisions of this Agreement are declared to be invalid, unenforceable or illegal by any competent arbitral Tribunal, Tribunal or Court, such invalidity, unenforceability or illegality shall not prejudice or affect the remaining provisions of the Agreement, which shall continue in full force and effect.

For Nimbua Greenfield (Punjab) Limited
(Developer) 
Executive Director

For Ramky Enviro Engineers Ltd.

(Operator)
Authorized Signatory 

For Amar Colour Chem India
(Generator) 
Partner

- 10.7.1 Any dispute arising on any clause or clauses of this Agreement and the contents of the Schedules hereto between the parties to this Agreement shall be referred to Arbitration. The Arbitration shall be governed by and conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 (As amended). The arbitration proceedings shall be conducted by a Sole Arbitrator to be appointed by the Developer. The arbitration proceedings shall be conducted in English language and the Arbitration shall take place at Chandigarh. The arbitral award shall be final and binding upon both parties.
- 10.7.2 The parties to this Agreement mutually agree that the High Courts of Chandigarh and its subordinate Courts, as per Jurisdiction shall have the jurisdiction over all the disputes arising out of this Agreement.
- 10.8 Except as expressly provided in this Agreement, neither the Operator nor the Generator shall assign the Agreement or any rights or obligations arising herein to any person, either in whole or in part, without the prior written consent of the Developer, which consent may be withheld or given by the Developer on such terms and conditions as the Developer may in its absolute discretion deem fit.

DEVELOPER:
For Nimbua Greenfield (Punjab) Limited

Witness:

Authorised Signatory

Signatures:
Name:
Address:

OPERATOR:
For Ramky Enviro Engineers Limited

Witness:

Authorised Signatory

Signatures:
Name:
Address:

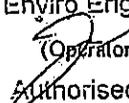
GENERATOR:
FOR

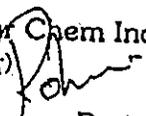
Witness:

Authorised Signatory

Signatures:
Name:
Address:

For Nimbua Greenfield (Punjab) Limited
(Developer) 
Executive Director

For Ramky Enviro Engineers Ltd.
(Operator) 
Authorised Signatory

For Amar Colour Chem India
(Generator) 
Partner



SCHEDULE - I

Production units of the Generator

S.No.	Name of the Unit	Address, Contact Numbers and e mail - id	Name/ Designation of the Occupier	Name/Designation of the dealing Person
1.	Amar Colour Chem India	26, Industrial Area Focal Point, Mehta Road, Amritsar, Punjab-143001	Rohit Handa Partner	Rohit Handa Partner
		Rohit- HANDA 9779260903		
		Gulshan Kumar 988328464		

Other Details

S.No.	PPCB Regional Office	PPCB Zonal Office	Correspondence address if differ from above
1.	Regional Office, Amritsar, Punjab Pollution Control Board, Plot No.164, Focal Point Mehta Road, Amritsar	Senior Environmental Engineer, Zonal Office Amritsar, Punjab Pollution Control Board, Plot No.164, Focal Point Mehta Road, Amritsar	no

For Nimbua Greenfield (Punjab) Limited
(Developer) *[Signature]*
Executive Director

For Ramky Enviro Engineers Ltd.
(Operator) *[Signature]*
Authorised Signatory

For Amar Colour Chem India
(Generator) *[Signature]*
Partner

[Handwritten mark]

SCHEDULE - II

FORMAT FOR DISCLOSURE OF WASTE QUANTITIES & MANDATE FOR DISPOSAL

We, M/s. Amar Colour Chem India hereby declare that based on our industry production and our annual projections, we shall be disposing the following types of Hazardous Waste to the Facility.

- The approximate Annual generation of Hazardous Waste will be as follows :

S.No.	Type of Hazardous Waste	Quantity (in MT)
1.	ETP SLUGE - 35.3	1.8
2.		
3.		
4.		
5.		
6.		
7.		

- The average monthly generation of Hazardous Waste is expected to be as follows :

Month	Type of Hazardous Waste	Quantity (in MT)
April	ETP SLUGE	0.15
May	ETP SLUGE	0.15
June	ETP SLUGE	0.15
July	ETP SLUGE	0.15
August	ETP SLUGE	0.15
September	ETP SLUGE	0.15
October	ETP SLUGE	0.15
November	ETP SLUGE	0.15
December	ETP SLUGE	0.15
January	ETP SLUGE	0.15
February	ETP SLUGE	0.15
March	ETP SLUGE	0.15

FOR _____
(Generator)

Name: ROHIT HANDA

Designation: PARTNER

For Nimbua Greenfield (Punjab) Limited
(Developer)
Executive Director

For Ramky Enviro Engineers Ltd.
(Operator)
Authorized Signatory

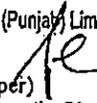
For Amar Colour Chem India
(Generator)
Partner

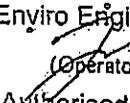
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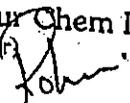
SCHEDULE - III

**PARAMETERS TO BE ANALYZED
FOR COMPREHENSIVE ANALYSIS OF WASTE**

1. Calorific Value
2. Flash Point
3. % Moisture content (Loss on ignition at 105oC)
4. % Organic Content (Loss on ignition at 550oC)
5. Paint Filter Liquid Test (PFLT)
6. pH
7. Reactive Cyanide (PPM)
8. Total Cyanide
9. Reactive Sulphide (PPM)
10. Sulphur elemental
11. Concentration of individual inorganic (Metals), both total and leachable,specific parameters to be determined based on source of waste
12. Oil and Grease
13. Extractable Organics
14. % Carbon, % Nitrogen, % Sulphur, % Hydrogen
15. Concentration of Individual Organics
16. TCLP for identified parameters

For Nimbua Greenfield (Punjab) Limited
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(Operator) 
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For Amar Colour Chem India
(Generator) 
Partner



SCHEDULE - IV

Fixed Contribution Towards Development Charges :

The Fixed Contribution Towards Development Charges shall be paid at the following rates through a cheque payable at par/demand draft in favour of 'Nimbua Greenfield (Punjab) Limited' payable at Chandigarh/par.

Category of Industry	Basic Contribution (Rs.)	Maximum Annual Allowable quantity within the Basic contribution (tonnes)	Additional contribution for enhanced quantity
Large-Scale	1,00,000	100	Rs.50,000/- for every additional block of 50 tonnes of waste.
Medium-Scale	50,000	50	Rs.10,000/- for every additional block of 10 tonnes of waste.
Small-Scale	10,000	10	Rs.5,000/- for every additional block of 5 tonnes of waste.
Cluster	10,000	10	Rs.5,000/- for every additional block of 5 tonnes of waste.

Notes:

1. A member with the Basic Contribution shall be entitled to bring in the waste only upto the maximum allowable quantity.
2. The quantity can be enhanced only for full additional block(s), each additional block being of 50 tonnes for large-scale industries, 10 tonnes for medium-scale industries and 5 tonnes each for small-scale industries and cluster of tiny industries.
3. All tiny and small-scale industries forming a cluster and bringing their waste to the Transfer Stations shall have the option to pay only one cluster charge equivalent to the small-scale industries.
4. A single entity having more than one unit shall be allowed to obtain a single membership for all their units as a whole.

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SCHEDULE - V

(i) Fixed Transportation Charges

Distance Category	Fixed Transportation cost (Per tonne per Km.)								
	Year 2007	Year 2008	Year 2009	Year 2010	Year 2011	Year 2012	Year 2013	Year 2014	Year 2015
Less than 50 kms	1.23	1.27	1.3	1.34	1.38	1.43	1.47	1.51	1.56
50 to 125 kms	1.16	1.19	1.23	1.27	1.31	1.34	1.39	1.43	1.47
125 to 200 kms	1.13	1.16	1.2	1.23	1.27	1.31	1.35	1.39	1.43
200 kms & above	1	1.03	1.06	1.09	1.13	1.16	1.19	1.23	1.27
	Year 2015	Year 2016	Year 2017	Year 2018	Year 2019	Year 2020	Year 2021	Year 2022	Year 2023
Less than 50 kms	1.56	1.6	1.65	1.70	1.75	1.81	1.86	1.92	1.97
50 to 125 kms	1.47	1.51	1.56	1.61	1.65	1.7	1.75	1.81	1.86
125 to 200 kms	1.43	1.47	1.52	1.56	1.61	1.66	1.71	1.76	1.81
200 kms & above	1.27	1.3	1.34	1.38	1.43	1.47	1.51	1.56	1.6

(ii) Variable Transportation Charges

Distance Category	Variable Transportation Cost Year-2019 (per tonne per Km.)
Less than 50 kms	5.49
50 to 125 kms	5.28
125 to 200 kms	4.79
200 Kms and above	4.24

Notes

- Distance in the categorization mentioned implies one-way distance
- In respect of transportation charges, a minimum two-way distance of 20 km. will be chargeable.

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Partner

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SCHEDULE - VI

LANDFILL CHARGES

a) Landfill Charges for the Year 2020

Landfill Charges	Direct Disposal Charges per Tonne in Rupees
Direct Landfill Disposal Charges	
Component A (payable to Ramky Enviro Engineers Ltd.)	593.00
Component B (payable to Nimbua Greenfield (Punjab) Ltd.)	250.00
Total Landfill Charges for the First Year	843.00

b) Landfill Charges for Subsequent Years:

For calculating Landfill charges for subsequent years, Component A of the Landfill charges as given above will be adjusted on 1st of January every year for any increase or decrease, calculated by giving equal weightage to the following two components:-

- a. Increase/decrease in Wholesale Price Index (WPI) taking WPI of 31st January, 2019 as the base.
- b. Increase/decrease in the Price of Diesel, taking the Base Price of Diesel in the State of Punjab as on 31st January, 2019.

However, the rate of annual increase in Component A of the Landfill Charges shall not be more than 5% in the first five years and shall not be more than 6% thereafter.

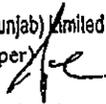
The above variation is applicable only to Component A. Component B as given above shall remain unchanged.

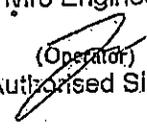
For Example -

Computation of component A of landfill charges.

If Wholesale Price Index (WPI) as on 31st January, 2006 is 100 and as on 31st December, 2006 is 104. If price of diesel as on 31st January, 2018 is Rs. 63.46 per litre and as on 31st December, 2019 is Rs.66.91 per litre. Increase in component A of direct landfill disposal charges for the second year will be worked out as follows: -

Increase in WPI	=	4%
Increase in price of diesel	=	5%
Increase in direct landfill disposal charges	=	(4+5)/2 = 4.5%
Direct landfill disposal charges for second year	=	Rs.396*(1+4.5%) = Rs.413.82
Total landfill charges for second year	=	Component A + Component B
	=	Rs.413.82 + Rs.200
	=	Rs.613.82

For Nimbua Greenfield (Punjab) Limited
(Developer)

Executive Director

For Ramky Enviro Engineers Ltd.
(Operator)
Authorised Signatory


(Generator)

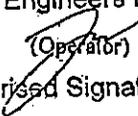


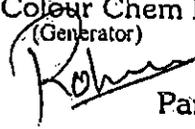

c) Landfill Charges for the Year 2021:

Landfill Charges	Direct Disposal Charges per Tonne in Rupees (Upto Entitlement)	Direct Disposal Charges per Tonne in Rupees (Over and Above Entitlement)
Direct Landfill Disposal Charges		
Component A (payable to Ramky Enviro Engineers Ltd.)	629	629
Component B Development Charges (payable to Nimbua Greenfield (Punjab) Ltd.)	275*	550
Total Landfill Charges for the Current Year	904	1179

*For Component B Development Charges -Minimum billing amount per lot shall be Rs.550 + taxes extra as applicable , in case waste quantity remains equal to or less than 2 tonnes per lot.

For Nimbua Greenfield (Punjab) Limited (Developer) 
Executive Director

For Ramky Enviro Engineers Ltd. (Operator) 
Authorised Signatory

For Amar Colour Chem India (Generator) 
Partner



SCHEDULE - VII

STABILIZATION CHARGES

Formula for Stabilisation

Cost for Waste Management = Component A of Direct Landfill Charges
(1+BF) + Component B of Landfill charges +
Cost of Reagents + Rs, 270 / Tonne

Direct Landfill Charges - as calculated in Schedule V
B.F. - Bulking Factor

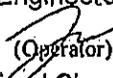
Example:

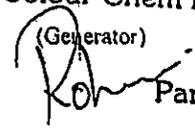
In case there is one tonne of waste requiring 200.0 kg of fly ash and 100 kg of cement for stabilization and cost of fly-ash is 40 paise per kg and cost of cement is Rs 5.0 per kg. Total charges for disposal of waste after achieving stabilization of waste as per formula shall work out as follows:

Quantity of waste	= 1 Tonne
Quantity of Reagent	= 300 kg
Bulking Factor	= 0.3
Cost of Reagent	= (200 x 0.4)+(100 x 5)
	= Rs 580
Fixed Cost	= Rs 270
Total Disposal Charges	= Rs.396(1+0.3)+200+580+270
	= Rs 1564.80

For Nimbu Greenfield (Punjab) Limited
(Developer)

Executive Director

For Ramky Enviro Engineers Ltd.
(Operator)

Authorised Signatory

For Amar Colour Chem India
(Generator)

Partner

h

Annexure-A-17

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PUBLIC LIABILITY INSURANCE (INDUSTRIAL RISKS) POLICY

PREAMBLE: ICICI Lombard General Insurance Company Limited ("the Company"), having received a Proposal and the premium from the Proposer named in the Schedule referred to herein below, and the said Proposal and Declaration together with any statement, report or other document leading to the issue of this Policy and referred to therein having been accepted and agreed to by the Company and the Proposer as the basis of this contract do, by this Policy agree, in consideration of and subject to the due receipt of the subsequent premiums, as set out in the Schedule with all its Parts, and further, subject to the terms and conditions contained in this Policy, as set out in the Schedule with all its Parts that on proof to the satisfaction of the Company of the compensation having become payable as set out in Part I of the Schedule to the title of the said person or persons claiming payment or upon the happening of an event upon which one or more benefits become payable under this Policy, the Sum Insured/ appropriate benefit will be paid by the company.

PART 1 OF SCHEDULE

Name of the Insured	AMAR COLOUR CHEM INDIA	Policy No.	4008/319441233/00/000
Mailing Address of the Insured	26 INDUSTRIAL AREA, FOCAL POINT PHASE 1, AMRITSAR, PUNJAB-143001	Period of Insurance	Dec 05, 2023 00:00 hours to Dec 04, 2024 23:59 hours
Business of the Insured	Chemical Manufacturing(others), Pharmaceuticals, Toiletry products(Using materials with Flash Point above 32OC),Protinex Building / Warehouse,Manufacturing of Carbon Black	City	Mumbai
Premises to be Insured	Number of locations: 1 Address of locations as mentioned in Annexure A	Country	INDIA
Retroactive date	<ul style="list-style-type: none"> As per expiring public liability policy subject to evidence of retroactive cover OR As on the inception of the ILGIC Policy for fresh policy purchase 	Compulsory excess (each Cl. or claim)	10,000.00
Proposal Form date	Dec 05, 2023	Premium (₹) (including GST)	23,450.00

Politically Exposed Person (PEP)/close relative of PEP: No

Limit of Indemnity (₹)	Aggregate One Year (AOY) (₹)	1,00,00,000.00
	Any One Accident (AOA) (₹)	1,00,00,000.00

Endorsements attached at inception (List of extensions provided)			
Extension cover	Sublimit as % of AOA	Special excess	Applicable/Not applicable
Food And Beverages Liability Extension Clause	100%	NA	Applicable
Transportation Liability Extension Clause	100%	NA	Applicable
Carriage Of Treated Effluents Liability Extension Clause	100%	NA	Applicable
Godowns Liability Extension Clause	100%	NA	Applicable
Sudden And Accidental Pollution Liability Extension Clause	100%	NA	Applicable
Lifts, Escalators And Travelators Liability Extension Clause	100%	NA	Applicable
Act Of God Liability Clause	100%	NA	Applicable
Special conditions (if any)	Policy shall stand cancelled ab initio in the event of non-realization of the premium		

Note: Aggregate limit for these extension covers shall be within the overall AOY limit as specified above

GSTIN Reg. No. : IL GSTIN/Address: The stamp duty of ₹ 0.5 paid in cash or by demand draft or by pay order,

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03AAACI7904G1ZX	TF 1 5, Third 88 The Mall The Mall, Ludhiana Punjab 141001	vide Receipt No. / Challan No. CSD6920232872 dated Jun 14, 2023.
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Intermediary Details					
Intermediary ID	202031750239	Intermediary Name	NAVJOT KAUR	Contact Details	9803034055

Signed for and on behalf of the ICICI Lombard General Insurance Company Limited, at Mumbai on this date Dec 05, 2023.
Description of services : General Insurance Business
HSN/SAC : 997139/GENERAL INSURANCE SERVICES

ICICI Lombard General Insurance Company Limited

IRDA Reg. No. 115

CIN: L67200MH2000PLC129408

Policy Number : 4008/319441233/00/000

UIN : IRDAN115CP0014V01201920

Mailing Address:

Registered Office:

Toll free no. : 1800 2666

ICICI Lombard General Insurance Company Limited, ICICI Lombard House, 414 Veer

Alternate No. : +918655 222 666 (chargeable)

Interface Building No.: 16, 601 / 802, 6th Floor, New Savarkar Marg, Near Siddhi Vinayak

Email : customersupport@icicilombard.com

Link Road, Malad (West), Mumbai - 400 064

Temple, Prabhadevi, Mumbai - 400 025. Website

: www.icicilombard.com

R

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Annexure A

List of Locations covered under the policy

Policy NO.	4008/319441233/00/000	Policy	PUBLIC LIABILITY INDUSTRIAL RISK
Name of the Insured	AMAR COLOUR CHEM INDIA	Number of locations covered under the Policy	1
Policy Start Date	Dec 05, 2023	Policy End Date	Dec 04, 2024

Note:

- Only the number of locations specified above are valid. If the number of addresses is more than the number specified above, then same are invalid.
- Please mention complete address. Pin code is mandatory.
- All locations must be in India. Locations outside India are not covered under this policy.

26 Industrial Area Focal Point Phase 1 Amritsar 143001

Signature: Not Verified

Digitally signed by DS ICICI LOMBARD GENERAL INSURANCE CO LTD 1
Date: 2023.12.05 16:36:16 IST

ICICI Lombard General Insurance Company Limited

IRDA Reg. No. 115

Mailing Address:

ICICI Lombard General Insurance Company Limited,
Interface Building No.: 16, 601 / 602, 6th Floor, New
Link Road, Malad (West), Mumbai - 400 064

CIN: L67200MH2000PLC129408

Registered Office:

ICICI Lombard House, 414 Veer
Savarkar Marg, Near Siddhi Vinayak
Temple, Prabhadevi, Mumbai - 400 025

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Email : customersupport@icicilombard.com

Website : www.icicilombard.com

Policy Number : 4008/319441233/00/000

UIN : IRDAN115CP0014V01201920

A

GENERAL INSTRUCTIONS

1. Wash your hands thoroughly after handling.
2. Do not eat, drink or smoke when working.
3. If swallowed seek immediate medical attention.
4. Do not let the chemicals get in eyes, on skin, or on clothing.
5. Wear protective gloves/eye protection/face protection.
6. Wash contaminated clothing before reuse.
7. Do not breathe dust/fume/gas/vapours etc.
8. Wear respiratory protection mask.

सामान्य निर्देश

1. संभालने के बाद अपने हाथ अच्छी तरह धोएं।
2. काम करते समय खाना, पीना या धूम्रपान न करें।
3. यदि निगल लिया जाए तो तुरंत चिकित्सा सहायता लें।
4. रसायनों को आंखों, त्वचा या कपड़ों पर न जाने दें।
5. सुरक्षात्मक दस्ताने/आंखों की सुरक्षा/चेहरे की सुरक्षा पहनें।
6. पुनः उपयोग से पहले दूषित कपड़ों को धो लें।
7. धूल/धुआं/गैस/वाष्प आदि में सास न लें।
8. श्वसन सुरक्षा मास्क पहनें।

R

GENERAL INSTRUCTIONS

1. Use only fresh (unopened) and hand-dried
2. Do not use old or weak or dry powder
3. Do not use old or weak or dry powder
4. Do not use old or weak or dry powder
5. Do not use old or weak or dry powder
6. Do not use old or weak or dry powder
7. Do not use old or weak or dry powder
8. Do not use old or weak or dry powder
9. Do not use old or weak or dry powder
10. Do not use old or weak or dry powder

सामान्य निर्देश

1. केवल ही फ्रेश (अपघटित) और हाथ-सुखी
2. पुराने या कमजोर या सूखे पाउडर का उपयोग न करें
3. पुराने या कमजोर या सूखे पाउडर का उपयोग न करें
4. पुराने या कमजोर या सूखे पाउडर का उपयोग न करें
5. पुराने या कमजोर या सूखे पाउडर का उपयोग न करें
6. पुराने या कमजोर या सूखे पाउडर का उपयोग न करें
7. पुराने या कमजोर या सूखे पाउडर का उपयोग न करें
8. पुराने या कमजोर या सूखे पाउडर का उपयोग न करें
9. पुराने या कमजोर या सूखे पाउडर का उपयोग न करें
10. पुराने या कमजोर या सूखे पाउडर का उपयोग न करें



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Annexure-R-19

✉ ersuhailgupta@gmail.com

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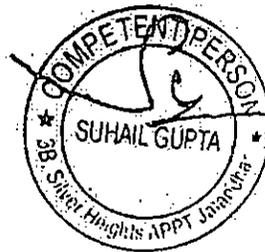
REPORT OF EXAMINATION OF MIXING TANK

Report No: ACCI/20122023/MT/01	
1 Name of Occupier (of factory)	Mr. Rohit Handa
2 Situation and address of factory	M/s Amar Colour Chemical India 26, Industrial Area., Focal Point Phase-I, Amritsar, Punjab. 143001
3 Distinguishing number or identify or To identify the Tank / Vessel.	SS Constructed Mixing Tank No. 01 Cap: 12000 Ltrs Location: In Plant
4 Name of manufacturer and reference to last Test Certificate	Local manufacturer Last time tested by Us
5 Thickness of Shell measured	Shell: 5.4 mm, Dish: 5.2 mm
6 Examination and Test carried out.	External Visual Examination
7 Date of construction	As per company record
8 Date on which the Vessel was first taken In use.	2020
9 Condition of Tank / Vessel	Good Condition
10 Defects observed	None
11 Other observations	None

I certify that on 20.12.2023 the Tank described above was thoroughly cleaned and (so far its construction permits) made accessible for thorough examination and for such tests as were necessary for thorough examination and that on the said date, thoroughly examined this Tank, and that the above is a true report of my examination.

Next Due Date for Inspection: 19.06.2024

Er. Suhail Gupta
Competent Person



COMPETENT PERSON | CHARTERED ENGINEER

Approved by Chief Inspector of Factories for testing & Certification of Pressure Vessels/Plant, Lifting Machines/Tools/
Tackles, Lifts/Hoists, Dangerous Machinery under section 28, 29, 21(2), 31 & 87 of Factories Act.



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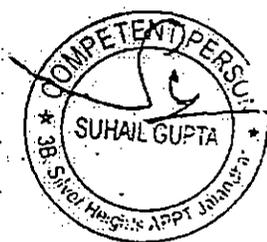
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REPORT OF EXAMINATION OF MIXING TANK

Report No: ACCI/20122023/MT/02	
1 Name of Occupier (of factory)	Mr. Rohit Handa
2 Situation and address of factory	M/s Amar Colour Chemical India 26, Industrial Area, Focal Point Phase- I, Amritsar, Punjab. 143001
3 Distinguishing number or identify or To identify the Tank / Vessel.	SS Constructed Mixing Tank No. 02 Cap: 12000 Ltrs Location: In Plant
4 Name of manufacturer and reference to last Test Certificate	Local manufacturer Last time tested by Us
5 Thickness of Shell measured	Shell: 6.0 mm, Dish: 5.2 mm
6 Examination and Test carried out	External Visual Examination
7 Date of construction	As per company record
8 Date on which the Vessel was first taken In use.	2020
9 Condition of Tank / Vessel	Good Condition
10 Defects observed	None
11 Other observations	None

I certify that on 20.12.2023 the Tank described above was thoroughly cleaned and (so far its construction permits) made accessible for thorough examination and for such tests as were necessary for thorough examination and that on the said date, thoroughly examined this Tank, and that the above is a true report of my examination.

Next Due Date for Inspection: 19.06.2024



Er. Suhail Gupta
Competent Person

COMPETENT PERSON | CHARTERED ENGINEER

Approved by Chief Inspector of Factories for testing & Certification of Pressure Vessels/Plant, Lifting Machines/Tools/
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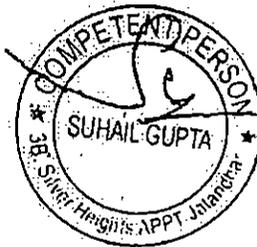
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REPORT OF EXAMINATION OF MIXING TANK

Report No: ACCI/20122023/MT/03	
1 Name of Occupier (of factory)	Mr. Rohit Handa
2 Situation and address of factory	M/s Amar Colour Chemical India 26, Industrial Area , Focal Point Phase- I, Amritsar, Punjab. 143001
3 Distinguishing number or identify or To identify the Tank / Vessel.	SS Constructed Mixing Tank No. 03 Cap: 20000 Ltrs Location: In Plant
4 Name of manufacturer and reference to last Test Certificate	Local manufacturer Last time tested by Us
5 Thickness of Shell measured	Shell: 6.0 mm, Dish: 5.3 mm
6 Examination and Test carried out	External Visual Examination
7 Date of construction	As per company record
8 Date on which the Vessel was first taken In use.	2020
9 Condition of Tank / Vessel	Good Condition
10 Defects observed	None
11 Other observations	None

I certify that on 20.12.2023 the Tank described above was thoroughly cleaned and (so far its construction permits) made accessible for thorough examination and for such tests as were necessary for thorough examination and that on the said date, thoroughly examined this Tank, and that the above is a true report of my examination.

Next Due Date for Inspection: 19.06.2024



Er. Suhail Gupta
Competent Person

COMPETENT PERSON | CHARTERED ENGINEER

Approved by Chief Inspector of Factories for testing & Certification of Pressure Vessels/Plant, Lifting Machines/Tools/
Tackles, Lifts/Hoists, Dangerous Machinery under section 20, 29, 21(2), 31 & 87 of Factories Act.

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**JANDIAL ENGG.
& ALLIED SERVICES**

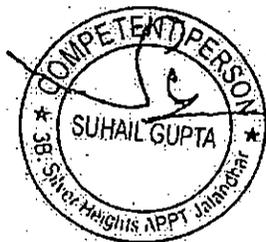
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Nakodar Road, Jalandhar (Pb)
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REPORT OF EXAMINATION OF MIXING TANK

Report No: ACCI/20122023/MT/04	
1 Name of Occupier (of factory)	Mr. Rohit Handa
2 Situation and address of factory	M/s Amar Colour Chemical India 26, Industrial Area , Focal Point Phase- I, Amritsar, Punjab. 143001
3 Distinguishing number or identify or To identify the Tank / Vessel.	SS Constructed Mixing Tank No. 04 Cap: 12000 Ltrs Location: In Plant Local manufacturer Last time tested by Us
4 Name of manufacturer and reference to last Test Certificate	
5 Thickness of Shell measured	Shell: 5.0 mm, Dish: 3.0 mm
6 Examination and Test carried out	External Visual Examination
7 Date of construction	As per company record
8 Date on which the Vessel was first taken In use.	2020
9 Condition of Tank / Vessel	Good Condition
10 Defects observed	None
11 Other observations	None

I certify that on 20.12.2023 the Tank described above was thoroughly cleaned and (so far its construction permits) made accessible for thorough examination and for such tests as were necessary for thorough examination and that on the said date, thoroughly examined this Tank, and that the above is a true report of my examination.

Next Due Date for Inspection: 19.06.2024



**Er. Suhail Gupta
Competent Person**

COMPETENT PERSON | CHARTERED ENGINEER

Approved by Chief Inspector of Factories for testing & Certification of Pressure Vessels/Plant, Lifting Machines/Tools/
Tackles, Lifts/Holsts, Dangerous Machinery under section 28,29, 21(2), 31 & 87 of Factories Act.

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Nakodar Road, Jalandhar (Pb)
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REPORT OF EXAMINATION OF MIXING TANK

Report No: ACCI/20122023/MT/05	
1 Name of Occupier (of factory)	Mr. Rohit Handa
2 Situation and address of factory	M/s Amar Colour Chemical India 26, Industrial Area , Focal Point Phase- I, Amritsar, Punjab. 143001
3 Distinguishing number or identify or To identify the Tank / Vessel.	SS Constructed Mixing Tank No. 05 Cap: 12000 Ltrs Location: In Plant
4 Name of manufacturer and reference to last Test Certificate	Local manufacturer Last time tested by Us
5 Thickness of Shell measured	Shell: 5.0 mm, Dish: 3.0 mm
6 Examination and Test carried out	External Visual Examination
7 Date of construction	As per company record
8 Date on which the Vessel was first taken In use.	2020
9 Condition of Tank / Vessel	Good Condition
10 Defects observed	None
11 Other observations	None

I certify that on 20.12.2023 the Tank described above was thoroughly cleaned and (so far its construction permits) made accessible for thorough examination and for such tests as were necessary for thorough examination and that on the said date, thoroughly examined this Tank, and that the above is a true report of my examination.

Next Due Date for Inspection: 19.06.2024

**Er. Suhail Gupta
Competent Person**



COMPETENT PERSON | CHARTERED ENGINEER

Approved by Chief Inspector of Factories for testing & Certification of Pressure Vessels/Plant, Lifting Machines/Tools/
Tackles, Lifts/Hoists, Dangerous Machinery under section 28,29, 21(2), 31 & 87 of Factories Act.



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✉ ersuhailgupta@gmail.com
📍 3B, Silver Heights Apartments,
Nakodar Road, Jalandhar (Pb)
☎ +91 8146522032, 9872452032

REPORT OF EXAMINATION OF MIXING TANK

Report No: ACCI/20122023/MT/06	
1 Name of Occupier (of factory)	Mr. Rohit Handa
2 Situation and address of factory	M/s Amar Colour Chemical India 26, Industrial Area , Focal Point Phase- I, Amritsar, Punjab. 143001
3 Distinguishing number or identify or To identify the Tank / Vessel.	SS Constructed Mixing Tank No. 06 Cap: 18000 Ltrs Location: In Plant
4 Name of manufacturer and reference to last Test Certificate	Local manufacturer Last time tested by Us
5 Thickness of Shell measured	Shell: 6.0 mm, Dish: 5.0 mm.
6 Examination and Test carried out	External Visual Examination
7 Date of construction	As per company record
8 Date on which the Vessel was first taken In use.	2020
9 Condition of Tank / Vessel	Good Condition
10 Defects observed	None
11 Other observations	None

I certify that on 20.12.2023 the Tank described above was thoroughly cleaned and (so far its construction permits) made accessible for thorough examination and for such tests as were necessary for thorough examination and that on the said date, thoroughly examined this Tank, and that the above is a true report of my examination.

Next Due Date for Inspection: 19.06.2024

Er. Suhail Gupta
Competent Person



COMPETENT PERSON CHARTERED ENGINEER
Approved by Chief Inspector of Factories for testing & Certification of Pressure Vessels/Plant, Lifting Machines/Tools/
Tackles, Lifts/Hoists, Dangerous Machinery under section 28, 29, 21(2), 31 & 87 of Factories Act.

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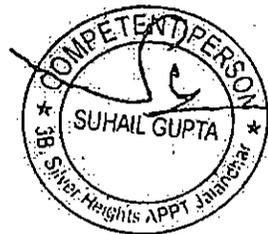
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REPORT OF EXAMINATION OF MIXING TANK

Report No: ACCI/20122023/MT/07	
1 Name of Occupier (of factory)	Mr. Rohit Handa
2 Situation and address of factory	M/s Amar Colour Chemical India 26, Industrial Area , Focal Point Phase- I, Amritsar, Punjab. 143001
3 Distinguishing number or identify or To identify the Tank / Vessel.	SS Constructed Mixing Tank No. 07 Cap: 18000.Ltrs Location: In Plant Local manufacturer Last time tested by Us
4 Name of manufacturer and reference to last Test Certificate	
5 Thickness of Shell measured	Shell: 6.0 mm, Dish: 5.0 mm
6 Examination and Test carried out	External Visual Examination
7 Date of construction	As per company record
8 Date on which the Vessel was first taken In use.	2020
9 Condition of Tank / Vessel	Good Condition
10 Defects observed	None
11 Other observations	None

I certify that on 20.12.2023 the Tank described above was thoroughly cleaned and (so far its construction permits) made accessible for thorough examination and for such tests as were necessary for thorough examination and, that on the said date, thoroughly examined this Tank, and that the above is a true report of my examination.

Next Due Date for Inspection: 19.06.2024



Er. Suhail Gupta
Competent Person

COMPETENT PERSON | CHARTERED ENGINEER

Approved by Chief Inspector of Factories for testing & Certification of Pressure Vessels/Plant, Lifting Machines/Tools/Tackles, Lifts/Holsts, Dangerous Machinery under section 20, 29, 21(2), 31 & 87 of Factories Act.



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REPORT OF EXAMINATION OF MIXING TANK

Report No: ACCI/20122023/MT/08

1	Name of Occupier (of factory)	Mr. Rohit Handa.
2	Situation and address of factory	M/s Amar Colour Chemical India 26, Industrial Area , Focal Point Phase- I, Amritsar, Punjab. 143001
3	Distinguishing number or identify or To identify the Tank / Vessel.	MS Constructed Mixing Tank No. 08 Cap: 3000 Ltrs Location: In Plant
4	Name of manufacturer and reference to last Test Certificate	Local manufacturer Last time tested by Us
5	Thickness of Shell measured	Shell: 12.3 mm, Dish: 12.4 mm
6	Examination and Test carried out.	External Visual Examination
7	Date of construction	As per company record
8	Date on which the Vessel was first taken In use.	2020
9	Condition of Tank / Vessel	Good Condition.
10	Defects observed	None
11	Other observations	None

I certify that on 20.12.2023 the Tank described above was thoroughly cleaned and (so far its construction permits) made accessible for thorough examination and for such tests as were necessary for thorough examination and that on the said date, thoroughly examined this Tank, and that the above is a true report of my examination.

Next Due Date for Inspection: 19.06.2024



Er. Suhail Gupta
Competent Person

COMPETENT PERSON | CHARTERED ENGINEER

Approved by Chief Inspector of Factories for testing & Certification of Pressure Vessels/Plant, Lifting Machines/Tools/Tackles, Lifts/Hoists, Dangerous Machinery under section 28,29, 21(2), 31 & 87 of Factories Act.

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REPORT OF EXAMINATION OF MIXING TANK

Report No: ACCI/20122023/MT/09	
1 Name of Occupier (of factory)	Mr. Rohit Handa
2 Situation and address of factory	M/s Amar Colour Chemical India 26, Industrial Area, Focal Point Phase- I, Amritsar, Punjab, 143001
3 Distinguishing number or identify or To identify the Tank / Vessel.	IMS Constructed Mixing Tank No. 09 Cap: 1600 Ltrs Location: In Plant
4 Name of manufacturer and reference to last Test Certificate	Local manufacturer Last time tested by Us
5 Thickness of Shell measured	Shell: 9.6 mm, Dish: 10.0 mm
6 Examination and Test carried out	External Visual Examination
7 Date of construction	As per company record
8 Date on which the Vessel was first taken In use.	2020
9 Condition of Tank / Vessel	Good Condition
10 Defects observed	None
11 Other observations	None

I certify that on 20.12.2023 the Tank described above was thoroughly cleaned and (so far its construction permits) made accessible for thorough examination and for such tests as were necessary for thorough examination and that on the said date, thoroughly examined this Tank, and that the above is a true report of my examination.

Next Due Date for Inspection: 19.06.2024



**Er. Suhail Gupta
Competent Person**

COMPETENT PERSON | CHARTERED ENGINEER
Approved by Chief Inspector of Factories for testing & Certification of Pressure Vessels, Plant, Lifting Machines/Tools/
Tackles, Lifts/Hoists, Dangerous Machinery under section 28,29, 21(2), 31 & 87 of Factorios Act.



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**Form No. 8 (See Rule 61)
Report of Examination of Pressure Vessel or Plant
Certificate No. ACCI/20122023/PV/01**

1)	Name of Occupier (of factory)	Mr. Rohit Handa
2)	Situation and address of factory	M/s Amar Colour Chemical India 26, Industrial Area , Focal Point Phase- I, Amritsar, Punjab. 143001
3)	Name, description and distinctive number of pressure vessel/Plant.	M.S. Const. Horizontal Air Receiver Cylindrical Shell With Mounted Compressor Cap: 500 Ltrs Location: In Plant
4)	Name & address of manufacturer & Reference to the Test Certificate of Competent Person	As per company record
5)	Nature of process in which it is used	Storage/Supply Of Compressed Air
6)	Particulars of Pressure vessel or Plant	
	(a) Date of construction	2020
	(b) Thickness of walls	Shell: 6.0 mm, Dish: 6.0 mm
	(c) Date on which the Pressure vessel or Plant was first taken into use	2020
	(d) Maximum Permissible working pressure recommended by the manufacturer	10 Kg/cm²
	Design Pressure, if known. The history should be briefly given and the examiner should state whether he has seen the last previous report)	Last Time Tested by Us.
7)	Date of last hydrostatic test (if any) and pressure applied	By Manufacturer
8)	Is the Pressure vessel or Plant in open, or otherwise exposed to weather or to damp?	Inside Shed
9)	What parts (if any) were inaccessible?	Vessel Internals
10)	What examination and test were made? (Specify pressure if hydrostatic test was carried out)	Thorough visual examination and ultrasonic thickness test along with checking of safeties.
11)	Condition of vessel (State any defect materially affecting the safe working pressure or the safe working of the vessel or plant)	External: OK Internal: Inaccessible
12)	Are the required fittings and appliances provided in accordance with the rules? Have the pressure settings been checked and corrected?	Yes
13)	Are all fitting and appliances properly maintained and in good condition?	Yes
14)	Repairs (if any) required and period within which they should be executed and any other condition which the person making the examination thinks it necessary to specify for securing safe working	Nil
15)	Maximum permissible working pressure, calculated from dimensions and from the thickness and other data ascertained by the present examination, due allowance being made for conditions of working, if unusual or exceptionally severe (state minimum thickness of walls measured during the examination).	10 Kg/cm² Shell: 5.6 mm Dish: 5.5 mm
16)	Where repairs affecting the safe working pressure are required, state the working pressure :- (a) Before expiration of the period specified in (14) (b) After expiration of such period if required repairs have not been completed (c) After the completion of the required repairs.	Not Applicable
17)	Other observations	O.K.

I certify that on 20.12.2023 the pressure plant/vessel described above was thoroughly cleaned and (so far its construction permits) made accessible for thorough examination and for such tests as were necessary for thorough examination and that on the said date, thoroughly examined this pressure plant/vessel including its fittings, and that the above is a true report of my examination.

Next Due Date for Inspection: 19.06.2024



**Er. Suhail Gupta
Competent Person**

COMPETENT PERSON | CHARTERED ENGINEER

Approved by Chief Inspector of Factories for testing & Certification of Pressure Vessels/Plant, Lifting Machines/Tools/Tackles, Lifts/Hoists, Dangerous Machinery under section 28,29, 21(2), 31 & 87 of Factories Act.



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**Form No. 8 (See Rule 61)
Report of Examination of Pressure Vessel or Plant
Certificate No. AGCI/20122023/PL/01**

- | | | |
|-----|---|--|
| 1) | Name of Occupier (of factory) | Mr. Rohit Harnda |
| 2) | Situation and address of factory | M/s Amar Colour Chemical India
26, Industrial Area, Focal Point
Phase- I, Amritsar, Punjab. 143001 |
| 3) | Name, description and distinctive number of pressure vessel/Plant. | MS Const. Steam Pipeline
Length: 60 ft.
Size : 2 inch
Location: In Plant |
| 4) | Name & address of manufacturer & Reference to the Test Certificate of Competent Person | As per company record |
| 5) | Nature of process in which it is used | For Handling Steam at pressure |
| 6) | Particulars of Pressure vessel or Plant | |
| | (a) Date of construction | 2020 |
| | (b) Thickness of walls | 3.0 mm |
| | (c) Date on which the Pressure vessel or Plant was first taken into use | 2020 |
| | (d) Maximum Permissible working pressure recommended by the manufacturer | 100 Psi |
| | Design Pressure, if known (The history should be briefly given and the examiner should state whether he has seen the last previous report) | Last Time Tested by Us. |
| 7) | Date of last hydrostatic test (if any) and pressure applied | By Manufacturer |
| 8) | Is the Pressure vessel or Plant in open, or otherwise exposed to weather or to damp? | Inside Shed |
| 9) | What parts (if any were inaccessible)? | Vessel Internals |
| 10) | What examination and test were made?(Specify pressure if hydrostatic test was carried out) | Thorough visual examination and ultrasonic thickness test along with checking of safeties. |
| 11) | Condition of vessel (State any defect materially affecting the safe working pressure or the safe working of the vessel or plant) | External: OK
Internal: Inaccessible |
| 12) | Are the required fittings and appliances provided in accordance with the rules? Have the pressure settings been checked and corrected? | Yes. |
| 13) | Are all fitting and appliances properly maintained and in good condition? | Yes |
| 14) | Repairs (if any) required and period within which they should be executed and any other condition which the person making the examination thinks it necessary to specify for securing safe working | Nil |
| 15) | Maximum permissible working pressure, calculated from dimensions and from the thickness and other data ascertained by the present examination, due allowance being made for conditions of working, if unusual or exceptionally severe (state minimum thickness of walls measured during the examination). | 100 Psi
3.0 mm |
| 16) | Where repairs affecting the safe working pressure are required, state the working pressure :-
(a) Before expiration of the period specified in (14)
(b) After expiration of such period if required repairs have not been completed
(c) After the completion of the required repairs. | Not Applicable |
| 17) | Other observations | O.K. |

I certify that on 20.12.2023 the pressure plant/vessel described above was thoroughly cleaned and (so far its construction permits) made accessible for thorough examination and for such tests as were necessary for thorough examination and that on the said date, thoroughly examined this pressure plant/vessel including its fittings, and that the above is a true report of my examination.
Next Due Date for Inspection: 19.06.2024



Er. Suhail Gupta
Competent Person

COMPETENT PERSON | CHARTERED ENGINEER

Approved by Chief Inspector of Factories for testing & Certification of Pressure Vessels/Plant, Lifting Machines/Tools/ Tackles, Lifts/Hoists, Dangerous Machinery under section 28, 29, 21(2), 31 & 87 of Factories Act.



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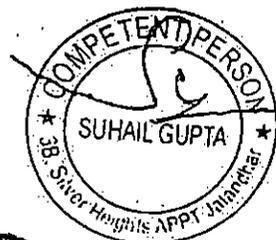
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**Form No. 8 (See Rule 61)
Report of Examination of Pressure Vessel or Plant
Certificate No. ACCII/20122023/PL/02**

- | | |
|---|--|
| 1) Name of Occupier (of factory) | Mr. Rohit Handa |
| 2) Situation and address of factory | M/s Amar Colour Chemical India
26, Industrial Area, Focal Point
Phase- I, Amritsar, Punjab. 143001 |
| 3) Name, description and distinctive number of pressure vessel/Plant. | C Class Air Pipeline
Length: 50 ft.
Size : 1 inch
Location: In Plant
Tata C Class (ISI) |
| 4) Name & address of manufacturer & Reference to the Test Certificate of Competent Person | For Handling Air at pressure |
| 5) Nature of process in which it is used | |
| 6) Particulars of Pressure vessel or Plant | |
| (a) Date of construction | 2020 |
| (b) Thickness of walls | 3.0 mm |
| (c) Date on which the Pressure vessel or Plant was first taken into use | 2020 |
| (d) Maximum Permissible working pressure recommended by the manufacturer | 10 Kg/cm ² |
| Design Pressure, if known (The history should be briefly given and the examiner should state whether he has seen the last previous report). | Last Time Tested by Us. |
| 7) Date of last hydrostatic test (if any) and pressure applied | By Manufacturer |
| 8) Is the Pressure vessel or Plant in open, or otherwise exposed to weather or to damp? | Inside Shed |
| 9) What parts (if any) were inaccessible? | Vessel Internals |
| 10) What examination and test were made? (Specify pressure if hydrostatic test was carried out) | Thorough visual examination and ultrasonic thickness test along with checking of safeties. |
| 11) Condition of vessel (State any defect materially affecting the safe working pressure or the safe working of the vessel or plant). | External: OK |
| 12) Are the required fittings and appliances provided in accordance with the rules? Have the pressure fittings been checked and corrected? | Internal: Inaccessible
Yes |
| 13) Are all fitting and appliances properly maintained and in good condition? | Yes |
| 14) Repairs (if any) required and period within which they should be executed and any other condition which the person making the examination thinks it necessary to specify for securing safe working | Nil |
| 15) Maximum permissible working pressure, calculated from dimensions and from the thickness and other data ascertained by the present examination, due allowance being made for conditions of working, if unusual or exceptionally severe (state minimum thickness of walls measured during the examination). | 10 Kg/cm ²
2.4 mm |
| 16) Where repairs affecting the safe working pressure are required, state the working pressure :-
(a) Before expiration of the period specified in (14)
(b) After expiration of such period if required repairs have not been completed
(c) After the completion of the required repairs. | Not Applicable |
| 17) Other observations | O.K. |

I certify that on 20.12.2023 the pressure plant/vessel described above was thoroughly cleaned and (so far its construction permits) made accessible for thorough examination and for such tests as were necessary for thorough examination and that on the said date, thoroughly examined this pressure plant/vessel including its fittings, and that the above is a true report of my examination.

Next Due Date for Inspection: 19.06.2024



Er. Suhail Gupta
Competent Person

COMPETENT PERSON | CHARTERED ENGINEER

Approved by Chief Inspector of Factories for testing & Certification of Pressure Vessels/Plant, Lifting Machines/Tools/Tackles, Lifts/Hoists, Dangerous Machinery under section 28,29, 21(2), 31 & 87 of Factories Act.

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REPORT OF EXAMINATION OF SAFETY VALVE

Report No. ACCI/20122023/SRV/01

- | | |
|--|--|
| 1) Name of Occupier (of factory) | Mr. Rohit Handa |
| 2) Address of factory | M/s Amar Colour Chemical India
26, Industrial Area, Focal Point
Phase- I, Amritsar, Punjab. 143001 |
| 3) Name, Description & Distinctive number of Equipment | Adjustable type Pressure Safety Valve-01
mounted on Electric Steam Generator
Cap. 400 Kg/hr |
| a) Type | Spring Loaded |
| b) Location | In Plant |
| c) Set Pressure | 110 Psi |
| 4) Name & Address of Manufacturer. | M/s Boilertech System Pvt. Ltd. |
| 5) Nature of Process in Which it is used, | To release pressure at set Value. |
| 6) Date of Last Hydraulic (if any) Pressure Applied. | As per Manufacturer Certificate |
| 7) What examination & tests were made? | Visual Examination &
Pressure Setting of PSV |
| 8) Recommendation | Safe to Use. |

This is to certify that on dated 20.12.2023 the safety valve was witnessed for popping / reset and the above is true report of our examination.

Next Due Date for Inspection: 19.06.2024



Er. Suhail Gupta
Competent Person

Note: The above report is issued subject to daily checking of above equipment and all its safety devices for its proper functioning and safe operations before using.

COMPETENT PERSON | CHARTERED ENGINEER

Approved by Chief Inspector of Factories for testing & Certification of Pressure Vessels/Plant, Lifting Machines/Tools/Tackles, Lifts/Hoists, Dangerous Machinery under section 28,29, 21(2), 31 & 87 of Factories Act.

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REPORT OF EXAMINATION OF SAFETY VALVE

Report No. ACCI/20122023/SRV/02

- | | |
|--|--|
| 1) Name of Occupier (of factory) | Mr. Rohit Handa |
| 2) Address of factory | M/s Amar Colour Chemical India
26, Industrial Area , Focal Point
Phase-I, Amritsar, Punjab. 143001 |
| 3) Name, Description & Distinctive number of Equipment | Adjustable type Pressure Safety Valve-02
mounted on Electric Steam Generator
Cap. 400 Kg/hr |
| a) Type | Spring Loaded |
| b) Location | In Plant |
| c) Set Pressure | 110 Psi |
| 4) Name & Address of Manufacturer. | M/s Boilertech System Pvt. Ltd. |
| 5) Nature of Process in Which it is used. | To release pressure at set Value. |
| 6) Date of Last Hydraulic (if any) Pressure Applied.. | As per Manufacturer Certificate |
| 7) What examination & tests were made? | Visual Examination &
Pressure Setting of PSV |
| 8) Recommendation | Safe to Use. |

This is to certify that on dated 20.12.2023 the safety valve was witnessed for popping / reset and the above is true report of our examination.

Next Due Date for Inspection: 19.06.2024



Er. Suhail Gupta
Competent Person

Note: The above report is issued subject to daily checking of above equipment and all its safety devices for its proper functioning and safe operations before using.

COMPETENT PERSON CHARTERED ENGINEER

Approved by Chief Inspector of Factories for testing & Certification of Pressure Vessels/Plant, Lifting Machines/Tools/Tackles, Lifts/Hoists, Dangerous Machinery under section 28,29, 21(2), 31 & 87 of Factories Act.

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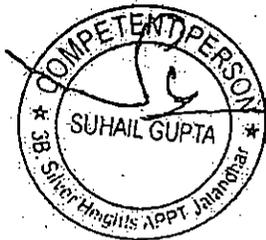
REPORT OF EXAMINATION OF SAFETY VALVE

Report No. ACCI/20122023/SRV/03

- | | |
|--|---|
| 1) Name of Occupier (of factory) | Mr. Rohit Handa |
| 2) Address of factory | M/s Amar Colour Chemical India
26, Industrial Area, Focal Point
Phase- I, Amritsar, Punjab. 143001 |
| 3) Name, Description & Distinctive number of Equipment | Adjustable type Pressure Safety Valve-03
mounted on M.S. Const. Horizontal Air
Receiver Cylindrical Shell With Mounted
Compressor, Cap: 500 Ltrs |
| a) Type | Spring Loaded |
| b) Location | In Plant |
| c) Set Pressure | 11 Kg/cm ² |
| 4) Name & Address of Manufacturer. | As per company record |
| 5) Nature of Process in Which It is used. | To release pressure at set Value. |
| 6) Date of Last Hydraulic (if any) Pressure Applied. | As per Manufacturer Certificate |
| 7) What examination & tests were made? | Visual Examination &
Pressure Setting of PSV |
| 8) Recommendation | Safe to Use. |

This is to certify that on dated 20.12.2023 the safety valve was witnessed for popping / reset and the above is true report of our examination.

Next Due Date for Inspection: 19.06.2024.



Er. Suhail Gupta
Competent Person

Note: The above report is issued subject to daily checking of above equipment and all its safety devices for its proper functioning and safe operations before using.

COMPETENT PERSON | CHARTERED ENGINEER

Approved by Chief Inspector of Factories for testing & Certification of Pressure Vessels/Plant, Lifting Machines/Tools/Tackles, Lifts/Hoists, Dangerous Machinery under section 28, 29, 21(2), 31 & 87 of Factories Act.



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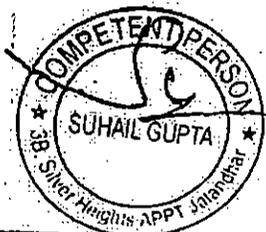
Report of Examination of Pressure Vessel or Plant

Certificate No. ACCI/20122023/BL/01

Form No. 8 (See Rule 61)

- | | |
|---|--|
| 1) Name of Occupier (of factory) | Mr. Rohit Handa |
| 2) Situation and address of factory | M/s Amar Colour Chemical India
26, Industrial Area, Focal Point
Phase- I, Amritsar, Punjab. 143001 |
| 3) Name, description and distinctive number of pressure vessel/Plant. | Electric Steam Generator
Cap. 400 Kg/hr
Location : In Plant |
| 4) Name & address of manufacturer & Reference to the Test Certificate of Competent Person | M/s Bollertech System Pvt. Ltd.
For Steam Generation |
| 5) Nature of process in which it is used | 2020 |
| 6) Particulars of Pressure vessel or Plant | 2020 |
| (a) Date of construction | |
| (b) Thickness of walls | 100 Psi |
| (c) Date on which the Pressure vessel or Plant was first taken into use | Last Time Tested By Us |
| (d) Maximum Permissible working pressure recommended by the manufacturer | By Manufacturer
In Shed |
| Design Pressure, if known (The history should be briefly given and the examiner should state whether he has seen the last previous report) | Vessel Internals
Visual Examination & Working Condition |
| 7) Date of last hydrostatic test (if any) and pressure applied | External: OK |
| 8) Is the Pressure vessel or Plant in open, or otherwise exposed to weather or to damp? | Internal: Inaccessible. |
| 9) What parts (if any were inaccessible)? | Yes |
| 10) What examination and test were made? (Specify pressure if hydrostatic test was carried out) | Yes |
| 11) Condition of vessel (State any defect materially affecting the safe working pressure or the safe working of the vessel or plant) | Nil |
| 12) Are the required fittings and appliances provided in accordance with the rules? Have the pressure settings been checked and corrected? | 100 Psi |
| 13) Are all fitting and appliances properly maintained and in good condition? | Not Applicable |
| 14) Repairs (if any) required and period within which they should be executed and any other condition which the person making the examination thinks it necessary to specify for securing safe working | |
| 15) Maximum permissible working pressure, calculated from dimensions and from the thickness and other data ascertained by the present examination, due allowance being made for conditions of working, if unusual or exceptionally severe (state minimum thickness of walls measured during the examination). | |
| 16) Where repairs affecting the safe working pressure are required, state the working pressure :- | |
| (a) Before expiration of the period specified in (14) | |
| (b) After expiration of such period if required repairs have not been completed | |
| (c) After the completion of the required repairs. | |
| 17) Other observations | Safety Valve OK |

I certify that on 20.12.2023 the pressure plant/vessel described above was thoroughly cleaned and (so far its construction permits) made accessible for thorough examination and for such tests as were necessary for thorough examination and that on the said date, thoroughly examined this pressure plant/vessel including its fittings, and that the above is a true report of my examination.
Next Due Date for Inspection: 19.06.2024



Er. Suhail Gupta
Competent Person

COMPETENT PERSON | CHARTERED ENGINEER

Approved by Chief Inspector of Factories for testing & Certification of Pressure Vessels/Plant, Lifting Machines/Tools/Tackles, Lifts/Holsts, Dangerous Machinery under section 28, 29, 21(2), 31 & 87 of Factories Act.

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REPORT OF EXAMINATION OF LIFTING MACHINE, CHAIN ROPES & LIFTING TACKLES
(Refer Section 29 Rule 60-A of Factories Act, 1948)

Certificate No. ACCI/20122023/CPB/01

- | | |
|--|---|
| 1) Name of Occupier (of factory) | Mr. Rohit Handa |
| 2) Address of factory | M/s Amar Colour Chemical India
26, Industrial Area , Focal Point
Phase- I, Amritsar, Punjab. 143001 |
| 3) Distinguishing number or mark if any description sufficient to identify the lifting machine, chain, rope or the lifting tackle | Manual Chain Pulley Block
Chain Link Dia: 8 mm
Capacity: 3 Ton
Make: Toyo
Location: In Plant |
| 4) Date when the lifting machine, chain, rope or lifting tackle was first taken into use in the factory. | 2020 |
| 5) Date and number of the certificate relating to any test and examination made under sub-rules (1) and (7) together with the name and address of the person who issued the certificate. | By Manufacturer |
| 6) Date of each periodical thorough examination made under clause (iii) of clause 'a' of sub-section (1) of Section 29 of the Act and sub-rule (6) and by whom it was carried out | Last time tested by Us |
| 7) Date of annealing or other heat treatment of the chain, other lifting tackle made under sub-rule (5) and by whom it was carried out | N.A |
| 8) Particulars of any defect affecting the safe working load found at any such thorough examination or after annealing and steps taken to remedy such defects | Load Test done & no defect observed.
Found OK and Safe to Use. |

I certify that on 20.12.2023 I thoroughly examined the above mentioned lifting machine/lifting tackle and that the above is a correct report of the result.

Next Due Date for Inspection: 19.12.2024



**Er.Suhail Gupta
Competent Person**

Note: The above report is issued subject to daily checking of above equipment and all its safety devices for its proper functioning and safe operations before using.

COMPETENT PERSON | CHARTERED ENGINEER

Approved by Chief Inspector of Factories for testing & Certification of Pressure Vessels/Plant, Lifting Machines/Tools/Tackles, Lifts/Holsts, Dangerous Machinery under section 28,29, 21(2), 31 & 87 of Factories Act.

GOVERNMENT OF PUNJAB

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logoutPUNJAB MUNICIPAL INFRASTRUCTURE DEVELOPMENT
COMPANYHome
Help

Account

Downloads

Log out

-190
Annexure-A-20

NOC Applications

Id	Date	Fire Station	tehsil	building	Address	Applicant	contact No	Status	Comments	Options
84625	30-Jan-2024	Amritsar MC	Amritsar	Amar Colour Chem India	Plot No 26, Old Focal Point Near Hyatt Hotel Amritsar	Rakesh Handa	9815091377	In-process	application submitted	Details



Application Date : 30-Jan-2024

NOC Type : New -

Application Id: 84625

status : In-process

Applicant Name : Rakesh Handa

Payment Date: 1/30/2024 7:20:35 PM

Fire Station: Amritsar MC

Comments : application submitted

Contact No. : 9815091377

Last Submitted: 1/30/2024 7:20:35 PM

tehsil/Area: Amritsar

NOC Fee : 27500 (paid)

email :

Unique Property Id : NA

Premises Name : Amar Colour Chem India

Premises Type : INDUSTRIAL.MODERATEHAZARD

Height (mtr) : 14.00

Land Area : 2383.00

Plot No 26, Old Focal Point
Address : Near Hyatt Hotel Amritsar

Total covered Area : 2508.00

Number of Basements = 0

Number of floors = 3 (Sanctioned floors=3)

Surroundings

floor_level	coverd area
0	1500.00
1	504.00
2	504.00

Left : Factory

Right : Factory

Front : Road

Back : Residence

Occupier Name : Rakesh Handa

contact no : 9815091377

Owner Name : Rakesh Handa

contact no : 9815091377

S/o Amarnath Handa Hno
Address : 67, Lawrence Road AmritsarS/o Amarnath Handa Hno
Address : 67, Lawrence Road Amritsar

Documents Submitted

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Inspection report (if inspection done)



Note:

- 1. Payment must be made with in 5 days of creating application, otherwise application will have to be recreated
- 2. Objected Application can be requested to reconsider with in 91 days of submission of application

R

R-21

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Annexure-R-21



Amar Colour Chem India

26, OLD FOCAL POINT, AMRITSAR

WORKING TIME

9.00 AM TO 7.00 PM

LUNCH TIME

1.00 PM TO 2.00 PM

R



Amar Colour Chem India

26, OLD FOGAL POINT, AMRITSAR

1. STATUS OF WATER CONSENT
ਪਾਣੀ ਦੀ ਰਜਮੰਦੀ ਦੀ ਅਰਜੀ ਦੀ ਸਥਿਤੀ
2. STATUS OF AIR CONSENT
ਹਵਾ ਦੀ ਰਜਮੰਦੀ ਦੀ ਅਰਜੀ ਦੀ ਸਥਿਤੀ
3. STATUS OF HAZARDOUS WASTE MANAGEMENT
AUTHORIZATION
ਹੇਜ਼ਾਰਡ ਵੇਸਟ ਮੈਨੇਜਮੈਂਟ ਆਥੋਰਾਈਜ਼ੇਸ਼ਨ ਦੀ ਸਥਿਤੀ
4. QUANTITY OF EFFLUENT & MODE OF DISCHARGE
ਗੰਦੇ ਪਾਣੀ ਦੇ ਮਿਕਦਾਰ ਅਤੇ ਉਸਦੇ ਨਿਕਾਸ ਦੀ ਵਿਧੀ
5. COMPLIANCE OF EFFLUENT STANDARDS
ਗੰਦੇ ਪਾਣੀ ਦੇ ਸਿਆਹ ਦੀਆਂ ਸ਼ਰਤਾਂ ਦੀ ਪੂਰਤੀ
6. TYPES OF EMISSIONS
ਗੰਦੀ ਹਵਾ ਦੀਆਂ ਕਿਸਮਾਂ
7. COMPLIANCE OF AIR EMISSIONS STANDARDS
ਗੰਦੀ ਹਵਾ ਦੇ ਸਿਆਹ ਦੀਆਂ ਸ਼ਰਤਾਂ ਦੀ ਪੂਰਤੀ
8. QUANTITY & NATURE HAZARDOUS
WASTE CHEMICAL USED
ਖਤਰਨਾਕ ਵਰਤੇ ਗਏ ਕੇਮੀਕਲਜ਼ ਦੀ ਮਿਕਦਾਰ ਅਤੇ ਸੁਝਾਅ
9. QUANTITY HAZARDOUS GENERATED
(CATEGORIES WISE)
ਪੈਦਾ ਹੋਈ ਹੇਜ਼ਾਰਡ ਵੇਸਟ ਦੀ ਮਿਕਦਾਰ (ਕੈਟਾਗਰੀ ਅਨੁਸਾਰ)
10. DETAILS OF HAZARDOUS STORAGE FACILITY PROVIDE
ਮੁਹਈਆ ਕੀਤੀ ਹੇਜ਼ਾਰਡ ਵੇਸਟ ਦੀ ਸਟੋਰੇਜ਼ ਸਹੂਲਤ ਦਾ ਵੇਰਵਾ

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VAKALATNAMA
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH AT NEW DELHI

PUBLIC ACTION COMMITTEE AND ORS

APPLICANT

PETITIONER

VERSUS

STATE OF PUNJAB AND ORS

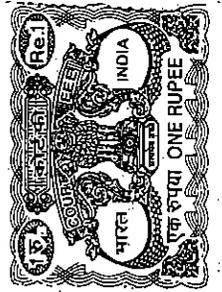
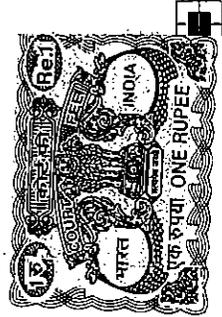
RESPONDENT

ACCUSED



KNOW ALL, to whom these presents shall come that We the undersigned appoint **(AALOK JAGGA)** ADVOCATES, PUNJAB & HARYANA HIGH COURT AT CHANDIGARH to be the Advocates for **RESPONDENT-5** in the above mentioned cause to do all the following acts, deeds and things or any of them that is to say:

2. To act, appear and plead in the above mentioned case in this Court or any other Court in which the same may be tried or heard in the first instance or in appeal or review or revision or execution or letters patent appeal or leave to appeal or in any other stage of its progress until its final decision on merits.
2. To present pleadings, appeals, letters patent appeals, cross objections or petitions for execution, review, revision, withdrawal, compromise or when the said case is called up for hearing, and also applications for restoration & setting aside ex-parte.
3. To compromise the said case or submit to arbitration any difference or dispute that shall arise touching in or in any manner relating to the said case.
4. To deposit, draw and receive money and grant receipts thereof, and to do all other acts and things which may be necessary to be done for the progress and in the course of prosecution of the said case.
5. To employ any other Legal Practitioner authorizing him to exercise power and authorize hereby conferred on the Advocate whenever he may think fit to do so.



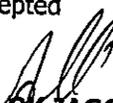
And I/We hereby agree to ratify whatever the Advocate or his substitute shall do in the case.

And I/We hereby agree not to hold the Advocate or his substitute responsible for the result of the case in consequence of his absence from the Court in other petitions or affidavits or other documents as shall be deemed necessary or advisable for the prosecution of the said cause in all its stages.

And I/We hereby agree that in the event of the whole and part of the fee agreed by me to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said cause until the same is paid. If any costs are allowed for an adjournment the Advocate would be entitled to the same.

IN WITNESS WHEREOF I/We hereunto to set my/our hand to these presents the contents of which have been explained to and understood by me/us this the 2 DAY of 2 2024.

Accepted



AALOK JAGGA & HARKIRAT S. JAGDEV

ADVOCATES

#1178, SECTOR-21/B, CHANDIGARH,
PH=9814013155 ,Email-apjlegal05gmail.com

Signature or thumb impression of
Client